Third Series, Vol. LIX, No.29 Saturday, September 3, 1966
Bhadra 12, 1888 (Saka)

LOK SABHA DEBATES

(THIRD SERIES)

Vol. LIX , 1966/1888 (Saka)

Fifteenth Session, 1966/1888 (Saka)

(*Vol.* LIX *contains Nos.* 21-30)

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 29—Saturday, September 3, 1966/Bhadra 12, 1888 (Saka)

	COLUMNS
Oral Answers to Questions —	
*Short Notice Questions Nos. 24, 25 and 26	8961—77
Calling Attention to Matter of Urgent Public Importance—	
Reported depletion of rice stock in Kerala and proposed cut in rice ration	8977—81
Re. Threatened Closure of River Steam Navigation Co., Assam	8981—82
Seating Arrangement of Group Leaders	8982—84
Re. Question of Privilege	8984—97, 8997—9000
President's Assent to Bill	8997
Petitions *Re.* Punjab Reorganisation Bill, 1966	9001—02
Statement *Re.* Information given by Commerce Minister and Minister's reply thereto	9002—11
Shri Madhu Limaye	9002—07
Shri Manubhai Shah	9008—11
Punjab Reorganisation Bill—	
Introduced	9011
Motion *Re.* Recent Railway Accidents—	
Dr. L.M. Singhvi	9011—15
Re. Business of the House	9015
Representation of the People (Amendment) Bill	9015—53
Motion to refer to Joint Committee	9015—53
Shri K.L. More	9016—18
Shri Alvares	9018—21
Shri M.L. Jadhav	9022—23
Shri Gauri Shankar Kakkar	9024—30
Shri G.N. Dixit	9030—31
Shri Ram Sewak Yadav	9031—37
Shri K.C. Sharma	9037—40
Shri S. Kandappan	9040—43
Shri R.S Pandey	9045—47
Shri G.S. Pathak	9047—51

*The sign + marked above the name of a member indicates that the question was actually asked on the floor of the House by him.

1633 (Ai) LSD.—1.

	COLUMNS
Railway Property (Unlawful Possession) Bill :	9053—69
Motion to Consider, as passed by Rajya Sabha	9053—69
Shri S.K. Patil	9053—56
Shri Nambiar	9056—59
Shri Raghunath Singh	9059—61
Shri Tyagi	9061—62
Shri Bade	9062—65
Shri A.P. Sharma	9065—67
Shri Shinkre	9067—69
Shri Rane	9079
Motion Re. Gold Control—	
Negatived	9069—9153
Shri Prakash Vir Shastri	9069—81, 9142—46
Shri M.R. Masani	9083—89
Shri D.C. Sharma	9089—93
Shri Karni Singhji	9093—96
Shrimati Tarkeshwari Sinha	9096—9102
Dr. M.S. Aney	9102—03
Shrimati Sahodra Bai Rai	9103—06
Shrimati Vimla Devi	9107—10
Shri Kamalnayan Bajaj	9110—13
Shri U.M. Trivedi	9113—15
Shri Hanumanthaiya	9118—20
Shri A.K. Gopalan	9120—22
Dr. Ram Manohar Lohia	9122—27
Shri Surendranath Dwivedy	9127—29
Shri B.R. Bhagat	9132—41
Half-an-hour Discussions Re. Institute of International Studies	9153—72

LOK SABHA

Saturday, September 3, 1961/Bhadra 12, 1888 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. CHAIRMAN *in the Chair*]

ORAL ANSWERS TO QUESTIONS

SHORT NOTICE QUESTIONS

Mr. Speaker: The House will now take up Short Notice Questions.

श्री किशन पटनायक : अध्यक्ष महोदय, हमारे ग्रप को आपने आश्वासन दिया था कि सीटिंग अरेंजमेंट आप करवायेंगे . . .

अध्यक्ष महोदय : इस वक्त इसको नहीं ले सकते हैं ।

Shri Hem Barua: Sir, may I draw your kind attention to a very relevant thing about the procedure adopted with regard to admission of Short Notice Questions?

Mr. Speaker: At this time we cannot discuss the procedure. Let us proceed with the questions now.

Paradeep Port

+

S.N.Q. 24. **Shri Vasudevan Nair:**
Shri Indrajit Gupta:

Will the **Minister of Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether the Paradeep Port authorities have issued retrenchment notices terminating the services of a large number of workers and technical personnel of the Mechanical Division from the 23rd August, 1966;

(b) if so, the reasons for such notices when even the first phase of the Port's construction has not yet been completed and the second phase is due to begin; and

(c) Government's reaction in the matter?

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): (a) to (c). Yes, Sir. Retrenchment of these workers has been necessitated because of the completion of work on which they were engaged. 9 out of the 63 workers, to whom notices have been issued, have been absorbed in other employment at the Port and 15 more are likely to be offered alternative employment. Efforts are being made to find alternative employment for other persons to whom notices have been issued.

Shri Indrajit Gupta: Is the Minister aware of the fact that the Administrator of this port has informed the representatives of the workers that the project work of the first phase including building of township and of cargo berths is virtually at a standstill because enough finances have not been provided by the Centre, and that is the reason why this retrenchment is taking place, if so, may I know what steps are being taken by the Government in this regard?

Shri C. M. Poonacha: The first stage of main civil works and other works connected with this harbour project has been completed and the port has been formally inaugurated. But some additional works connected with extension work of berths and other things are under the consideration of Government for necessary sanction. There is no doubt a little bit of time lag in between the two. But, as for the older works which have been completed, the labour which is found surplus in some respects have had to be retrenched.

Shri Indrajit Gupta: The first phase and second phase of this project are already drawn up and it is a continuous process. I want to know, after the Central Government has taken over the responsibility

of this port as a major port, the responsibility being no longer that of the State Government, why is it that the workers of this mechanical department, who will be required for works throughout the two phases, were retrenched when they were given to understand that the work would go on for several years?

Shri C. M. Poonacha: Other types of work are quite different from major project work such as reclamation berth, sand pump trestles, slipway etc. These are different types of works. Other categories of workers who are engaged in a different type of work, who are found in that respect surplus, have got to be retrenched and they have been retrenched.

Shri Indrajit Gupta: Sir, one point he should clarify.

Mr. Speaker: First he said that there is a time lag and then he said that there are different kinds of work.

Shri Indrajit Gupta: He should say whether it is not a fact that the first phase includes building of township and iron ore berths etc., and that has not been completed even now.

Shri C. M. Poonacha: Those works are continuing. These workers 63 of them, belong to other categories such as handling of cranes at the quarries, boulder supply work etc. The work is almost completed at the quarries. A certain number of workers were employed there. That section of the work is complete and the labour connected with that type of work have been retrenched.

Dr. Ranen Sen: In today's condition, when unemployment is growing in the country, is it the policy of the Government to discharge the workers as soon as a particular project work is over or is it the policy of the Government to find out avenues for re-employment of those workers?

Shri C. M. Poonacha: The policy of the Government is to find employment to the workers to the maximum extent possible. But, under certain circumstances, certain amount of retrenchment will have to be effected, and that will be done under the Industrial Disputes Act, strictly according to the law. This very point was mentioned by the Labour Unions concerned. In the memorandum of settlement reached on 17-6-66 the relevant portion reads:

> "Regarding retrenchment, mentioned as Item No. 1 of the charter of demands, it is agreed that when the new schemes are sanctioned, for which the management have moved the Government, the retrenchment may be avoided, as far as possible."

Shri Surendranath Dwivedy: May I know whether the retrenchment notices have been issued under the Industrial Disputes Act? May I know why the discharge of workers like Shri Paria and Shri Mahanty, union leaders, is not referred to the tribunal yet.

Shri C. M. Poonacha: I do not know the details of the individual cases mentioned by the hon. Member.

Shri Surendranath Dwivedy: The hon. Minister has just now read out the settlement reached with the union. In the same settlement, it is mentioned that conciliation has failed and that this should be referred to arbitration. Why have you not done it?

Shri C. M. Poonacha: I was referring to the retrenchment that has been effected so far; which numbers 63. I do not have the names of the individuals in respect of these 63. But I can say that it has been done strictly in accordance with the Industrial Disputes Act. The other information relating to individuals, I do not have with me at present.

श्री किशन पटनायक : पहले मैं आपको बता दूं कि इसका नाम परादीप नहीं पारादीप है और पारा का अर्थ उड़िया में कबूतर होता है, कबूतर का दीप ।

मेरा सवाल यह है कि ऐसी प्राजैक्ट में जहां एक फेज के बाद दूसरी फेज का कामशुरू होता है पहले से क्यों मूल्यांकन नहीं हो जाता है कि एक अर्से के बाद इतने लोगों की छंटनी होगी, और इस पारादीप के सम्बन्ध में मैं जानना चाहता हूं कि कितनी छंटनी होगी इसका मूल्यांकन पहले हुआ था या नहीं हुआ था और क्या काफी पहले से इन लोगों को चेतावनी दे दी गई थी कि इनकी छंटनी होने वाली है और दूसरा काम ये ढूंढ लें ?

Shri C. M. Poonacha: Actually, evaluations are being made continuously. As and when the work progresses, certain numbers are recruited. When the work is completed, certain numbers will have to be retrenched. This is a normal feature of big projects which employ labour in hundreds or thousands. So, a small number of 63 or 80 workers who have been found surplus in certain respects have to be retrenched, and this is done after due evaluation has been made.

Mr. Speaker: Has advance information been given to them that they would be retrenched?

Shri C. M. Poonacha: Yes, Sir.

श्री किशन पटनायक : कितना पहले ? एडवांस का मतलब क्या है ? दो, तीन या पन्द्रह दिन का मतलब एडवांस नहीं होता है । कितने दिन पहले ?

Shri C. M. Poonacha: Advance notice of one month in accordance with the law.

Shri Tridib Kumar Chaudhuri: The Minister has not answered one point. Since the conciliation has failed why are they not agreeing to have the matter referred to a tribunal for arbitration? Why is this happening in a government department or public sector project?

Shri C. M. Poonacha: I am unable to follow which failure of conciliation the hon. Member is referring to. We had two successive discussions, one on the 1st June and another on the 17th June. On the 17th June the memorandum of settlement was signed between the workers and the representatives of the management. So, a settlement has been reached. Therefore, I do not know what failure of conciliation the hon. Member is referring to.

Shri Surendranath Dwivedy: If you see the memorandum of settlement, you will find that the two cases mentioned by the hon. Member are there.

Mr. Speaker: They are individual cases.

Shri Surendranath Dwivedy: But the Minister wanted to know what those cases are.

Mr. Speaker: He has said that he does not have the individual cases with him.

Shri Surendranath Dwivedy: Since the hon. Minister has said that conciliation has failed, he must have information about the cases.

Mr. Speaker: Has he got information about those two cases?

Shri C. M. Poonacha: No Sir.

Re: SNQ 25

Mr. Speaker: Next Question, Shri Daljit Singh, Shri Sadhu Ram; both are not here. Shri Hem Raj.

Shri Hem Raj: Short Notice Question No. 25.

Shri Hari Vishnu Kamath: Sir, I want to raise a point of order on this question. In the booklet issued by your Secretariat about the various subjects for which the Ministries are responsible, I do not find any subject like 'corruption' under the Commerce Ministry, unless it be that recently there has been some change and in his portfolio has been included blackmarketing alongwith other cognate matters. Because that is not the Commerce Minister's portfolio.

Mr. Speaker: Let us hear the answer.

Shri Hari Vishnu Kamath: What is he going to answer? This is in connection with the campaign against corruption and blackmarketing. All that is the Home Minister's responsibility.

Mr. Speaker: It relates to trade and others probably; therefore, it was sent to the Commerce Ministry.

The Minister of Commerce (Shri Manubhai Shah): It relates to civil supplies.

Shri Hari Vishnu Kamath: Please read the question. It says: "corruption and blackmarketing".

Mr. Speaker: Let us hear the answer.

Shri Ranga: Where does he civil supplies come in? It reads like this:—

> "how many arrests have so far been made in Punjab in connection with the campaign against corruption and blackmarketing;".

Mr. Speaker: All those arrests have been made during the civil supplies raids.

Shri Hem Barua:. You agree then that civil supplies give rise to blackmarketing and corruption?

Mr. Speaker:. Let us hear the answer now.

श्री बागड़ी : अध्यक्ष महोदय, वहां पर पुलिस अफ़सर भी गिरफ्तार हुए हैं।

Campaign against Corruption and Blackmarketing in Punjab

\+

SNQ 25. **Shri Hem Raj:**
Shri Daljit Singh:
Shri Sadhu Ram:

Will the Minister of Commerce be pleased to state:

(a) how many arrests have so far been made in Punjab in connection with the campaign against corruption and blackmarketing;

(b) whether any action has been taken against the corrupt officers also; and

(c) if not, the reasons therefor?

The Minister of Commerce (Shri Manubhai Shah): (a) Till 21st August, 1966; 1,247 persons have been arrested in the drive against blackmarketing, hoarding and other evils connected with the distribution trade. The drive was launched on 15th July, 1966.

(b) Yes, Sir.

(c) Does not arise.

Shri Hem Raj: What is the number of big hoarders and millowners and factory-owners and what is the number of re-people against whom action has been taken for profiteering, hoarding, adulteration of tailers that have been arrested?

Shri Manubhai Shah: Out of 1,276 essential consumer goods etc., 1,171 are traders and about 90 are higher people like industrialists or men who possess factories. The arrests are for hoarding, blackmarketing, charging higher prices—for different offences.

Shri Hem Raj: May I know whether any clue was got from these traders or other persons about officials; if so, what is the number of officials and what action has been taken against them?

Shri Manubhai Shah: Officials also have been arrested and action is being taken against 32 officials. I will give the designations of some, if you like. They are: Assistant Food and Supply Officer, Jullundur; Assistant Inspector of Police, Patiala; Marketing Inspector, Kulu; Industries Officer, Hissar; Palta District Food and Supply Controller, Hoshiarpur; constables at Bhatinda Police Station; Shri Surendra Kumar Gupta, Sub-Inspector of Food and Supplies. They are officials of different levels in different departments.

Shri Hari Vishnu Kamath: May I re-submit on a point of order that the answer is incomplete? Will you please read the question? It says 'against corruption and blackmarketing" He has mentioned "blackmarketing, hoarding and profiteering". Corruption is not included in his answer.

Mr. Speaker:. Officers who have been arrested must be on corruption.

Shri Hari Vishnu Kamath: "Must be"; that is a presumption.

Shri Kapur Singh:. I want to know whether there is a case in which action has been taken for selling machine-made cloth as hand-made khadi.

Shri Manubhai Shah: These are for wheat, rice flour, sugar, gur, sukkur, etc. This drive as the hon. House is aware is a special drive to see that the essential goods of life are given to the public at reasonable, controlled rates.

Mr. Speaker: He wants to know whether any mill-made cloth was sold as khadi.

Shri Manubhai Shah: No. Khadi is out of the question. Khadi is not distributed that way. Here there is no mill-made cloth; it is only wheat, rice, paddy, gram flour; diesel oil; kerosene etc.

Shri D. C. Sharma: I congratulate the Governor for having this special drive, but may I know how long this special drive will last and whether it will last till as long as essential commodities have come to

the normal level and adulteration of diesel oil, kerosene and other things has ceased?

Shri Manubhai Shah: It is obvious that the drive is not for the pleasure of it but to achieve the end that the essential commodities are made available to the public. Already, the effects are visible and, as the latest reports show, in the whole of the Punjab, broadly speaking essential commodities are now being sold at prices fixed by the manufacturers.

Shri Daji:. As the hon. Minister has said, the effects are visible and some startling disclosures also came to light, like mixing of grease with ghee. In view of that, I would like to know why such a drive is not being extended to other States. Is it because of some political reasons or because the Government feels that in other States such difficulties are not faced by the people? What is the reason?

Shri Manubhai Shah: Because this Question was directed towards Punjab, I had the privilege of placing last week's statement here. Other States have also done the same thing. For instance, Uttar Pradesh has taken very drastic steps.

Shri Shree Narayan Das:. The hon. Minister stated that a number of officers have been arrested. I would like to know what is the nature of offences committed by these officers.

Shri Manubhai Shah:. As I said, there are hoarding cases and there are some cases where somebody has given false permits, somebody has violated the condition of licence of storage of foodgrains......

Shri Shree Narayan Das: I. am talking about officers.

Shri Manubhai Shah: It is for giving false permits and things like that.

Mr. Speaker: When the Ministers answer, they also should keep their face towards the Chair.

श्री बागड़ी : अध्यक्ष महोदय, क्या मन्त्री महोदय को यह पता है कि पंजाब में एस्सो कम्पनी के डिपो-होल्डर डीजल आयल में मिट्टी का तेल मिलाने के जुर्म में गिरफ्तार हुए हैं और डीजल आयल में मिट्टी का तेल मिलाने का हुक्म खुद पंजाब सरकार ने दिया था; अगर यह सत्य है तो उन लोगों की गिरफ्तारी किस तरीके से वैधानिक है ?

अध्यक्ष महोदय : इस बात का फ़ैसला तो कोर्ट करेगी कि उनकी गिरफ्तारी कैसे वैधानिक है । मन्त्री महोदय यह कैसे बता सकते हैं ? माननीय सदस्य इस समय सिर्फ़ फ़ैक्ट्स पूछ सकते हैं ।

श्री बागड़ी : मैंने पूछा है कि क्या मन्त्री महोदय को इस बात का ज्ञान है ।

श्री मनुभाई शाह : मैं सदन में इस बारे में डीटेल्ज में नहीं जा सकता हूं । अगर कोई भी ऐसा किस्सा हो, जिसमें माननीय सदस्य को इन्ट्रेस्ट है, तो वह हमको बता सकते हैं और सवाल पूछ सकते हैं और हम उसका जवाब दे सकते हैं ।

श्री बागड़ी : मैंने सारे पंजाब के तमाम डिपो-होल्डरों के बारे में पूछा है । एस्सो कम्पनी ने खुद डीजल आयल में मिट्टी का तेल मिलाया है ।

अध्यक्ष महोदय : क्या सरकार के पास ऐसी कोई इन्फ़र्मेशन है ?

श्री मनुभाई शाह : ऐसी कोई शिकायत हमारे पास नहीं आई है ।

Shri Shinkre: The hon. Minister just now mentioned that the drive started on the 15th July. May I know from him the date on which the last arrest was made?

Shri Manubhai Shah: We have got figures upto 21st August.

Shri S. M. Banerjee: I would like to know whether it is a fact that all these corruption cases or black-marketing cases of some of the businessmen, whether small or big traders, are in connivance with certain officials of the Ministry or of the Civil Supply Department and, if so, whether is respect of these cases any independent agency is investigating the cases or

whether they have been referred to the same agency which connives with them in these black-market operations.

Shri Manubhai Shah:. It is very difficult to answer it in a general way. But I must submit that these are details of the State administration and it will be too difficult for individual cases to be debated in the House. I can give information as to how many are arrested and for what offence and how many of them are punished.

Mr. Speaker: He wants to know whether some independent agency is dealing with those cases.

Shri Manubhai Shah: For instance, the District Commissioner of Ambala is looking into the conduct of Inspectors of Food Supplies in other districts. They have taken care to see that there is an independent investigation as far as possible.

Shri Indrajit Gupta:. In spite of the figures which were given by the hon. Minister in the beginning of his reply, I want to know whether it is not a fact that the overall impact of this drive so far in Punjab has been negligible and it is rumoured or reported that due to the pressure put on by the traders, the drive has virtually been stopped.

Shri Manubhai Shah: No Sir. That is entirely wrong.

श्री यशपाल सिंह : क्या सरकार बता सकती है कि कांग्रेसियों का जो एक बहुत जबर्दस्त टोला गवर्नर साहब के खिलाफ़ प्रोपेगंडा करता फिरता है और होम मिनिस्टर को एपरोच करने की कोशिश करता है, उस टोले की रात-दिन की एक्टिविटीज का सरकार पर क्या असर हुआ है ?

श्री मनुभाई शाह : हमारा पूरा सपोर्ट गवर्नर साहब को है ।

Shri Hem Barua: Since the drastic steps taken by the Governor of Punjab have pinpointed the discrepancies to the sorrow and shame of other Congress Governments in other States, may I know whether it is a fact that the hon. Home Minister has asked the Governor of Punjab to slow down the operations against black-marketeers and profiteers?

Shri Manubhai Shah: I entirely deny the insinuations contained in the hon. Members observations. (*Interruption*).

Mr. Speaker: Order, order. He has answered it.

Mr. Buta Singh.

Shri Buta Singh:. I want to know whether black-marketing has been mainly concentrated in the Punjabi region of Punjab as compared to the Hindi region. I also want to know whether the Government is resorting to the application of the Defence of India Rules to this drive and if so, to how many cases these have been applied.

Shri Manubhai Shah: As the House knows, we are not applying the Defence of India Rules, but are applying only the Essential Commodities Act and other relevant Acts.

Mr. Speaker: Next Question.

Shri Kapur Singh : What about the first part of the question? That has not been replied to.

Mr. Speaker: Order, now. Next question.

Cotton Mills in Maharashtra

S. N. Q. 26. Shri D. D. Mantri: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that six cotton mills have closed down in Maharashtra and the Maharashtra Government have asked for permission to run them;

(b) if so, the reaction of Government thereto and when these mills are likely to start functioning;

(c) whether the Maharashtra Government have given some suggestions in regard to payment of full wages to workers and not reducing their number; and

(d) the reaction of Government thereto?

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): (a) There are only four Cotton Mills lying closed in Maharashtra; one of them is under an Authorised Controller appointed by the

Central Government. No request has been received from the Maharashtra Government for running the other three Mills.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

श्री द्वारका दास मंत्री : क्या मन्त्री महोदय को यह मालूम है कि परसों जब जगजीवन राम जो, यहां के मजदूर मन्त्री, बम्बई गए थे तो वहां उनके पास महाराष्ट्र के मजदूर मन्त्री ने जो छः मिलें बन्द हैं उनके सम्बन्ध में रेप्रजेंटेशन किया है और यह भी मांग की है कि टैक्सेज के सम्बन्ध में, एक्साइज टैक्सेज, एक्साइज ड्यूटी और प्राविडेंट फण्ड, इनके सम्बन्ध में अगर कुछ केन्द्रीय सरकार छूट दे तो पूरे मजदूर वहां काम पर लग सकते हैं और पूरी मिलें भी चल सकती हैं।

वाणिज्य मंत्री (श्री मनुभाई शाह) : लेबर मिनिस्टर साहब ने कहा था, मुझे भी कहा था और उनकी चिट्ठी भी आई है कि एक्साइज डयूटी में रियायत की जाये। हम उस पर गौर कर रहे हैं। लेकिन हमारी राय ऐसी नहीं है कि सरकार कोई फैक्ट्री को ले ले तो उसको ऐसे टैक्सेज का एग्जम्पशन दिया जाये।

श्री द्वारका दास मंत्री : क्या सरकार को यह मालूम है कि जो मिलें चलाने को वह सोच रहे हैं उनमें यदि कुछ ऐसी नयें तरके की मशीनरी डालने की आवश्यकता है जिसके कारण ज्यादा से ज्यादा और मजदूर वह एम्प्लाय कर सकें तो इस सम्बन्ध में केन्द्रीय सरकार राज्य सरकार को इन मिलों को चलाने लिए कोई आर्थिक सहायता दे रही है और यह जो मिलें लायी जाने वाली हैं क्या वह टैक्सटाइल कारपोरेशन नियुक्त करके उनके द्वारा चलायी जाने वाली है?

श्री शफी कुरेशी : इस वक्त तो 12 मिलें एसी हैं जो कि एथोराइज्ड कंट्रोलर के जरिये चलायी जा रही हैं और वह अच्छी तरह से चल रही हैं। गवर्नमेंट का कोई ऐसा ख्याल नहीं है कि कारपोरेशन के जरिये से इन को चलाया जाय क्योंकि एथोराइज्ड कण्ट्रोलर अच्छी तरह से उनको चला रहे हैं और कुछ मिलों में फायदा भी हो रहा है।

श्री द्वारका दास मंत्री : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया। मेरा प्रश्न जो बन्द मिलें हैं उनके सम्बन्ध में है जो सरकार चलाने वाली है। प्रश्न तो बन्द मिलों का है, क्या वह टैक्सटाइल कारपोरेशन नियुक्त करके चलायी जाने वाली हैं?

अध्यक्ष महोदय : वह तो कहते हैं कि उनका इरादा नहीं है।

श्री शफी कुरेशी : मैंने जवाब दे दिया कि कारपोरेशन के जरिये से इन मिलों को चलाने का कोई इरादा नहीं है।

श्री बड़े : अभी मन्त्री जी ने कहा कि 6 मिलों में से तीन शुरू हो गई हैं और तीन क्लोज्ड हैं, तो मैं पूछना चाहता हूं कि तीन में कितने मजदूर ऐसे हैं कि जिनको कुछ मजदूरी नहीं मिलती है और जो वह अनएम्प्लायड हैं, बेकार हैं, उनके लिए सरकार ने कुछ इन्तजाम किया है क्योंकि वह जो तीन मिलों के मजदूर हैं, उनको कुछ नहीं मिलता? वह ऐसे ही बठे हुए हैं और कितने दिनों से यह मिल बन्द है?

श्री शफी कुरेशी : यह जो चार मिलें हैं इनमें कुल 9 हजार आदमियों के करीब ऐसे हैं लेबरर जो कि काम से बाहर हैं लेकिन इस किस्म की हमारे पास इत्तिला नहीं है कि उनको डिस्ट्रेस में छोड़ दिया गया है और उनके लिए कोई कायवाही नहीं की गई है।

श्री बड़े : उनको पैसा दिया जाता है या नहीं? जब तक मिल बन्द रखते हैं, तो यह प्राविजन है कि कुछ पैसा उनको दिया जाता है, तो वह पैसा उन को दिया जाता है या नहीं?

श्री शफी कुरेशी : स्टेट गवंनमेंट की तरफ से जब तक कोई इत्तला ऐसी नहीं है कि इन को टिक ग्रोवर किया जाये जब तक स्टेट गवंनमेंट ऐसी इत्तिला न दें, हम कुछ नहीं कर सकते हैं।

Shrimati Ramdulari Sinha: May I know what are the conditions under which the management of a corporate body is taken over by the Government and whether such conditions are satisfied and what will be the total recurring and non-recurring liability that the Government will have to undertake in taking over the management?

Shri Shafi Qureshi: This question has been answered many times. Whenever there is a grievance or a complaint about a mill not running due to inefficiency or difficulties of mismanagement or absolete plant and machinery or financial difficulties, the State Governments refer the matter to the Central Government. Then an investigation committee is appointed under the Industries (Development and Regulations) Act. After the report of the Committee is submitted, the Government thinks about the feasibility of taking over the mill. Then, an authorised controller is appointed. As for the finance. It is the authorised controller who makees a reference to Government that such and such amount of money should be made available so that the mill can run smoothly. There is no question of referring the matter to any corporate body.

Shri Priya Gupta: In the case of banks, there are certain security arrangements taken by the Government of India when they fail. May I know whether in the case of textile mills also, Government are thinging of any such security measures before a textile mill is opened so that inbetween the mills may not close down due to certain reasons? If no such schme is already there, may I know whether steps will be taken by Government to finalise such a scheme, because we do require textile mills in our country which will be run properly?

Shri Shafi Qureshi: For the information of the hon. Member, I must state that out of about 600 mills, it is only a question of about 17 mills which are closed at this time. Whenever any financial guarantee is required by the mills, Government guarantee that, and the money is made available to them, and then it is for the banks to see whether the mill has got enough capital and enough assets in order to ensure that the money which they advance is state.

Shri Priya Gupta: Instead of allowing the mills to be closed down, may I know whether Government are thinking of any security arrangement?

Shri Manubhai Shah: The compensatory action is twofold. Wherever there is a mill which has gon old and decrepit, we immediately issue a new licence for a much larger capacity so that all the working forces are absorbed in that very place. Secondly, under the retrenchment compensation scheme passed by this House, there is adequate provision for retrenchment compensation.

Shrimati Vimla Deshmukh: May I know the names of the closed mills and since when they are closed?

Shri Shafi Qureshi: The four closed mills are: The Sawatram Ram Pershad Mills, Akola; the New Pratap Spinning and Weaving Manufacture Co., Ltd., the Vidarbha Mills, Berar; and the Aurangabad Mills Ltd., Aurangabad.

Shrimati Vimla Deshmukh: Since when are they closed?

Mr. Speaker: Shri Kashi Ram Gupta:

श्री काशीराम गुप्त : ग्रध्यक्ष महोदय, मैं यह जानना चाहता हूं कि इन मालिकों ने जो मिलें बन्द की हैं उसका मुख्य कारण मशीनरी का पुराना होना बतलाया है ग्रौर ग्रगर यही बात है तो क्या उन्होंने नयी मशीनरी के लिए सरकार से मांग की है लाइसेंस ग्रौर रुपया लेने की ?

श्री शफी कुरेशी : मैंने ग्रर्ज किया कि जो मिलें बन्द हैं उनमें से माननीय सदस्य चाहें तो मैं सबके मुताल्लिक कह सकता हूं कि क्या क्या खामी है ? किसी में फाइनेंशियल खामी है, किसी में लेबर ट्रबुल्स हैं, किसी में इनएफिशयेंट मैनेजमेंट है, किसी में डिलैपिडेटेड मशीनरी है। यह सब कारण हैं।

श्री काशीराम गुप्त : पुरानी मशीनरी होना भी शामिल है क्या ?

श्री शफी कुरेशी : जी हां ।

श्री किशन पटनायक : महाराष्ट्र में जितनी सूती मिलें हैं उन पर करीब 6 हजार रुपया लगा है और हमेशा कुछ न कुछ खामियां इनमें मिलती हैं, तो मैं मन्त्री महोदय से जानना चाहता हूं कि क्या उन्होंने कोई इसका मूल्यांकन किया है और इस नतीजे पर पहुंचे हैं कि इनमें जो असल: समस्या है ज्यादातर मिलों के बारे में वह मशीनरी की है । यह सब मशीनरी पुराने ढंग की है और नयी मशीनरी की जरूरत है और इसलिए इधर उधर कोई मदद दे देना लाख दो लाख रुपये की, उससे कुछ नहीं होगा । कुछ रुपये खर्च करके इन को बिल्कुल नयी बनाइए और राष्ट्रीयकरण करने की बात सोचिए क्योंकि सरकार को इतना पैसा खर्च करना पड़ेगा ।

श्री शफी कुरेशी : यह तजवीज है । इस पर गौर किया जायगा ।

श्री किशन पटनायक : हमने पूछा अध्यक्ष महोदय, क्या मन्त्री महोदम को यह जानकारी ह आलरेडी..... (व्यवधान)

11.28 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DEPLETION OF RICE STOCK IN KERALA AND PROPOSED CUT IN RICE RATION

Shri A. V. Raghavan (Badagara): I call the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported depletion of rice stock in Kerala and the proposed cut in the rice ration.".

The Minister of Food, Agriculture, Community Development and Cooperation (Shri C. Subramaniam): It is a fact that the stocks of rice available with the Government for distribution through informal rationing that is in force in Kerala have become depleted. This is the leanest period for the rice crop season and stocks of rice available with Government of India have fallen to a low level all over the country and not in Kerala alone. As the House is aware, we had a shortfall of 8.4 million tonnes of rice. We have stepped up our imports of rice to the maximum extent possible. It is expected that with the steady arrivals of the rice that has been purchased abroad and with the releases from the stocks from the surplus States, it will be possible to keep the distribution system going till the situation improves with the harvesting of the new rice crop. The Government is watching the position very carefully and is doing every thing possible to maintain supplies to the State. There is no proposal for any immediate cut in the rice ration in Kerala.

Shri A. V. Raghavan: May I know what is the quantity of rice required this month and what is the present stock position in the State?

Shri C. Subramaniam: Generally I do not give the stock position. But we have adequate rice to meet the situation for distribution during September.

Shri Kappen (Muvattupuzha): Are Government aware that many families in Kerala today do without a meal a day and the price of rice in many parts of the State ranges from Rs. 2.80 to Rs. 3:00 and even at that price rice is not available, while in the neighbouring State of Madras the price is much lower? What steps are Government taking to rush rice to the State and also....

Mr. Speaker: Not so many questions.

Shri Kappen: Is it also a fact that the shortage of rice is due to corrupt practices in some of the checkposts? What steps are Government taking to remedy this situation?

Shri C. Subramaniam: As far as the distribution is concerned, it is only in Kerala State that every individual is assured of a supply of rice and wheat; it happens in no other State, and it is only with regard to the extra quantities available that some people purchase in the open market. Even with regard to the open market price, prices in Madras have also shot up; if anything, in my own district adjacent to Kerala,

[Shri C. Subramaniam]

it is much more than in Kerala. This is bound to be because this is the leanest season, the pre-harvest season. The harvest is coming in Kerala just now and also in October. As a matter of fact, during the last two weeks there is a significant drop in the open market price in Kerala.

Shri P. Kunhan (Palghat): Is it not a fact that all sections of people have put forward a persistent demand that they must be supplied 180 gms. of rice? What is the reaction of Government to that demand?

Shri C. Subramaniam: At present, we cannot consider any increase. It is with great difficulty that we will be able to maintain even the present level.

Shri A. K. Gopalan (Kasergod): He has said in his statement that the stocks of rice available with Government have become depleted. He also stated that it is possible to keep the distribution system going till the situation improves with the harvesting of the new paddy crop and also with stocks available from the surplus States. With regard to availability from surplus States, is it a fact that the availability was much less than the target? Also as regards the harvesting of the new paddy crop, is it trut that due to a bad harvest, there is a shortage? If so, what steps are Government taking to avoid an immediate cut in the rice ration?

Shri C. Subramaniam: Unfortunately, less year even in the so-called surplus states, the production was very much less than before. Therefore, they are not in a position to supply as much as we expected from them. In spite of that, I have given an assurance that it would be possible to keep the distribution system going by imports and also reliance on whatever quantities we are able to get from surplus States. They are also coming to our help; in spite of difficulties in their own States, they are giving us some quantities for distribution in Kerala.

Shri Tridib Kumar Chaudhuri (Berhampur): The Minister stated that it would be possible because of imports and also supplies available from surplus States to keep the distribution system as it is going. But has he taken into consideration the fact that although this is the lean season, it has always been the complaint in Kerala that the rice quantum there is very low? Taking all these things into consideration, may I know whether there is any proposal at least to increase the import quantum, or is there any possibility of getting additional imports in the near future, so that something can be done in Kerala?

Shri C. Subramaniam: We are trying to get as much import as possible. Unfortunately, rice is a scarce commodity in the world market, but we have searched throughout the world, and wherever rice was abailable even at a high price, it has been possible for us to purchase and we are getting them. As far as the rice content in the ration of Kerala is concerned, I am sure the hon. Member will make a comparison between what is distributed in West Bengal and in Kerala. As a matter of fact, Kerala is getting a little higher than what is being given in even West Bengal.

Shri Nambiar (Tiruchirapalli): It is far less than the need. Why can't you give two more ounzes.

Shri C. Subramaniam: How can I give it unless I have it?

Shri Vasudevan Nair (Ambalapuzha): In the first place I challeng his statement that the open market prices in his own district are much more than in Kerala. He has to prove it by facts and figures, we do not agree with that.

My question is this. Two months back there reports that the Minister had a discussion with the Andhra and Madras Chief Ministers and he wanted loaning of foodgrains, rice, from those two Chief Ministers for supply to Kerala. What I should like to understand from the Minister is this, whether it is the responsibility of the Madras and Andhra Chief Ministers to supply rice to Kerala or whether it is the direct responsibility of the Union Government to supply rice to Kerala, whether we get it only if they give or whether Mr. Subramaniam and his Ministry are responsible for it.

Shri C. Subramaniam: I take full responsibility for the supply to Kerala, and I am

trying my best to keep Kerala supplied. The State Governments of Madras and Andhra also have co-operated in this effort. Instead of appreciating, I hope they will not cast aspersons on these Governments.

Mr. Speaker: Shri Muhhamad Ismail. Shri Hiren Mukerjee.

Shri Shinkre (Marmagoa): Mr. Ismail is there.

Mr. Speaker: I did call him, he did not stand up.

Shri Shinkre: He did not hear.

An hon. Member: The Minister has left.

Mr. Speaker: He does not want to put any question unnecessarily.

11.36 hrs.

RE THREATENED CLOSURE OF RIVER STEAM NAVIGATION COMPANY IN ASSAM

Shri Hem Barua (Gauhati): I want to make a humble submission for your consideration: I addressed a short notice question to the Transport Minister about a disturbing report regarding the threat posed by the River Steam Navigation Co. to close down their services in Assam from 6th September. This would not only throw out of employment many people; that being a strategic area, if the services are closed down like that, you can understand the consequences.

This morning I got a communication from your office telling me that there are two or three short notice questions already which the Government have accepted and which you have also accepted, and therefore nor more short notice questions can be admitted. Yet the relevant question arises whether you have stipulated any number, that not more than thre eshort notice questions can be taken up on a day. One is that. Another is whenever there is a very important matter, a very urgent matter like this, threatening to close down the river steam navigation services in Assam which is one of the main arteries of communication in that frontier State, whether that can be taken up or not, or whether that can be brushed aside as you have brushed aside just now through your communication.

Mr. Speaker: He need not use such words that I have brushed aside anything. The Members would realise that normally it is only one short notice question that we admit, and this time in this session I have been admitting them freely and the Ministers have also accepted them. We have been getting them daily these days, and 27 or so notices have already been covered. I have put two and three also for the rest of the days.

Shri Hem Barua: Why not make it four?

Mr. Speaker: The time factor also should be there. Some business should also be done.

Shri Hari Vishnu Kamath (Hoshangabad: This is n obusiness?

Mr. Speaker: This is extra-ordinary business. I have allowed even three questions a day; today also we had three questions.

Shri Hem Barua: Every day I am getting telegrams and express letters from the people who are affected in Assam.

Shri Surendranath Dwivedy: This being an important subject....

Mr. Speaker: I will consider if it is possible.

11.41 hrs.

SEATING ARRANGEMENT OF GROUP LEADERS

श्री किशन पटनायक : (सम्बलपुर) : मुझे दो बातें कहनी हैं । एक तो आपने खुद आश्वासन दिया था कि अगर नया सीटिंग अरेंजमेंट नहीं भी हो सकता है तो कम से कम हमारे दल के नेता को आप आगे कोई स्थान देंगे लेकिन अभी तक उन्हें आगे स्थान नहीं दिया गया है । दूसरे यह कि मैंने आप को नियम 377 के अन्दर एक नोटिस दिया था...

अध्यक्ष महोदय : वह तो आपको इत्तिला मिल जायगी बाकी मुझे कुछ वक्त चाहिए ताकि मैं उसको देख लूं।

श्री किशन पटनायक : ठीक है आप देख लीजियेगा।

अध्यक्ष महोदय : मुझे आगे की ओर सीट के लिए इनके नेता श्री बागड़ी दूसरी दफ़े भी कहा था और बतलाया था कि उनका नम्बर इतना है कि उन्हें भी फ्रंट बैंचेज में सीट मिलनी चाहिए जैसे कि उनके ग्रुप जितने नम्बर के दूसरे ग्रुप्स के लीडर्स को मिली हुई हैं। मैं उनकी इस बात को तसलीम करता हूं और चूंकि उनके उतने नम्बर के ग्रुप्स लीडर्स को, बल्कि उनसे कम वाले भी फ्रंट सीट्स पर बैठे हैं और बैठते चले आये हैं इसलिए उन्हें भी आगे की सीट मिलनी चाहिए। अब जहां तक मेरा ताल्लुक़ है मुझे ग्रुप्स के यहां नम्बर के लिहाज से ही इस चीज को देखना है। नम्बर के अलावा मेरे पास और टैस्ट ही क्या है क्योंकि सारे ग्रुप्प रेगुलरली रैकगनाइज्ड तो हैं नहीं इसलिए सब को एक ही बराबर समझना है इसलिए सब का हक एक बराबर बनता है और नम्बर के ही आधार पर उन्हें स्थान मुझे देना है। य सवाल पिछले सैशन में उठाया गया था। तब मैंने कहा था कि अब यह तो सैशन गुज़र रहा है इसलिए इसको मैं अगले सैशन में देखूंगा। इस दफ़ा जब यह सैशन शुरू हुआ और उन्होंने यह मामला फिर उठाया तो मैंने फिर कहा कि मैं उनकी इस बात को तसलीम करता हूं कि नम्बर के मुताबिक उन्हें भी आगे स्थान मिलना चाहिए और मैं उसके लिए कोशिश करता रहा लेकिन इसी बीच बदकिस्मती से कुछ अर्से के लिए वह चले गये हाउस से और मैं भी उस पर ज्यादा ध्यान नहीं दे सका। जब फिर हाल में उन्होंने यह चीज उठाई तो मैंने उनके लिए एक नई सीट बनाई और कहा कि उनको अगली सीट दी जाय। उनको मैंने आगे रक्खा मगर उनको वह मंजूर नहीं हुआ बाकी सब पार्टी वालों ने भी एतराज किया। अब चूंकि इस सैशन का आखिर है, इसे खत्म होने में बहुत थोड़े दिन रह गये हैं इसलिए हम मौजूदा सीटिंग अरेंजमेंट को अभी फिलहाल चलने दें क्योंकि सारा सीटिंग अरेंजमेंट हमें डिस्टर्ब करना पड़ेगा। जब सबने कहा कि अभी उसको डिस्टर्ब न किया जाय और श्री बागड़ी ने भी जब यह कहा कि हमें यह मंजूर नहीं है तो मैंने उसको रहने दिया। मैंने फिर लीडर ऑफ़ दी हाउस से कहा कि आगे की एक सीट मुझे वह दे दें तो मैं उस पर श्री बागड़ी को आगे बैठा दूं हमारे पास कोई वजह नहीं है कि मैं क्यों न उन्हें आगे की सीट पर बैठाऊं। लेकिन उन्होंने भी मुझ से आगे की कोई सीट देने का करार नहीं किया लेकिन मैं अब भी अपनी कोशिश जारी रक्खूंगा कि वह आगे आकर बैठें श्री बागड़ी आगे की सीट पर आ जायं और बैठें इसमें मुझे कोई ऐतराज नहीं है क्योंकि नम्बर के मुताबिक उन्हें भी आगे जगह मिलनी चाहिए।

Shrimati Renu Chakravartty (Barrackpore): My point is that it is rather bad that Members have to go on asking. You yourself should do it. My feeling is that if we are going on asking you for certain rights which are their inherently....

Mr. Speaker: I have done that.

Shrimati Renu Chakravartty: They have to write to you again and again and still it has not been done.

Mr. Speaker: I have done that; that is what I say.

11.44 hrs.

RE QUESTION OF PRIVILEGE

Shrimati Renu Chakravartty (Barrackpore): Sir, I have put in a privilege motion against Shri Atulya Ghosh. I have asked you to permit me... (*Interruptions*). There seems to be very raucous laughter. On 18th August, 1966, Sri Atulya Ghosh rose in this House to make a statement of personal explanation, with regard to the allegations made in the previous day's half-an-hour discussion on Pakistani spies, wherein a Muslim moving under cover of

being a Hindu and calling himself by the name of Mohit Choudhuri and Shri Sunil Das, an employee of A.I.C.C. were charged with espionage on behalf of Pakistan. It was alleged that these persons were known to Shri Atulya hosh and it was charged that there was inordinate delay in arresting them under pressure from high-ups even after enquiries were completed at the Centre and that under similar pressure the Centre had turned over the case to West Bengal.

At the very time when Shri Atuly Ghosh rose to make the personal explanation, Shri Madhu Limaye rose to warn that no such statement should contain any controversial or untrue facts.

Naturally, if such could be proved it should be treated as a serious matter and that it should be regarded as a deliberate and calculated attempt to mislead the House.

I now rise to state that the personal explanatory statement of Shri Atulya Ghosh contains deliberate falsehoods which try to absolve him of complicity and sets him out in a light as if he refused to have anything to do with persons charged with such serious crimes. This I maintain is a deliberate distortion of truth to mislead the House and to create a wrong impression about the events that took place. The personal explanatory statement of Shri Atulya Ghosh states:

> "When Sunil's house was searched, as the staff of the AICC he came and reported to me that his house was searched and I told him to take the help of a lawyer. The law of the land is to prevail."

May I point out to you, Sir, that this statement of his is a total falsehood and has no other intention than to mislead the House.

Shri Sunil Das' house was searched in the early hours of 10th August morning and he was simultaneously put under arrest. Shri Atulya Ghosh was already away from Delhi at the time. He hurried back to Delhi only on the 18th August, 1966—the day after the matter was raised in Parliament. How then could he have met Sunil Das? How then Shri Atulya Ghosh make the deliberate statements in Parliament on the 18th August, 1966 that he had told Sunil Das that the law must take its course and that he must go to a lawyer? Either it is a deliberate falsehood made to mislead the House about the whole episode or that Shri Atulya Ghosh has such tremendous influence over the Home Ministry and its police and intelligence that even after Shri Sunil Das was arrested, he was allowed to contact Shri Atulya Ghosh to get his advice.

My contention is, the statement made by Shri Atulya Ghosh is false and is made with the object of misleading the House and distorting the truth. Shri Atulya Ghosh cast aspersion on the Members of the House that they had made these with malicious intent of maligning him personally and he even drew into his ambit the Congress organisation.

You may remember, Sir, that the charges made were serious ones affecting national security. By utilising the opportunity given for making a personal explanation, Shri Atulya Ghosh has not only made false statements but charged Members of malicious intent. The entire episode is a series of breaches of privilege and I would request you to give your consent to raise this matter as a privilege motion in this House.

I would further like to point out that Shri Atulya Ghosh has made a correction in the statement which he gave before the House. He has now made a substantive change to the effect that instead of saying that Shri Sunil Das, after his house was searched, approached him, he now says that after the warrant was issued he approached him. This again is another very serious thing.

Shri Hem Barua (Gauhati): When was the correction made?

Shrimati Renu Chakravartty: In the Reporters' copy it has been further corrected. If that is at all true—he must be making a statement just now I presume or

may be on Monday—I would request you to give us an opportunity of hearing the tape-recorder played back and see what Shri Atulya Ghosh had said and which so many in this House have heard. Furthermore, I would beg of you to ask the Home Ministry for the confessional statement made to the police, not to the court, but to the police, made voluntarily by Mohit Chaudhuri. I would request you to call for a copy from the Home Ministry and see for yourself that almost all the statements which Shri Atulya Ghosh has made on the floor of this House are not truths, they are untruths and it is a clear case of breach of privilege. I would request you to send this matter to the Privileges Committee.

श्री मधु लिमये (मुंगेर): अध्यक्ष महोदय, सब से पहले मैं यह निवेदन करना चाहता हूं . . .

Mr. Speaker: First of all, I should like to inform Shrimati Renu Chakravartty that Shri Atulya Ghosh had made that correction but we had not allowed that.

Shrimati Renu Chakravartty: Then it is still worse.

Shri Nambiar (Tiruchirapalli): When he makes a correction without even the permission of the Chair and the House, it makes matters still worse. (*Interruption*)

Mr. Speaker: There is nothing wrong in that. When the uncorrected record goes to a Member, he makes a correction and it comes to me to see whether a substantive change has been made by that correction or not. (*Interruption*). Order, Order.

श्री मधु लिमये : अध्यक्ष महोदय, मैं आपको धन्यवाद देना चाहता हूं लेकिन सब से पहले एक बात कहना चाहता हूं कि 18 तारीख को लाबी में श्री अतुल्य घोष मुझ से मिले थे और उन्होंने कहा—यह बहुत जरूरी बात है—कि वह आज स्पष्टीकरण देने वाले हैं। मैं ने उन को सलाह दी कि वह एक लिखित बयान दें क्योंकि यह बड़ा गम्भीर मामला है । लेकिन उन्होंने कहा कि इस की कोई जरूरत नहीं और वह जबानी ही बयान देंगे ।

अध्यक्ष महोदय : आप को जो दो चार बातें इस के सम्बन्ध में कहनी हैं, वह आप कहें ।

श्री मधु लिमये : अच्छा जो नई बातें हैं अब मैं आप के सामने उन को रखना चाहता हूं ।

Now I shall nail down the untruthful statements made by Shri Atulya Ghosh in his so-called personal explanation.

(a) His statement that he "never knew this Mohit Choudhury" and "had never seen" him in his life is false. The confessional statement given by Shri Mohit Choudhury, if laid on the Table of the House by the Prime Minister, will demonstrate the falsity of Shri Ghosh's assertion. The confessional statement should at least be shown to the Speaker to satisfy him about the truthfulness or otherwise of Shri Ghosh's statement.

(b) His statement that Shri Sunil Das wos only one omongst the 105 employees in the AICC's office gives the impression that he was not an important man so far as the AICC office's set up was concerned. We would like to point out that there was a proposal to appoint this gentleman as office secretary of the AICC and this gentleman had access to the records of the AICC and sometimes listened in on the discussions in the Working Committee meetings also.

(c) Shri Atulya Ghosh has denied that he exerted any influence either on the West Bengal Government or the Central Government in order to hush up the case of Shri Sunil Das. He asked the rhetorical question, "through whom did I try?" Now, I am in a position to state that the transfer of investigation of this case from the Special Branch to the D. D. West Bengal, which took place in early August was due, mainly, to the influence of Shri Ghosh with the West Bengal Government. In fact, Shri Hathi was induced by West Bengal officers to make a wrong statement in the House and I have already submitted a statement under Speaker's Direction No.

115 to correct its inaccuracy. If you ask the Home Minister whether such a trasfer had taken place or not, you will know what the real position is, as also understand the mischief played by Shri Atulya Ghosh in a serious matter involving espionage.

(d) Shri Ghosh said that when Sunil Das's house was searched, Shri Sunil Das came and reported to him "as a staff of the AICC", and that Shri Ghosh told him that he should make the help of a lawyer; the law of the land was to prevail". Now, we would like to know how Shri Sunil Das, when he was arrested and taken into police custody after the search, managed to go and see Shri Atulya Ghosh? How did the police officers allow him to meet Shri Ghosh? Did the police take Shri Sunil Das to Shri Atulya Ghosh's house in Delhi? Was Shri Atulya Ghosh in Delhi on the day Shri Sunil Das's living quarters were searched in the early hours of 10th August morning? Is it a fact that the West Bengal police took Shri Sunil Das to some place outside Delhi, say, Bombay or Calcutta, in order that Shri Sunil Das could speak to Shri Atulya Ghosh? If so, is it permissible for the police to take a prisoner to the house of a private citizen, however high he may be in the hierarchy of the ruling party? What then is the truth? It is obvious that there is some hanky-panky about the whole thing, and that Shri Atulya Ghosh is deeply implicated in this espionage and subversion case.

(e) After the arrest of Shri sunil Das and the search of his living quarters, a news item appeared in a daily newspaper in Delhi to the effect that Cash/Gold/Jewellery was found at Shri Das's house. Where has this Cash/Gold/Jewellery gone? Is it a fact that an important office-bearer of the Congress Party prevented the police officers from seizing these things, Cash/Gold/Jewellery? Or is it that when the police took Shri Sunil Das and those things, *i.e.* Cash/Gold/Jewellery to Shri Ghosh's residence, Shri Ghosh asked the police not to take this Cash/Gold/Jewellery with them? Did Shri Ghosh intimidate the police and persuade them to hand over these things to the Congress treasurer or one of his friends?

In fine, Sir, we feel that never before has the sacred procedure of personal explanation been so blatantly abused in the history of this House as has been done by Shri Atulya Ghosh on the 18th August, 1966. If the procedures of the House are not to be reduced to mockery, and if the dignity and decorum of the House is to be maintained, it is necessary to commit this gentleman for breach of privilege and set up a special Committee to try his case properly and expeditiously. I would also suggest that senior and seasoned parliamentarians, belonging to various groups in the House should be appointed to this special Committee and the Committee should be asked to submit its report on the first day of the next session of the Lok Sabha. Permit us, therefore, to raise this issue in the House today..

आखिर में एक ही बात कहूंगा, और उस दिन भी मैंने उस को देखने की कोशिश की थी, कि प्रोफ्युमो के बारे में टोरी दल के नेता मैक्लायड साहब ने एक विशेषाधिकार भंग और अपमान का प्रस्ताव रक्खा था, अपने ही दल के एक भूतपूर्व मंत्री के बारे में। उस का भी जिक्र मैं ने किया था। मैं चाहूंगा कि आज सत्तारूढ़ दल में से कम से कम एक कोई बड़ा नेता निकले, मोरारजी देसाई निकलें, पाटिल साहब निकलें, जगजीवन बाबू निकलें, कोई भी निकले, जो आज हिम्मत कर के, वह कांग्रेस पार्टी के खजांची हैं फिर भी जहां देश हित का सवाल है, जासूसी का सवाल है, उन के खिलाफ प्रस्ताव लायें, जिस से मालूम हो कि किसी का भी ख्याल और लिहाज कांग्रेस पार्टी या यह सदन नहीं करेगा।

Shri Manaen (Darjeeling): Sir, the hon. Member, Shri Madhu Limaye said: "some important office bearer of the AICC". That is one thing. Another thing is, Shrimati Renu Chakravartty, a little while ago, asked: "How could Sunil Das have met Shri Atulya Ghosh because Shri Atulya Ghosh was in Calcutta?" How was it possible, at the same time, for Shri Atulya Ghosh to intimidate the police? But, that

[Shri Manaen]

is not important. What is important is, I beg of Shri Madhu Limaye to mention the name, today or a day later, whenever he chooses, the name of the important office bearer. It is not proper to make a wild allegation like that.

श्री मधु लिमये : कमेटी के सामने जरूर लाऊंगा, मैं डरता नहीं हूं ।

श्री मनेन : अभी बतला दीजिये हिम्मत हो तो, डरते क्यों हैं ।

श्री मधु लिमये : सारी बातें सामने आ जायेंगी, आप घबराइये नहीं ।

Mr. Speaker: Does Shri Atulya Ghosh want to make a statement just now or he wants some time.

Shri Atulya Ghosh (Asansol): Just now, Sir. Sir, I am sorry....

श्री किशन पटनायक (सम्बलपुर): मैं जानना चाहता हूं कि जब कोई सदस्य आप से बात करे तब यह कहां तक उचित है कि वह काला चश्मा लगा कर अपना मुंह छिपाये।

श्री मधु लिमये : बिल्कुल ठीक बात है । उन के चेहरे पर क्या भाव है, हम उस को देखना चाहते हैं ।

Mr. Speaker: The proceedings of the House should not be reduced to frivolity. A point of order is raised that an hon. Member wears dark glasses, or on his gesture or movement this way or that way. He should not be criticised in this way at all........ (*Interruptions*).

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise to a point of order. I would like to know, rather the House would like to know, under what rule or procedure, after my hon. friends, Shrimati Renu Chakravartty and Shri Madhu Limaye have raised the question of privilege and made a brief statement on the motion of privilege, Shri Atulya Ghosh is making this statement. Under what rule comprised in the chapter on privilege or some other rule of procedure is Shri Atulya Ghosh making it? It is a personal explanation or what else is it, I want to know.

Mr. Speaker: I want to satisfy myself, after hearing Shri Atulya Ghosh, whether really there is a case that I should refer it to the Committee. I have to satisfy myself on that point.

Shri Atulya Ghosh: Sir, I am sorry that during the course of my personal explanation on 18-8-1966 I made an incorrect statement. You will recall, Sir, that I had made the explanation extempore. During the course of my statement I had said:

> "When Sunil's house was searched, as the staff of the AICC he came and reported to me that his house was searched and I told him to take the help of a lawyer."

Immediately after I received the uncorrected copy of my statement from the Lok Sabha Secretariat, I realised that I had made an incorrect statement and I made the correction on the uncorrected copy as follows:

> "When Sunil Das was interrogated by the police in his house, as staff of the AICC, he came and reported to me that in his house he was interrogated. I told him to take the help of the lawyer."

From this you will observe that I had no intention of misleading the House, or distorting the truth, as alleged by some hon. Members......... (*interruptions*). I admit the above incorrect statement was made by me, and I am sorry for it. I am also sorry for not making a statement, earlier correcting my mis-statement.

12 hrs.

About the other points raised by Shri Madhu Limaye: about the first point, I submit that I have no knowledge about the confession, to which the hon. Member referred. I have not seen it. It may be a copy of that which is in the possession of Shri Madhu Limaye. But I have not had the fortune of going through it. So, I cannot say what was in the confession.

I have no knowledge that Sunil Das's name was proposed for the post of office Secretary. Further, I may also add that

there is no such post as that of Office Secretary in the office of AICC.

I stand by my previous statement that I have exerted no influence, either on the Central Government or on the State Government.

I have already written to the hon. Speaker, admitting my mistake and expressing my regret.

On the day of the arrest of Sunil Das I was not in Delhi.

Shri Ranga (Chittoor): Sir, on a point of information. Shri Amarnath Vidyalankar, one of our Members, was once the Office Secretary of the AICC in my days. Am I to understand that there is no post of Office Secretary in the AICC today?

Shri A. N. Vidyalankar (Hoshiarpur): I was the Permanent Secretary, not the Office Secretary.

श्री स० मो० बनर्जी : (कानपुर): मैं एक प्वाइंट ग्राफ ग्रार्डर उठाना चाहता हूं। श्रीमती रेणु चक्रवर्ती ने जो चार्जिज श्री ग्रतुल्य घोष के खिलाफ लगाये हैं उन में से दो तीन का जवाब नहीं . . .

ग्रध्यक्ष महोदय : प्वाइंट ग्राफ ग्रार्डर रेज करिये । ग्राप यह बताइये कि प्वाइंट ग्राफ ग्रार्डर क्या है । ग्राप तो बाकी चीजों में पड़ रहे हैं . . .

श्री स० मो० बनर्जी : बाकी चीजों में मैं नहीं पड़ रहा हूं । मुझे थोड़ा सा कहने तो दीजिये, मेरी ज़बान से कुछ निकल तो लेने दीजिये । यह जो प्रिवलेज मोशन मूव किया है यह कोई ग्रनहोनी चीज़ नहीं हुई है । बजाय इस के कि प्रिवलेज मोशन के बारे में ग्राप ग्रपना निर्णय देते श्री ग्रतुल्य घोष ने दुबारा एक भाषण दे दिया है । उन्होंने कहा है कि ग्राई हैव गिवन एन इनकोरेक्ट स्टेटमेंट । मैं ने इनको रेक्ट स्टेटमेंट किया । बाद में उसको मैं ने कोरेक्ट किया । दो तीन जो प्वाइंट रेज़ किये गये हैं उनका जवाब हमारे पास नहीं ग्राया है । एक तो उन्होंने कहा है कि मैलिशस प्रापेगंडा उन के खिलाफ किया है, मैम्बर ने । दूसरा प्वाइंट यह है कि श्रीमती रेणु चक्रवर्ती ग्रौर श्री मधु लिमये ने कहा था कि कनफैशन स्टेटमेंट जो चौधरी साहब का है वह सदन के सामने ग्राना चाहिये। कम ग्रज़ कम ग्राप उसको देखें । इसका कोई सैटिसफैक्ट्री जवाब उन्होंने नहीं दिया है । मैं निवेदन करता हूं कि ग्राप इस पर ग्रपना रूलिंग दें ।

ग्रध्यक्ष महोदय : यह क्या प्वाइंट ग्राफ ग्रार्डर हुग्रा? यह मेरी समझ में तो ग्राया नहीं है। मैं क्या रूलिंग दूं इस पर । उन्होंने इसका जवाब नहीं दिया, उसका जवाब नही दिया, यह कहा गया है । ग्रब मैं क्या रूलिंग दूं ?

Shri Daji (Indore): I would like to submit....

Mr. Speaker: I have heard enough.

Shri Daji: Arising out of the statement, I want a clarification.

Mr. Speaker: What clarification can there be when a breach of privilege has been raised by a Member?

Shri Daji: Sir, I want a clarification on a point flowing from the statement of Shri Atulya Ghosh.

Mr. Speaker: What explanation can I give on that statement?

Shri Daji: Please hear me. Sir, you informed the House that the correction was not allowed by you. Shri Ghosh has admitted that. I would like to know when your office informed Shri Ghosh that that correction would not be permitted because he has failed to comply with the procedure prescribed in Direction 115 for making a correction. Today is 3rd September. The statement was made on the 18th of August. The copy would have reached him on the 19th. Normally, we are asked to send back the copy within 24 hours. So, on the 20th Shri Chosh must have returned it. On what day did the office intimate Shri Ghosh that it is not possible?

Mr. Speaker: There is no procedure whereby we inform a Member that we have not allowed the correction that he has

[Mr. Speaker]

made. Therefore in this case also we did not make that. That Question does not arise. Next day he had made the correction, within 24 hours or 48 hours, whatever is the time. That came to us and we thought that it was substantial; therefore, we did not allow that. The record remained as it was.

Shri H. N. Mukerjee (Calcutta Central): If the record remains just as it was on the 18th, the House, therefore, takes notice of what was supposed to have been said by Shri Ghosh on that day and that brings him under the ambit of the privilege motion unless he corrects it.

Mr. Speaker: That I will see. The record remains the same but he has explained that his intention was honest. This is according to him; this is his explanation that as soon as the record came to him he tried to correct himself at that very moment. This is all that he has explained.

Shri Hari Vishnu Kamath: Sir, I invite your attention to rule 357. There is a moot point. I had brought this to your notice on the 18th August before he made his statement and you were pleased to agree with me and uphold the rule which says:—

> "A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise."

I remember very well because I read the record very carefully; you had pointedly and categorically assured the House that you had warned Shri Atulya Ghosh that no debatable or controversial matter could be or should be brought forward by him in his statement. We are grateful to you for that assurance.

Now, from the statement made by Shri Atulya Ghosh today it is obvious,—and also from the statement made earlier by Shrimati Chakravartty and Shri Madhu Limaye—that not merely was debatable and controversial matter brought forward in that statement but also a certain attempt was made by him that day contrary to the directions and instructions issued by you with regard to correction of all matter, that no substantial corrections should be made by any Member except typographical errors or mistakes of that kind. The Member concerned, Shri Atulya Ghosh, sought to make a statement, and thus exposed more or less, his inner conviction that what he had said was wrong; otherwise, he would not have made that statement. Now he says, "I made the statement extempore". Who on God's good earth asked him to make a statement extempore?

Shri Daji: He was asked to make it in writing.

Shri Hari Vishnu Kamath: That makes the offence worse. The gravamen of the charge becomes more serious. If you had asked him to make a statement in writing and he deliberately disregarded your instruction, directive or salutary advice, who is responsible for that? He himself is responsible for the mess he has landed himself in. Therefore, his attempt to correct what he said that day, later on in the transcript, is......

Dr. M. S. Aney (Nagpur): It is an afterthought.

Shri Hari Vishnu Kamath: It is not only an afterthought but is wholly *mala fide* and the has committed breach of privilege.

Mr. Speaker: I have heard all the new things and the new record that have been brought in. This afternoon or day after tomorrow......

श्री मधु लिमये : सोमवार को आप अपना निर्णय दीजिये । इस सम्बन्ध में मैं आप से बात करना चाहता हूं ।

अध्यक्ष महोदय : बराबर मे चलता नहीं जाऊंगा । और चीजें भी होती हैं । इस से ज्यादा नहीं हो सकता है । जो सुनना था सुन लिया है । अब सुनने की बात नहीं है । और मैं सुनता नहीं चला जा सकता हूं ।

Shrimati Renu Chakravartty: Sir, hold it over till Monday. I had asked you to let it go over to Monday but because of the convenience of Shri Atulya Ghosh you asked me that I should leave other work and come here. Now you want us to come

again in the evening. I will request you to hold it over till Monday.

Mr. Speaker: All right.

Shri Manaen: Sir, may I make a submission?

12.10 hrs.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Customs (Amendment) Bill, 1966 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 25th July, 1966.

12.10½ hrs.

RE QUESTION OF PRIVILEGE—*contd.*

Shri Manaen: I want to say just one sentence. Sir, the hon. Member, Shri Madhu Limaye has made a very wild accusation.... (*Interruptions*).

Shri Hari Vishnu Kamath: You cannot go back to it again.

Mr. Speaker: Order, order.

Shri Bhagwat Jha Azad (Bhagalpur): He must be heard.... (*Interruptions*).

Mr. Speaker: The Members on this side must be patient....

Shri Manaen: Kindly hear me. I will not take more time. I will just take a minute and say only one sentence........ (*Interruptions*).

An hon. Member: Why should it be re-opened again?

Mr. Speaker: Order, order. The Members on both the sides shall sit down.

When something has been stated on the floor of the House bringing in some Secretary or other high officer in that office and if he wants to say about himself or about somebody, why should he not be allowed to say that?

Shri Nambiar: If you open it up again, you will have to give an opportunity to us again. (*Interruptions*).

श्री बलजीत सिंह : (उना): अध्यक्ष महोदय, विरोधी दल की तरफ़ से हर रोज़ कई किस्म के इलैक्शन स्टंट आते हैं और ये हाउस का टाइम ख़राब करते हैं। आप को इस तरफ़ के सदस्यों को भी अपनी बात कहने की इजाज़त देनी चाहिए।

Shri Manaen: The hon. Member, Shri Madhu Limaye has said....

Shri S. M. Banerjee: Louder please.

Mr. Speaker: Is it a personal explanation that he is going to give?

Shri Bhagwat Jha Azad: He should be given a chance. What is this? It is surprising. You must allow him to speak.

Shri R. S. Pandey (Guna): He should be allowed to say whatever he wants to say. The Opposition is always given an opportunity.... (*Interruptions*).

Mr. Speaker: Order, order.

Shri R. S. Pandey: Let him say whatever he wants to say.

Mr. Speaker: Not whatever he wants to say.

Shri Bhagwat Jha Azad: You must allow him to say whatever he wants to say on this topic.

Shri R. S. Pandey: He wants to say something about this. He should be allowed to say that

श्री रामसेवक यादव : (बाराबंकी) : अध्यक्ष महोदय, इन को ससपेंड कर दीजिए।

Shri Manaen: Without meaning any offence to the hon. Member, Shri Madhu Limaye or any other Member of the Opposition, I merely wish to submit this. If the hon. Member has any objection to the word 'Wild', I would merely say that he has made a certain statement. He has said that some important office-bearer of the A.I.C.C. has prevented the police officer from performing certain duty and so on and so forth.

[Shri Manaen]

I only want to submit this. Let the hon. Member, Shri Madhu Limaye, have the courage now. If the statement that he has made is proved, I give my word of honour that I will resign from this House but if the accusation that he has made is proved incorrect, is he going to resign.... (*Interruption*) Secondly, I will submit let, let Shri Madhu Limaye have the couroge to make the statement outside this House. (*Interruptions*).

Mr. Speaker: Order, order.

Shri R. S. Pandey: Let Shri Madhu Limaye answer this.. (*Interruptions*)

Mr. Speaker: Order, order.

Several hon. Members *rose*—

Mr. Speaker: All shall sit down. (*Interruptions*).

This is not the manner. Order, order. There ought not to be so much of excitement.

Several hon. Members *rose*—

Mr. Speaker: All shall sit down. Every one should sit down.

Shri R. S. Pandey *rose*—

Mr. Speaker: Mr. Pandey also should sit down. I have been asking him to sit down. He is still standing.

I will just remind the members of the House that this House has got ample authority to punish any Member and the severest punishment it can give can even extend to expulsion of the member, expulsion from the membership. (*Interruption*)

Shri Atulya Ghosh *rose*—

Some hon. Members: Sit down, sit down.

Mr. Speaker: Order, order.

Shri D. N. Tiwary (Gopalganj): If they are going to interrupt like this, we shall not allow any of them to speak. (*Interruptions*).

Mr. Speaker: Is this the manner in which the proceedings of this House would be conducted? I am appearing to both sides and not to one side. I am asking all the members. This is not the way in which. democracy is to be run. I am sorry that even the Speaker is not allowed to make any observation.

The members have a great responsibility. If they have this freedom of speech inside the House they have a responsibility also to see that they do not make any accusations or imputations which are not correct. They have to satisfy themselves that there is at least some reasonable cause for believing that there would be some truth in that. A rumour or something heard second-hand or seen in the paper alone is not enough to make imputations and accusations. This freedom given to the members is certainly to be exercised with great restraint and every member has a responsibility of his own to satisfy himself first, and if any member, whoever he might be, either on this side or on that side, makes a reckless statement or an accusation as I have said, this House has got full authority to punish him to the severest extent; it can take any action, which can extend to the expulsion of the member from the House. But that has to be seen when something is proved. I have just now said that I will look into all the charges that have been made. If I cannot decide now—I have been asked to give my ruling—I will give my ruling or decision whether I can give my consent or not, on Monday morning.

Mr. Hem Raj.

श्री मधु लिमये : अध्यक्ष महोदय , क्या आप मुझे एक स्पष्टीकरण करने देंगे ? मेरे खिलाफ़ माननीय सदस्य ने आरोप लगाया है कि मैंने "वाइल्ड चार्जिज़ " लगाए हैं । मैं केवल यह स्पष्टीकरण करना चाहता हूं कि मैं अपनी सारी कार्यवाही नियमों के अनुसार करता हूं । मैं ने किसी का नाम नहीं लिया तो फिर वह क्यों खड़े हो गए ? मैं उन को जानता भी नहीं हूं । मुझे यह भी पता नहीं था कि मैंनन साहब भी इस सदन के सदस्य हैं ? अध्यक्ष महोदय , क्या मैं ने उनका नाम लिया था ? वह क्यों खड़े हो गए ?

Mr. Speaker: Mr. Hem Raj.—

12.19 hrs.

PETITIONS RE: PUNJAB REORGANISATION BILL, 1966.

Shri Hem Raj: (Kangra): I present a petition signed by Shri Gangu Ram and other inhabitants of Una Tehsil, Anandpur Sahib block, relating to the Punjab Reorganisation Bill, 1966.

Shri Pratap Singh (Sirmur): I present a petition signed by Chaudhari Shanti Sarup and other inhabitants of Kandi District Hoshiarpur, relating to the Punjab Reorganisation Bill, 1966.

श्री दलजीत सिंह : (ऊना): इस में एक मेरा संशोधन है कि लाखों आदमियों ने कर्नाल, पानीपत, अम्बाला और चन्डीगढ़ और जो जाबी रीजन के हिस्से पंजाब से अलग किए गए हैं, पंजाब में ही रहने के लिए वहां से रेप्रेजेन्टेशन लाखों आदमियों ने दिये हैं होम मिनिस्टर, प्राइम मिनिस्टर और बांउड्री कमीशन को, वे भी इस पैटिशन में शामिल कर लिये जायें।

Mr. Speaker: What does Shri Daljit Singh want to say now? I have not been able to follow him. This is only a petition which is being presented, and nothing can be said at this moment on that.

श्री मधु लिमये : (मुंगेर): अध्यक्ष महोदय कल आपने यह भी कहा है कि आप का बयान भी छप जायेगा, लेकिन आप देखें रहे हैं, मिनिस्टरों की गलतबयानी को ढूंढने के लिये ... (**व्यवधान**) लेकिन हमारी बात तो किसी भी अखबार में नहीं आयी इसलिए मैं इसे पढ़ना चाहूंगा। मैं आप का ध्यान डाइरेक्शन 115 की ओर दिलाना चाहता हूं :

"Member shall make a statement . ."

अध्यक्ष महोदय : मैं मेम्बर्स को सर्कुलेट कर दूंगा।

श्री मधु लिमये : अध्यक्ष महोदय, बार-बार आधे घंटे की बहस हमारी तरफ से होती है, और भी चर्चा होती है लेकिन यह अखबार वाले हमारी एक बात भी नहीं छापते हैं। डाइरेक्शन 115 के अनुसार...

12.21 hrs.

STATEMENT RE. INFORMATION GIVEN BY COMMERCE MINISTER AND MINISTER'S REPLY THERETO

Mr. Speaker: Shri Madhu Limaye and the hon. Minister might lay their statements on the Table of the House and I shall get them circulated to the Members.

श्री मधु लिमये: लेकिन अध्यक्ष महोदय, जब अखबार वाले हमारी बात को छापते ही नहीं हैं और मिनिस्टरों द्वारा उनको अपना विज्ञापन देने का साधन बनाया जाता है .. (**व्यवधान**)

Mr. Speaker: But I can ask him to place it on the Table of the House.

श्री मधु लिमये : जहां तक छापने का सवाल है, मैं ने इन की गलतबयानी को पकड़ा ...

Mr. Speaker: How long is that statement?

श्री मधु लिमये : एक सफे का है।

अध्यक्ष महोदय : पढ़ लीजिए।

Shri Bakar Ali Mirza (Warrangal): On a point of order. May I know whether statements and speeches in this House are to be made so that they are to be published in the press, and if they are not published, whether Members are to be given additional opportunity to make them here so that those things can be published?

Shri Raghunath Singh (Varanasi): Should it be forced on us?

श्री मधु लिमये: स्पीकर साहब ने कहा, इस लिए मैं ने उसका उल्लेख किया।

Shri Raghunath Singh: If it is not published outside, that should not be a ground for forcing it on us.

श्री मधु लिमये : फोर्स का क्या मतलब है ? नियम है । . . . (**व्यवधान**) ।

अध्यक्ष महोदय : अब आप पढ़ने दीजए ।

श्री क० ना० तिवारी : (बगहा): प्वाइंट आफ आर्डर । कल मधु लिमये जी ने इस को पढ़ना चाहा लेकिन यह एलाऊ नहीं किया गया । इन को कहा गया कि टेबल पर रख दीजिए । जब यह फैसला कल होगया तो उस का रिवीजन आज चाहते हैं, आज वह चाहते हैं कि चूंकि अखबार में नहीं छपा तो उन को पढ़ने दिया जायगा ?

अध्यक्ष महोदय : मैं ने देखा, एक सफे का है, तो इजाजत दे दी, कि एक सफा पढ़ दिया जाय । इसमें प्वाइंट आफ आर्डर क्या है ?

Shri Bhagwat Jha Azad (Bhagalpur): On a point of order. It has already been ruled yesterday that it shall be laid on the Table of the House. It is not the responsibility of the House to see that the Member's statement should be got published in the press, and if it is not published in the press, that should not be a ground for our hearing about it again here.

श्री मधु लिमये : आप नियम 115 पढ़िये ।

श्री भगवत झा आजाद : आप नये नये आये-हैं, पढ़ते रहिए नियम ।

Mr. Speaker: What I had said the other day was in regard to that particular statement, and I had said that the statement might be laid on the Table of the House. That did not mean that it applied to all statements that were going to be made thereafter and that all such statements should be laid on the Table of the House.

Shri Bhagwat Jha Azad: Under what rule is this exception being made?

Shri Raghunath Singh: You have said that the statement would be circulated to the Members. So, what is the use of reading it here?

Mr. Speaker: This is not that statement that was circulated earlier.

Shri Bhagwat Jha Azad: How is this statement being allowed to be made? Is it there on the Order Paper?

Mr. Speaker: It is a statement under Direction 115 and it is there on the Order Paper.

Shri Bhagwat Jha Azad: I do not know which statement he is making. There are so many statements which he is making.

Mr. Speaker: This statement is a different statement altogether.

Shri Bhagwat Jha Azad: You have given a ruling that whenever a privilege motion is brought forward, first you will see it in the Chamber and satisfy yourself before you allow it to be brought up in the House. In this case, I would like to know whether you have satisfied yourself in your Chamber before allowing this statement to be made here:

Mr. Speaker: I have satisfied myself that there is a cause or a reason why I should give him the opportunity here and listen to the argument.

Shri Bhagwat Jha Azad: The hon. Member is bringing wild charges against the AICC and the Congress Party. I would like to know whether you have satisfied yourself in your Chamber before allowing him to make that charge here. Every day we are being abused here, and we expect your protection. (*Interruptions*)

Shri Daji (Indore): Rather, you should protect us.

Shri Daljit Singh: On a point of order.

Mr. Speaker: Shri J. B. Kripalani.

Shri J. B. Kripalani (Amroha): May I request both sides of the House....

Shri Bhagwat Jha Azad: A point of order has been raised by Shri Daljit Singh. You have not heard it.

Mr. Speaker: I will allow him after Shri Kripalani.

Shri Bhagwat Jha Azad: His point of order was raised first. Therefore you have to hear him first. Then Shri Kripalani can have his say (*Interruptions*). I was referring to rules, I was not quoting directions.... (*Interruptions*).

Mr. Speaker: Shri Azad should sit down. This is not the manner in which we should conduct our proceedings. (*Interruptions*). Should I be a silent spectator to this kind of thing that is going on? I am appealing to both sides. I am asking Shri Azad to sit down. I am asking all the other hon. Members who are standing also to resume their seats (*Interruptions*).

Shri Ram Sewak Yadav (Barabanki): He has made certain allegations against you.

Several hon. Members: No.

Shri Bhagwat Jha Azad: We are not making allegations; it is the SSP which is doing it.

Shri J. B. Kripalani: May I request both the sides to allow you to carry on the discussion in this House and not interfere with what you are doing? Otherwise, it will be confusion. May I humbly request the Congress members...... (*Interruptions*).

Shrimati Renu Chakravartty (Barrackpore): It is the Opposition which is always thrown out, you are never thrown out (*Interruptions*).

Shri J. B. Kripalani: I am only requesting that we conduct the proceedings in this House with some system. The Congress people have a majority. They always accuse the Opposition of creating trouble. When the Opposition people create trouble, if they remain silent and do not add to the confusion, I think things would go on much better (*Interruptions*). This is all I am saying, because when I was a young man, if I wanted to disturb a meeting, I used to raise a cry; the other side then raised a cry and the meeting was over. This is my experience.

Shri Tyagi (Dehra Dun): We are younger.

Shri J. B. Kripalani: In those days, the Moderates used to organise meetings and I had disturbed their meetings. You, the Congress people, are doing the same thing.

Shri Tyagi: You have taught us.

Shri J. B. Kripalani: I would request both sides to allow our Speaker to conduct the proceedings in this House.

Mr. Speaker: What is the point of order Shri Daljit Singh wanted to raise?

Shri Daljit Singh: I only wanted to say that if it was necessary that he should make any other statement here, it should have been also brought on the agenda paper of today (*Interruptions*).

Some hon. Members: It is there (*Interruptions*).

Mr. Speaker: Shri Madhu Limaye.

श्री मधु लिमये : अध्यक्ष महोदय, मुझे इस बात पर खेद है कि मैं ने आप के सामने दियासलाई के जो बक्से पेश किए थे उस के बैंडरोल पर कोई रबर-स्टैम्प नहीं लगा हुआ था फिर भी श्री मनुभाई शाह ने अपने पत्र में और उन के द्वारा जो गलतबयानी की गई, उस में यह कहा है कि पहले से यह रबर स्टैम्प लगते थे।

इनके बयान का वह हिस्सा इस प्रकार है—

"It was not the intention of the Khadi Gramodyog Bhavan or the Khadi Commission to sell fewer matches than what is mentioned on the banderol..."

"....Therefore, the Khadi Commission *had adopted* the procedure of over-stamping by a rubber stamp '25 sticks' even when the banderol used was for 50 matches as the Excise authorities could not supply them banderols for 25 matches".

इसका मतलब हुआ कि आपके द्वारा छ: टेलीफोन किये जाने के पहले भी माचिस के बक्सों पर रबर स्टैम्प लगता था लेकिन मैं यह निवेदन करना चाहता हूं कि जिस दिन मैंने आपके सामने वह बक्से रखे, न केवल उसके पहले बल्कि 18 अगस्त को भी यह सिलसिला चलता रहा। मेरे पास एक रसीद और दो बक्से मौजूद हैं

[श्री मधु लिमये]

जो 18 अगस्त को खरीदे गए थे । अध्यक्ष महोदय, ये दो बक्से हैं, वे मैं आपके सामने पेश करता हूं. . .

अध्यक्ष महोदय : मैं सुन सकता हूं, एक्जिबिट्स यहां नहीं लेता ।

श्री मधु लिमये : ये आपकी जानकारी के लिये हैं । अच्छा रहने दीजिये ।

श्री मनुभाई शाह खुर्दबीन (मैग्नीफाइंग ग्लास) लेकर आयें और इसको देख लें, अगर कहीं रबर स्टैम्प मिला तो मैं अपनी बात वापस लूंगा । और अचरज की बात यह है कि श्री मनुभाई शाह के द्वारा दखल देने पर, यानी 19 तारीख को, वैंडरौल पर तो पच्चीस का रबर स्टैम्प लगवाने का परिवर्तन हो गया, लेकिन इसका दाम जहां पहले सात पैसा था, उस की जगह पर दस पैसा कर दिया गया अब इस बक्से में कितनी दियासलाइयां मिलती ह, यह खुद, अध्यक्ष महोदय, आप गिन कर देख लें, मेरा ख्याल है 25 ही मिलेंगी — मैंने इस चोरी की ओर जो ध्यान दिलाया और उस पर मंत्री महोदय ने जो कुछ कार्यवाही की, उन के हस्तक्षेप का नतीजा क्या हुआ ? जो 25 दियासलाई का बक्सा पहले 7 पैसे में मिलता अब दस पैसे में मिलने लगा है । मेरा ख्याल है कि 50 दियासलाइयों का सरकार द्वारा निर्धारित दाम 7 पैसा है इस लिए मैं सरकार से जानना चाहता हूं कि क्या अबकारी एक्साइज़ कानून ग्रामोद्योग के लिए लागू नहीं है ? क्या विम्को भी 25 दियासलाइयों का बक्स बना कर 7 और 10 पैसे में बेच सकता है ? या यह बक्सा डि-लक्स बक्सा है खादी के के साथ महात्मा जी का नाम जुड़ा हुआ है और वही खादी भन्डार वाले लोग ऐसा कर कर रहे हैं, तो इसके बारे में अब यह सदन कोई ठोस कार्यवाही करे ।

The Minister of Commerce (Shri Manubhai Shah): Sir, with your permission, I beg to lay a statement in reply thereto

Shri Sivamurthi Swamy (Koppal): On a point of information, may I point out that he had said that the Manager had been asked to go on compulsory leave, but he is still at the post.

Shri Tyagi: After this statement, may I submit that the matter should not be closed without a contradiction? Otherwise, Khadi Gramodyog Bhavan might suffer in its reputation. Could you kindly permit the Minister to give a reply?

Shri Manubhai Shah: I am laying a statement on the Table.

Mr. Speaker: I have called him and he says he is laying it on the Table.

Shri Tyagi: That is all right.

श्री रामसेवक यादव अध्यक्ष महोदय, मैनेजर के ट्रांस्फर के बारे में मंत्री महोदय ने कुछ नहीं कहा ।

श्री हुकम चन्द कछवाय : अब लोगों पर दबाव डाला जा रहा है ।

Mr. Speaker: Order, order. Do not interrupt the proceedings.

[*The statement in reply by the Minister of Commerce (Shri Manubhai Shah)*]

The Hon'ble Members have just heard the statement that has been made by Shri Madhu Limaye on the sale of match boxes by the Khadi Gramodyog Bhavan, New Delhi. I had already explained the actual position in my earlier statement in the House on the 23rd August last regarding the sale of match boxes and sub-standard honey by the Khadi Gramodyog Bhavan. New Delhi. In the statement made today, Shri Madhu Limaye has raised the following points chiefly:

(i) that match-boxes purchased by Shri Madhu Limaye from the Khadi Gramodyog Bhavan, New Delhi do not bear the over-stamping of the Excise banderol "50 sticks" by the rubber-stamp "25 sticks" to which I had referred in my statement in the House on the 23rd August.

(ii) that while the match boxes had been sold earlier at 7 paise each, the price of the same was apparently increased in the Bhavan to 10 paise after the 20th August, 1966.

2. Detailed enquiries have been made into both these points and the factual position in regard to them is as follows:—

This over-stamping by rubber-stamp of "25 sticks" on the Excise banderol which shows "50 sticks" is done at the Bombay Suburban Village Industries Association's Kora Gramodyog Kendra at Bombay and not by the Khadi Gramodyog Bhavan, New Delhi, which merely receives the match-boxes from Bombay in ready-made packets of 12 match-boxes in each packet, after the rubber-stamping at Bombay.

A detailed check was made on the morning of 29th August of 6 packets of 12 match-boxes each, selected at random by Shri Santokh Singh, Member, Rajya Sabha in the presence of Joint Secretary, Commerce Ministry and the Deputy Commissioner of Civil Supplies, in the godown of the Khadi Gramodyog Bhavan, New Delhi. The following were the results of the check:—

Packet No. 1.—12 out of 12 match-boxes bore the correct marking "25 sticks".

Packet No. 2.—11 out of the 12 match-boxes bore the correct marking.

Packet No. 3.—12 out of 12 bore the correct marking.

Packet No. 4.—10 out of 12 bore the correct marking.

Packet No. 5.—8 out of 12 bore the correct marking.

Packet No. 6.—12 out of 12 bore the correct marking.

It will be seen from the foregoing that the omission of the over-stamping "25 sticks" in the case of some of these boxes in these packets seems to have been due to accidental omission as such work is manually done by labourers in the Kora Gramodyog Kendra of the Bombay Suburban Village Industries Association (a Society registered under the Societies Registration Act). In doing such hand-stamping, some boxes might have passed off unstamped. As stated by the Honble Member, the match boxes purchased by him from Khadi Gramodyog Bhavan at New Delhi did not bear the rubber stamp marking of "25 sticks". As far as can be ascertained, the omission of rubber-stamping on some boxes in some of these packets was due to carelessness on the part of the workers responsible for the rubber-stamping at the Kora Gramodyog Kendra at Bombay. It does not seem to be a *male fide* action, but the omission is regretted.

(ii) The 'Champion' brand match boxes are special deluxe match boxes of hand-made matches made by Kora Gramodyog Kendra at Bombay. These matches are made by the Kora Gramodyog Kendra in boxes of 25 sticks and the regular sale-price of these match boxes has been 10 paise per box of 25 sticks. These matches are non-standard fancy matches which are made with the approval of the Central Excise Department; the sticks are better-made and superior and carry the highest rate of duty in the Excise Tariff for matches. Although the regular sale price of these match boxes is 10 paise per box of 25 sticks, the Local Price Reduction Committee of the Khadi Gramodyog Bhavan at New Delhi authorised the reduction in the selling price to 7 paise per box in the case of some old accumulated stocks of such match boxes. This old stock was cleared finally on the 18th of August, 1966 and from the 19th August, 1966, a fresh stock of de-luxe hand-made match boxes was received from the Kora Gramodyog Kendra at Bombay and was sold at the regular price of 10 paise per box of 25 sticks. The sale of these match boxes was suspended by the Khadi Gramodyog Bhavan from the morning of 22nd August as per the instructions of the Commerce Ministry (through the Khadi & Village Industries Commission) on receipt of the earlier complaint of the Hon'ble Member regarding the absence of over-stamping of "25 sticks" on the Central Excise banderol.

In order to avoid any misunderstanding in the minds of common buyers instructions

have already been issued to the Khadi Commision that until such time as the number of match sticks shown on the rubber stamp corresponds to the actual number of sticks in the box, the sale of these match boxes should be stopped.

12.33 hrs.

PUNJAB REORGANISATION BILL*

The Minister of Home Affairs (Shri Nanda): I beg to move for leave to introduce a Bill to provide for the reorganisation of the existing State of Punjab and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the reorganisation of the existing State of Punjab and for matters cannected therewith."

The motion was adopted.

Shri Nanda: I introduce† the Bill.

12.34 hrs.

MOTION RE: RECENT RAILWAY ACCIDENTS—*Contd.*

Mr. Speaker: Dr. Singhvi to reply to the debate.

Dr. L. M. Singhvi (Jodhpur): I am grateful to the Members who participated in the discussion on the statement of the Railway Minister with regard to railway accidents The hon. Minister, Mr. S. K. Patil, with his characteristically disarming spirit of accommodation, accompanied by his characteristic diplomacy, has replied to the various points raised in general and has not met any of the points that were made here in particular.

Mr. Speaker: I wish particularly to emphasise that we here in this House are not engaged in mere talking marathons; we are interested in finding solutions and in helping to formulate policies. We are here to elicit specific and concrete replies to specific and concrete suggestions which are made here. In extenuation of the hon. Minister's speech it may be said that since he had accepted in general the various suggestions made here and also very good-humouredly agreed to look into the various suggestions in greater detail, perhaps he did not feel called upon to clarify the various issues raised here. Unfortunately, many points that were raised with respect to the all-important question of railway accidents therefore remain in confusion. I had mentioned particularly that Dr. Kunzru had said that the various recommendations made in the report of the railway accidents enquiry committee had not been fully implemented and I suggested that either Dr. Kunzru himself or some other committee should be appointed to go into the question of the quality and quantum of the implementation of the various recommendations made in the committee's report. I would like a very specific reply to this.

Various demands were made about instituting a thorough enquiry into the recent spate of accidents and a clear and specific answer has unfortunately not been forthcoming. A charge was made in a written article by an hon. Member of this House. Mr. Kamal Nayan Bajaj, that inferior equipment was being supplied by the contractors and that substandard quality cuipment was being used for the maintenance and preparing the track. Unless this charge is not suitably replied to, doubts remain in our mind as to whether what the railway administration has done is adequate or not. I think it would be in the interest of the Railway Administration itself to see that this charge is met squarely and straightforwardly. I had also mentioned in respect of the shortage of staff and the poor planning of staff requirements. The hon. Minister was good enough to say that he would look into this matter sympathetically and in a scientific spirit. I hope this is done soon and he reports to the house as to what he has done in fulfilment of this assurance I had particularly raised one question in respect of the shortage of the proportion of the supervisory personnel and cited

---

*Published in Gazette of India Extra-ordinary, Part II, Section 2, dated 3rd September, 1966

†Introduced with the recommendations of the President.

several figures about the great hiatus which exists in various workshops of the railways where supervisory personnel are in extreme short supply. I would request the Minister to do something about it and to augment the ratio of the supervisory staff and to see that adequate supervisory staff is made available to man the various workshops and other points. I want particularly to draw the attention of the House to the many points that were made here in respect of complaints of nepotism. In matters of this sort it is very difficult to substantiate a specific complaint or to make a general charge. When a general charge is made, the administration naturally says that it is too general a charge and they say, give us specific instances. Because of the rules of this House, specific instances cannot be agitated in this House. When some issues are raised, the Minister says: well, this has been done according to the standards that are now prevailing. No satisfactory answer is forthcoming. Apart from the railway administration this question touches upon the very principle of parliamentary control on the administration and the nature and extent of that control. If specific questions of nepotism cannot be dealt with at some level, through some machinery, parliamentary supervision on administration would remain wholly unsatisfactory and inadequate.

Mr. Speaker, a point was made here especially about the conditions of the running staff and the hon. Minister was good enough to say that he would look into that matter sympathetically. But we want a specific machinery to look into these various complaints about the working conditions of the running staff and we want that something is done in addition to the very heartening assurances that the hon. Minister has given on the floor of this House.

In respect of the insurance of railway passengers also, the hon. Minister was pleased to say that they will give it their utmost consideration. What we want is that this matter which has been pending for quite sometime before the Government should now be finalised and some scheme of railway passengers' insurance should be devised before too long. Too often, sound and worth-while ideas are lost and diluted either by delay or by too many amendments. I hope that something is done in this regard.

One more point and I shall have done. This is in respect of the reorganisation of railways particularly in respect of the creation of a metre-gauge zone. The hon. Minister, I am sure, found the figures that I gave from his own documents to be irrefutable evidence of the fact that in the metre-gauge zone, the incidence of railway accidents has been much larger, and the situation is such as to warrant great concern. As a matter of fact, in most of the metre-gauge lines, we find that the incidence of railway accidents is twice as much as those on the broad-gauge lines. This is not merely an accident, and it is not correct to say therefore, that a mere zonal reorganisation would not cure the problem of accidents on the metre-gauge. Certainly, a reorganisation of that sort is one of the most basic things which should be attempted by the Government. The Government have variously and at various times reacted in this matter by saying that there is a possibility of creating this zone and at other times they have said that there is no immediate possibility of creating this zone. I would like to see that the Government comes out at least with a commitment in principle, accepting the soundness of the idea, and perhaps giving us a phased programme if their financial stringency is at present such that it does not permit them to take up the programme of zonal reorganisation immediately. I hope the Government will not allow its policies and its assurances to lapse into lethargy and that this House would take the reassurances not merely through the disarming candour and the spirit of accommodation of the hon. Minister who is a politician and a diplomat, but also a reassurance through the actual implementation of those assurances.

Mr. Speaker: The question is:

"That this House takes note of the statement on recent railway accidents laid on the Table of the House on the 25th July, 1966."

The motion was adopted.

Shri Priya Gupta (Katihar): Sir, there has been a contradiction in the Railway Minister's statement.

Mr. Speaker: When he made that statement on that day, he might have asked for it.

Shri Priya Gupta: He said that they will not find any increase in expenditure. I want to know how far it is correct. (*Interruption*).

Mr. Speaker: Order, order.

RE. BUSINESS OF THE HOUSE

The Leader of the House (Shri Satya Narayan Sinha): Sir, last Friday I had announced in this House that the discussion on the motion about Gold Control would start at 4 p.m. Some requests were made to me, and I also think, that one hour will not be quite sufficient for it. I therefore request the House to take it up at 3.30.

Shri M. R. Masani (Rajkot): We wanted two hours; it may be from 3 to 5.

An hon. Member: We may sit till 5.30.

Mr. Speaker: There are two half-hour discussions, starting from 5.

Shri Satya Narayan Sinha: One and a half hours may be given.

Shri Sezhiyan (Perambalur): At least two hours should be given.

Shri Satya Narayan Sinha: Let it then start at 3 p.m.

Mr. Speaker: All right. We will take up that discussion at 3 O'clock

---

12.44 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL—*contd.*

Mr. Speaker: The House will now take up further consideration of the Representation of the People (Amendment) Bill,—the motion for reference to a Joint Committee, moved by the Minister of Law on the 1st September, 1966.

Shri P. K. Deo (Kalahandi): Sir, before the House takes up further discussion of this Bill, before anybody points out, I think it is my duty to inform the House *suo motu*, pointing out the inadvertent mistake that has occurred in my speech yesterday. While quoting from the judgment of the Madhya Pradesh High Court in the case of Khubchand Baghel v. Vidyacharan Shukla, I read out a wrong line; it was by mistake. I request that it may be deleted. The relevant line in that regard should read as follows:

> "Thus, it is clear that those allegations are false. It is also difficult to see how a person of normal intelligence and decency could commit any honest mistake in this regard."

I am very sorry about this thing. I apologise to you and to the House.

Shri K. L. More (Hatakanangle): Sir, I welcome this measure. At the outset, I congratulate the Law Minister on bringing this measure. I would like to make two observations on this occasion. The first is regarding the security deposits. The Report of the Election Commission on the third General Elections has recommended the increase of the security deposit to Rs. 1500 in the case of Lok Sabha and Rs. 750 in the case of Assemblies. In my humble opinion, this increase is not good. The report of the commission says that there were a large number of light-hearted contestants, who had no substantial electoral support; they were coming into the contest only to gain something or strike bargains, etc. Therefore, they had recommended that the security deposit should be increased. But in my humble opinion, this increase is going to bring many hardships to the poor candidates who have substantial electoral support, especially the scheduled castes and scheduled tribes. These poor people will be put to very great difficulty. Therefore, this recommendation has not been accepted by the Minister and I congratulate him on that.

My second suggestion is about election expenses. The report says that the maximum limit laid down at present is Rs. 25,000 in the case of Lok Sabha, and for the Assemblies it varies. In some States, it is Rs. 9,100; in some Rs. 8,000, Rs. 7,000, Rs. 6,000 and so on. That limit is not the same in all States. That discrimination is still there. I am not in favour of all these maximum limits because, as observed in the report, the limits are not maintained. Money should not play a role in the elections, because the intention of the Constitution is that there should be free and fair elections.

In order to achieve this end, the end being fair and free elections, money should not play any role at all. Therefore, I am of the view that it should be the responsibility of the Government or an independent machinery like the Election Commission to provide such circumstances or occasions where nobody could bring into play money.

In this respect, I want to make one or two suggestions. A candidate has to spend money on printing pamphlets, advertisements, on propaganda work etc. They have categorised the items for which expenses are incurred. They have also made an observation with regard to the limit. If the propaganda work is undertaken by the Election Commission it would be a good thing. The most important thing is just to publish the names of the candidates. The candidates must be known to the voters. If the Election Commission just makes a provision for common advertisement, then it would lessen the work and reduce the expenditure. In the report it is said that there should be publicity of the names with photographs and there should be provision for broadcasting also. It was about posters I was saying that there should be a common poster for each constituency in which the names of all the contesting candidates should be there with the photographs and it should be placed before the voters. This will lessen the necessity of expenses.

Another thing is, we should not attach any value to these corruption matters etc., which arise from money matters and expenses. If this work is undertaken by the Commission and the responsibility of advertising or publishing the names of the candidates on a common board or something like that is taken over by them, then it will lessen the expenses.

The next point that I would like to make is regarding the voters. The report has said that the system of giving the voters identity cards with photographs attached is impracticable. But that is what is needed. It will be a golden day when the Representation of the People Act is so amended as to incorporate this, provision and arrangement is made to give the voters identity cards with photographs attached. This will lessen false personification and other evils of elections.

With these few suggestions, Sir, that election expenses, as far as practicable, should be lessened and that the maximum laid down at present should be minimised. I support the motion.

Shri Alvares (Panjim): Mr. Speaker, Sir after the experience of three elections, it was proper that Government should bring an amending Bill to improve the method of elections and also to make the representative character of elections more perfect. But we find that instead of being comprehensive about it, the Government have only made certain provisions and not a complete and wholesale review. If I concede that the elections are free, it must also be said that the elections must be fair also. The elections are undoubtedly free to a very large extent, but democracy would not serve its purpose if the elections are not fair also. Certain provisions have been omitted in this Bill because the Government is hesitant to incorporate those measures recommended by the Election Commission which would make the elections fair as well as free.

Sir, right at the outset, may I thank the Government for making representation to the Lok Sabha from Jammu and Kashmir an elective process. Hitherto they were nominated by the President, hereafter they

[Shri Alvares]

will be elected. Therefore, we welcome this suggestion and the provision whereby the Members of Lok Sabha from Jammu and Kashmir will be elected. At the same time, may I join the Secretary of the Congress Legislative Party when he said that so far as 'occupied Kashmir' is concerned we must make a symbolic reservation of an additional two seats to the Lok Sabha which may be kept unfilled. The Jammu and Kashmir Legislative Assembly, I understand, has kept for the area occupied, 25 seats vacant. May we make a similar suggestion that two seats, for people representing the area of 'occupied Kashmir' may be, similarly, kept vacant in Lok Sabha as a symbolic assertion of our right and continued occupation by Pakistan and the fact that 'occupied Kashmir' belongs to India. I am sure, if this provision is incorporated by the Law Minister, there will be a psychological atmosphere created in Jammu and Kashmir and also an assertion of our right in the international circles that Pakistan continues to occupy 'occupied Kashmir' and that by the provision of two seats in Lok Sabha we have asserted our right that these people should be represented when the time is opportune.

The next point I would like to refer to is in respect of fair elections. The Election Commission has undertaken a rather comprehensive review of what would constitute fairness. It is not enough if the elections are merely free. They must be fair also so that there is a conveyance of the feeling to the public that this democracy has the wherewithal to survive all vicissitudes, particularly, in the question of election expenses. If elections are free, then, what makes them not fair? It is submitted by the Election Commission, in a review, that the election expenses contribute to its non-fairness, if I may use that word.

In the first Representation of the People Act, a candidate was enquired to submit the total expenses as election expenses. In a subsequent amendment made, there is a dichotomy, division of responsibility, whereby a candidate is required only to submit a list of expenses incurred by him personally. It is well known all over, that in addition to the money that a candidate spends himself, for which a limit is laid down—Rs. 10,000 in a single-member constituency—now all constituencies are single-member constituencies—there is a large amount, a large volume of expenses incurred by the political party to which that candidate belongs. We have had the experience in Bombay in the last elections, where lakhs of rupees were spent by the party sponsoring the candidate, or by his friends, or other allied institutions, in the North of Bombay. Each party has election expenses running into lakhs of rupees. Here is an instance where a statutory provision of limitation of expenses is by-passed, and the Government, by not accepting this recommendation of the Election Commission whereby the totality of expenses from any source should be limited, has kept the door open, or left a loophole, for every organisation to spend a lot of money which is not accountable and the account for which is not necessary to be filed before the Election Commission. Therefore, I would suggest that the Government should accept the suggestion of the Election Commission that the totality of expenses incurred, either by the candidate himself, or by any political party, or association, or friend, should be accountable for, because otherwise this limit of Rs. 10,000 for a parliamentary constituency has no meaning and has no relevance.

13 hrs.

Secondly, if the election expenses are to be regulated, then we should also regulate the way in which money comes to big political parties. It is obvious that a Government party has a natural advantage over the opposition, and this advantage is taken by the Government party in collecting corporate funds from big corporations. Nobody could object to funds being collected on an individual basis, but when funds are collected from corporate bodies, with the incentive that this shall not be liable to tax, here is a case where the dice is loaded against the opposition parties, specially the smaller parties, because of the natural advantage which the Government party has, which can naturally bring in all sorts of pressure and throw all sorts of incentives to the corporate sector to invest in its return to power so that it can reap the benefit. Often in this House repeated attempts have been made by various members on both sides of the House to

put a stop to this practice which is unfair. So long as this practice persists, it makes election unfair between candidates. Therefore, I would suggest that the Government should accept the recommendation of the Election Commission that contribution from the corporate sector to the political funds of any political party should be entirely banned.

I have got two more points. One is in regard to the question of election officers. A very salutary provision has been accepted here whereby the district election officer is now an officer of the Election Commission. It would have been better if a more specific provision had been brought in whereby, in addition to the officer being an officer of the Election Commission, he will be entirely under the discipline of the Election Commission. It is obvious that the Election Commission cannot set up the entire machinery for the whole of India to conduct the elections. The Election Commission has naturally to rely on the State Governments. While it relies upon the State Government for the conduct of the elections, the officers of the State Governments are not entirely under the discipline of the Election Commission. Therefore, we find a situation wherein, as for instance in Gonda, in the election of Shri Dandeker, the electoral officer was pressurised by the State Government to indulge in certain malpractices. I am sure that if the district election officer is now brought under the total discipline of the Election Commission, and not made liable to answer to the State Government, all these malpractices could be avoided.

Lastly, the High Courts have been made responsible for trying election cases. I am glad that election tribunals have been done away with. They were costly and dilatory and often they got hamstrung because of writ petitions or stay orders from High Courts. The trial of election cases by High Court is something which is welcome, and we do hope that many of the dilatory tactics will have been eliminated, decisions will be coming soon, apart from being not costly. I do hope that early justice, speedier justice and cheaper justice will come because of the provision for eliminating the tribunal and entrusting that work to the High Court.

Shri M. L. Jadhav (Malegaon): Sir, I rise to make some observations on the measure that is before the House. The hon. member of the Swatantra Party was pleased to observe that this Government is ruling on a minority vote. May I submit that, unlike in England or America, there are a number of parties in this very House? In England, which we consider the mother of democracy, there are only two or three parties to contest the elections. So, every party has got a fair chance of getting a good number of votes in the elections. But, in India, in the Parliament alone there are about a dozen parties, and still more number of parties in the States. When a number of parties contest in the elections, the votes are divided between the parties, which is only natural. Yet, the ruling party has got more votes than the other opposition parties. Therefore, nobody can allege that the ruling party has been returned with a minority vote. When the votes are divided between a number of parties which are contesting the elections, such a thing is bound to happen. So, nobody can claim that a minority party is ruling the nation. Since that party has got a majority of votes over the other parties, it has got the right to rule in a democracy.

After we enacted our Constitution, we have had three elections and the fourth one is fast approaching. The world has applauded us by saying that democracy has succeeded in India. We have got adult franchise. That has also succeeded and the elections have so far worked well.

Under this Bill the work of the election tribunal is being entrusted to the High Court. I doubt very much whether this change will result in expeditious disposal of election disputes. This change can only avoid a writ petition or stay order to the High Court from the tribunal. We expect that all the election petitions should be disposed of within six months of the elections? Whether it is possible or not, it is for the Law Minister to see. I want only to express my doubt how far this change is going to result in speedy disposal of cases.

Coming to election expenses, in a country where poverty is rampant, I find that more

[Shri Alvares]

and more money is being spent on elections. When we say that we want to usher in socialism and the socialistic pattern of society, if the election expenses are going up every time, how can the poor peasants or other poor people come to this House by contesting the elections? Now the submission of the election expenses is merely a farce and nothing else. I doubt whether the present provision will tighten the return of election expenses.

It has been suggested that judges or district courts should be entrusted with the election work. In a big country like ours, with a large number of polling booths spread over the villages, can we find sufficient number of judicial officers to run the entire election machinery. So, the election machinery has to be run through the revenue authorities of the State Government. At the most, we can have an agent of the Election Commission to supervise the work of these officials. There is no other alternative. Therefore it is not possible that the judiciary can be entrusted with this work.

Then, yesterday it was observed by some hon. Members that in the case of Members, who are disqualified because of corrupt practices, the disqualification should not be removed immediately. I entirely agree with the suggestion that in the case of one who is disqualified for a corrupt practice if the disqualification is removed immediately and he is allowed to contest again and come to this House, that is not a happy thing for democracy. I feel that such things should not happen. We should see that when corrupt practices are proved by a court of law and are held as proved by a High Court, whoever he may be, he should not be allowed to contest and the removal of disqualification, whether he is A or B, is not a happy thing for the working of democracy.

With these words, I feel that the measure before the House may help to carry smooth elections and next time we may find that the representatives of the people returned to this House are better in quality so that we may have better working of democracy.

Mr. Speaker: Shri Ram Sewak Yadav.. He is not here. Shri Kakkar.

Shri Gauri Shankar Kakkar (Fatehpur): Mr. Speaker, Sir, I welcome this Bill.

Shri Ram Sewak Yadav rose—

Mr. Speaker: He did not stand up when I called him. Now I have called Shri Kakkar; he will please sit down now.

Shri Gauri Shankar Kakkar: But I am very sorry to say that whatever report the Election Commission has submitted is not a very exhaustive report and has not covered other aspects so that free elections are guaranteed. I would point out some salient features of this Amendment Bill and the other items which have been ignored by it.

13.13 hrs.

[*Mr. Deputy-Speaker in the Chair*]

Th first thing is that the election tribunal has been abandoned and now for an election petition the jurisdiction is the High Court. A new forum has been created. In this respect I will submit only one thing. If the Judge of the High Court is to try an election petition, the convenience of the litigant or the petitioner is to be looked into. That would be possible if the Judge were to go to the District headquarters, sit there and do the case. A number of witnesses are to be examined, a number of documents are to be filed which are to be scrutinised and sometimes, when the handwriting is challenged, even the experts are summoned; so, if the High Court Judge has to decide the election petition sitting in the High Court, it would cause much expense and inconvenience to the litigant. So, if at all the election tribunal is to be abandoned and the High Court becomes the forum, the judge should go to the District headquarters, sit there and dispose of the election petition. That will lessen the expenses and will also be convenient to the witnesses. That is my submission.

Then, I find that here one clause is still retained about disqualification. If a Member has been found to be disqualified on account of indulging in corrupt practice by the pronouncement of a High Court or any other forum, that is by a judicial pronouncement, I fail to understand how an administrative forum, the Election Commission, has been given the right to

condone it and make him all right for contesting the election. That is a sort of an insult to the judiciary. Once a person has been found to be disqualified on account of corrupt practice, for that period he should not be allowed to contest any election; otherwise it will mean that the pronouncement of the judiciary is being undone by an administrative machinery, that is, the Election Commission.

With regard to the allotment of symbols, so many years after independence we have noticed how the ruling party, the Congress Party, riding on a pair of bullocks has come to this stage. In our side and everywhere the saying is prevalent that bullocks hardly have any intelligence. It is said so in UP; Tyagiji knows it—

"तुम बिलकुल बैल हो ।"

श्री कृ० चं० शर्मा (सरगना) : झोंपड़ी में गधा बंधता है ।

Shri Gauri Shankar Kakkar: Sometimes the performance here and outside also goes to ventilate this fact. When the electorate of this country is ignorant, illiterate, poor and backward, let there be a provision for the change of symbols at least after every election. Let them leave the bullocks and take some other symbol and then let them show whether they are able to attract te electorate. That would be most proper and that would show what Shri Tyagi was saying yesterday that he would welcome that the Opposition Members should have a say in the Joint Committee with regard to this legislation. I submit that there is something magic in the pair of bullocks. Why should there not be a change of the symbol, when in India election is to be conducted on the basis of the symbol on account of the ignorance of the electorate?

Then, it has been said by the Election Commission that on account of the multiplicity of candidates sometimes they are not able to manage the election affair. I find from the report of the Election Commission that during the General Elections of 1962 the independent candidates for the Lok Sabha secured 12.8 per cent of the votes in the country. There should be a provision to allow genuine independent candidates, who have succeeded in the last election, to retain the symbol which they were allotted during the 1962 elections. It is not always that independent candidates are being set up as has been said by the Election Commission by this side or by that side. I have the experience of facing a Minister of State of the Government of India and I can say in this House how official influence, undue influence, is being exercised, specially when a minister is in the field. I would have been glad if the Election Commission had gone into those fears. I suggest, the Law Minister should ascertain as to how many licences for revolvers and guns are granted, how many loans are advanced, how much grant is advanced during one month or two months on the eve of elections. They are genuine fears and the Election Commission has not looked into them. If you look into all these things, that is, granting of licences, giving contracts, giving quotas, giving grants and loans just on the eve of elections in order to lure the electorate of this country, there would be innumerable cases. There will be figures which will come out and say that it is not a free election which your democratic set-up is guaranteeing. When I had to face the Minister in Fatehpur, which is a very poor district, both the suites in the inspection house were got reserved for 45 days for the Minister who was contesting the election. The District Magistrate, the SP and other officers were dancing attendance on him all the time. Then there are other things. When a minister is moving, there is some sort of awe or fear. If you really believe in a democratic set-up, then you should allay all apprehensions from the electorate and the candidates who are opposing you in the elections.

I find, during 1961, there was some amendment to the effect that if there is recourse to religious or caste sentiments, that will amount to corrupt practice. May I tell you one thing? When only four days were left for the poll, that Minister—I will not mention his name because he is not here in the House—overnight came forward with pamphlets showing pandit such and such and that pandit was the State Minister facing the election. It is a recurring offence from the very beginning committed by such responsible persons who have been Secretaries, Administrators and what not.

[Shri Gauri Shankar Kakkar]

My submission is that there are certain things included which amount to an offence but there is an open play of these offences being committed by the ruling party and still no cognizance is being taken of all that.

There is no denying of the fact that in order to have deep roots of democracy, there should be free elections and without any influence of the Government. For that, I may submit, the Law Minister should come forward with a comprehensive amending Bill of the Elections Act. This would hardly suffice.

In the end, I submit that there is an All-India Voters Council registered in Delhi of which the hon. Speaker happens to be the President. This is a non-political body and I would suggest to the Law Minister to take notice of that institution which is a non-political body whose aim and purpose is to educate the electorate to elect proper candidates for Parliament and State Legislatures.

In this Bill, I find that a provision has been made for disqualification of the contractors and others. There is one particular provision that if a Government employee is found to be an election agent of any candidate, he shall be fined etc. I submit that this is a redundant clause. A Government employee will never come forward to become an election agent. But what they do is that they are exercising their influence for the ruling party candidates. There should be a provision that if it is manifest or proved that there has been any undue influence or any sort of favouritism by any Government servant, he should be punished and awarded rigorous imprisonment. That provision should be there and this redudant clause will not give any remedy.

I conclude by saying that all this should be an eye-opener to the Congress Party who have gone into three General Elections and they should work for the ideal democratic set-up of the conutry.

Shri G. N. Dixit (Etawah): Mr. Deputy-Speaker, Sir, I thank you for giving me this opportunity. I have to make two or three suggestions to the Law Minister, to the Joint Committee and also to the House.

The first one is about the Delimitation Act. Unfortunately, as our Delimitation Act is constituted and as the provisions have been made in the present Bill, we are going to deprive this Parliament of certain powers. As has been said, the Parliament has been always world-over zealous as not to give up powers but to snatch more powers. What is the position in England? Under Article 105, we have said that unless there is a law made by Parliament, the powers of the Parliament shall be the same as prevailing in the United Kingdom. Now, in the United Kingdom, the position is like this. There is the Redistribution of Seats Act of 1949 and by that Act there are three or four boundary commissions and the work of these boundary commissions is that they make a report to the Parliament. When their report comes to Parliament, the final power vests with the Parliament to increase the number of seats or not to increase the number of seats, to accept the delimitation or not to accept the delimitation. The same position obtains in the United States of America.

What we did was like this. In article 82 of our Constitution, we have said only so much that the Parliament shall appoint an authority to make re-adjustment as a consequence of the census in such a manner as the Parliament may direct. Now, that provision of the Constitution has not said that the decision of the Delimitation Commission shall be final. Article 105 gives the same powers to the Parliament as are given in the United Kingdom by the Redistribution of Seats Act. Therefore, my submission is this. I have read the debate on the Delimitation Bill in which my friend Mr. Tyagi participated and so many other hon. Members participated and it was said during that debate by every hon. Member and also by the Deputy Minister who was piloting the Bill that this body was a quasi-judicial body. A quasi-judicial body cannot be a law-making body. If you say what you have stated here, it will have the full force of law or it will be the law. Then, it will be giving very wide powers to a quasi-judicial body.

This point needs consideration as to how to adjust the powers given in the Constitution under article 105 to Parliament and under article 82 and how to keep in view that the Delimitation Commission may be constituted by the High Court Judges but that does not go a long way and act against the mandate of the Parliament. After all, in the Delimitation Act, we have given certain directions to the Delimitation Commission to act in a particular manner. There must be some provision to see that the Delimitation Commission does dot act contrary to the mandate of Parliament. But, as we have said in this Act and as we have said in that Act, interpretation can be made that the power of the Delimitation Commission is complete and that when it makes delimitation, it becomes the law. This is my first suggestion for the consideration of the Government.

My second suggestion is about the work being assigned to the High Courts to decide the election petitions. This is a very good thing. But some difficulties must be kept in view. The most important difficulty is that about the election petitions, the burden of proof is as in a criminal trial and the procedure is as in a civil court. It is very necessary for a Judge of the High Court or of a tribunal to be fully conversant with both the criminal law and the civil low. Anybody knowing only one law cannot be a proper person to decide the case. Previously, the District Judges knew both the civil law and the criminal law. They were the proper persons to be appointed. Then, about appointing a special Bench of the High Court, only those Judges must be appointed who are fully conversant with both the criminal and the civil law.

Another point is this. So far as the procedure is concerned, you will have to amend the procedure as in the Civil Procedure Code because if the same procedure is in the High Court and if there is delay according to the entire procedure of the Civil Procedure Code, then your intention of expediting election petitions will be marred. Therefore, you will have to substitute a middle-course, that is, the session's trial procedure and you will have to find a *via media* for the procedure for having expeditious hearing.

The third point you have to keep in view is this that there should be no appeal. Then, in the High Court also, time will be taken. Either you make a law that there should be no appeal, that the judgment of the single judge will be final....

The Minister of Law (Shri G. S. Pathak): That has been proposed in this.

Shri G. N. Dixit: That is all right. Then I am sorry.

There is another thing about qualifications and disqualifications. I personally feel having been in this House for four or five years that one of the most important purposes of the Parliament, apart from other purposes, is to enact law and when it is its purpose to enact law, the body which enacts law, the people who enact law must be law-abiding. (*Interruption*).

I said that they should be law-abiding. A law maker is not a law maker unless he abides by law.

Therefore, I suggest that this may also be included as one of the disqualifications that if the Speaker, either of this Parliament or of any Legislature, certifies that a particular person is habitually breaking the law in the House, as has been habitual in this House, he should be debarred from standing for elections. This is my suggestion. I say that if the Speaker certifies that a particular person has got the habit of breaking the rules here in this House or in any of the Legislature, he should be disqualified..

Shri Gauri Shankar Kakkar: I rise on a point of order. The hon. Member is saying about breaking the law inside the House. Is it possible? Breaking the law inside the House is something very serious. I might say that there have been no instances of breaking the law inside the House. If it is interpreted like that, it is a very serious thing because it amounts to violence. Is it proper?

Shri G. N. Dixit: May I meet the point of my hon. friend?

Mr. Deputy-Speaker: There is no point of order here.

Shri G. N. Dixit: The rules of this House are law. My friend, being a lawyer, must know this. The rules and regulations of this House are law.

This is my third suggestion.

Mr. Deputy-Speaker: He may conclude now.

Shri G. N. Dixit: That is all. I am very thankful for the opportunity given.

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, मौजूदा विधेयक बहुत ही महत्वपूर्ण है। हमारे संविधान ने यह व्यवस्था की है कि कोई भी व्यक्ति किसी भी धर्म का हो, स्त्री हो या पुरुष, यदि उसकी आयु 25 वर्ष की है, तो विधान सभा या लोक सभा के लिये उम्मीदवार बन सकता है। लेकिन अगर हम असलियत की तरफ़ जायें तो पाठक जी को भली प्रकार यह जानकारी है कि इस देश में आज साधारण आदमी चुनाव नहीं लड़ सकता है, क्योंकि चुनाव बहुत ही खर्चीले हो गये हैं और अगर आप जनतन्त्र को सफलतापूर्वक चलाना चाहते हैं तो इस दिशा की ओर आपको ध्यान देना चाहिये, नहीं तो इस तरह से यहां पर विधेयक लाने का कोई बड़ा मतलब नहीं निकलेगा।

मैं साफ कहना चाहता हूं, उपाध्यक्ष महोदय, कि आज 1952 में जितने लोगों ने चुना लड़ा, और उन्होंने जितना पैसा उस चुनाव पर खर्च किया, 1957 में उस से दुगुना पसा लगा, 1962 में उस से भी अधिक लगा और 1967 में जो चुनाव होंगे, उस के सम्बन्ध में तो मैं यह कहूंगा कि मह रुपयों का चनाव होने जा रहा है।

श्री काशी राम गुप्त (अलवर): यह तो तरक्की हो रही है।

श्री त्यागी (देहरादून) : मुखालिफत में खड़े होते हो तो रुपया खर्च होता है, मत खडे हो।

श्री रामसेवक यादव : जब तक इस देश में घोर असमानता है—छोटी आमदनी और बड़ी आमदनी में, ऐसी स्थिति में निष्पक्ष और शुद्ध चुनाव, जिस के लिये कि मंत्री महोदय यह विधेयक लाये हैं, की बात करना, मैं समझता हूं कि बालू में से तेल निकालना है, या मृगमरीचिका जैसी बात होगी।

श्री कृ० चं० शर्मा (सरधना) : बालों में तेल होता है।

श्री रामसेवक यादव : मैं मंत्री महोदय से यह कहना चाहता हूं, क्योंकि वह भी उत्तर प्रदेश से आते हैं और उनको मैं समझता हूं कि इस बात की जानकारी होगी कि उत्तर प्रदेश में, मैं बिरला के कारखानों की बात नहीं करता हूं, मैं कमलापत के कारखानों की बात नहीं करता हूं, मेरा मतलब जुग्गीलाल कमलापति से है, कमलापत त्रिपाठी जी से नहीं है, वहां के पुलिस विभाग में चौकीदार को 5 रुपया मिलता है, जब कि वहां के आई० जी० को वेतनभत्ता तथा अन्य सुविधाओं को मिला कर 5 हजार मिलता है, जहां इतना अच्छा समाजवाद हो, वहां अगर चौकीदार का बेटा विधान सभा के लिये चुनाव लड़ता है और दूसरी तरफ आई जी० का बेटा चुनाव लड़ता है, तो बतलाइये कौन चुनाव में सफल होगा ?

जनतन्त्र में छोटे और बड़े में फर्क नहीं होना चाहिये। मैंने आपके सामने एक मिसाल दी। जहां बड़े बड़े पूंजीपति हों, जिनके पास अथाह धन हो, उस पैसे से या तो वे स्वयं आयेंगे या फिर शक्लें बदले हुए लोग आयेंगे, जो उन के घर के लोग तो नहीं होंगे, लेकिन उनकी नकलें उनके हाथ में होंगी। जैसाकि इस सदन में कई बार उठ चुका है कि कई माननीय सदस्य तो पूंजीपतियों के या बिड़ला साहब की जेब के लोग हैं और मैं यह भी उल्लेख कर दूं, शायद त्यागी जी प्रवोक कर सकते हैं, कि कुछ मंत्री भी हैं जिनको माहवारी पैसे के रूप में, तनख्वाह के रूप में बड़े बड़े पूंजीपति देते हैं :

श्री कृ० चं० शर्मा : इस का कोई सबूत नहीं है ।

श्री सिंहासन सिंह (गोरखपुर) : यह तो एलीगेशन है, प्रिव्लेजेज़ की बात है ।

श्री त्यागी : उन्होंने अपने लिये भी कह दिया है ।

श्री रामसेवक यादव : उपाध्यक्षजी, जहां जिस देश में यह स्थिति हो, वहां जनतन्त्र और शुद्ध व स्वस्थ चुनाव की बात मेरी समझ में नहीं आती और मैं तो कहूंगा कि यह जनतन्त्र नहीं धनतन्त्र है ।

मैं आपको मंत्री महोदय के इरादे की भी बात कहता हूं । चुनाव आयोग ने एक सुझाव दिया कि उम्मीदवारों को किसी तरह से कम किया जाय और खास तौर से ऐसे उम्मीदवारों को जो किसी दल से सम्बन्धित न हो, उनको चुनाव में खड़ा होने से रोका जाय, कोई पाबन्दी उन पर लगनी चाहिये और उस को इस कानून में जगह मिलनी चाहिये । मंत्री महोदय ने उस सुझाव का विरोध किया और इस विधयक में उस सुझाव का कोई समावेश नहीं है । उन्होंने अपने भाषण में यह कहा कि हम किसी भी नागरिक के अधिकार को नहीं छीनना चाहते और जितने भी लोग चुनाव लड़ना चाहें, उन को हम आजादी देना चाहते हैं । सुनने में यह बात बड़ी अच्छी लगती है, बड़ी फराखदिली जाहिर होती है, लेकिन यदि उसके मूल में जायें, तो क्या होगा ? अगर आज दल ही चुनाव लड़े तो वे काफ़ी हैं हमारे मंत्री जी को चुनाव में सफल बनाने के लिये, उन को बहुत थोड़े वोट मिलेंगे, लेकिन फिर भी वे सफल हो जायेंगे, लेकिन जब यह भी अधिकार रहे कि और लोग भी खड़े हो सकते हैं, तो चाहें पार्टियां कम भी हो जायें, तब भी इन को लाभ होगा । जनतन्त्र को सफलतापूर्वक चलाने के लिये पार्टियों का अधिक होना बहुत ही खतरनाक है, इसलिये पार्टियों में कमी होनी चाहिये ।

मेरा यह भी कहना है कि विरोधी दलों में कुछ ऐसे लोग भी हैं और शायद सब में हैं, जिनको इन्होंने छोड़ रखा है....

श्री त्यागी : विरोधी दल में भी ?

श्री रामसेवक यादव : जी हां, विरोधी दल में भी छोड़ रखा है, क्योंकि जब जरूरत होती है, तब उनको ये अपने में वापस बुला लेते हैं ।

श्री त्यागी : एक तो यशपाल सिंह ही हैं ।

श्री रामसेवक यादव : जब कभी जरूरत होती हैं, ये उन को बुला लिया करते हैं । जसे मैं आपको बतलाऊं हमारे योजना मंत्री अशोक मेहता हैं, जैसे उत्तर प्रदेश में हमारे नये खेती मंत्री, जिन्होंने चूहे खिलाने का अभियान चलाया है—गेंदा बाबू हैं यह जो तरीका है, यह जनतन्त्र को कुंठित करता रहता है । लेकिन जब स्वतन्त्र उम्मीदवार, बिना पार्टी का उम्मीदवार, जिनकी न कोई नीति है और न रीति है, केवल अपने शुद्ध स्वार्थ को, अपने व्यक्तित्व को उठाने के लिये चुनाव लड़ेगा और उन को इस की आजादी होगी, तो फिर यह 47 लाख रुपया, गुप्ता जी का कहां जायगा, कुछ उनके खुद के चुनाव लड़ने वाले उम्मीदवारों पर और कुछ ऐसे व्यक्तियों पर जो जाति, बिरादरी और धर्म के आधार पर खड़े किये जायेंगे, उन पर खर्च होगा ताकि वोटों का बटवारा हो सके और सत्तारूढ़ दल को सफल कर दे ।

श्री त्यागी : यह तो चन्दा है, इलेक्शन के लिये नहीं है ।

श्री रामसेवक यादव : उपाध्यक्ष जी, आप तो स्वयं समाजवादी हैं, आप स्वयं जानते हैं कि जनतन्त्र में जब तक समता नहीं होगी, इस समाजवाद का कोई मतलब नहीं है । इस देश में आपने समाजवाद की घोषणा की है और उसका बोझ आपने अपने ऊपर डाला है, हर समय आप जनतन्त्र और समाज-

श्री रामसेवक यादव]

वाद की दुहाई देते हैं, लकिन उस के बाद भी देश में असमानता हो, इस का क्या अर्थ है । आज जो चुनाव में पैसा खर्च कर सकता है, वही चुनाव लड़ सकता है, दूसरा नहीं लड़ सकता ।

दूसरी बात जो मैं कहना चाहूंगा वह यह है कि आयोग कहा है कि जो चुनाव के खर्चे का हिसाब बतलाने की व्यवस्था है, उस को खत्म करें । मंत्री महोदय उसके खिलाफ़ हैं । मैं इस के बारे में दो बातें कहूंगा—या तो इस को खत्म करें, क्योंकि उस चुनाव खर्चे का कोई मतलब नहीं है—आप किसी भी मंत्री का चुनाव खर्च उठा कर देख लीजिये, या किसी भी सदस्य का चुनाव खर्च उठा कर देख लीजिये, खास तौर से उन सदस्यों का जिन्होंने 25 हजार, 50 हजार या एक लाख रुपया खर्च किया है, लकिन चुनाव का हिसाब-किताब देखेंगे तो शुद्ध पाई-पाई जितना कानून में है, उतना ही दिखलाया गया है, उस से ज्यादा नहीं है ।

श्री त्यागी : यह बात ठीक है ।

श्री रामसेवक यादव : अब अगर रोक नहीं लगाना चाहते हैं, कांग्रेस के पम्फलेट पर, कांग्रेस के पर्चों पर, उनके ज़रिये जो कारें चलती हैं दोस्ती के नाम पर, उनको जिताने के लिए जो मोटरें चलती हैं, उन पर अगर रोक नहीं लगाते हैं और कानून की खाना पूरी के लिये हिसाब-किताब का देना रखना चाहते हैं, तो मैं इस के हक में नहीं हूं और मैं चाहता हूं कि इस को खत्म कर दिया जाय । मैं समझता हूं कि चुनाव आयोग ने जो सुझाव दिया है, वह उत्तम है । मैं कहूंगा कि आप इस को खत्म करें, और अगर खत्म नहीं करना चाहते हैं तो चाहे पार्टी खर्च करे, चाहे दोस्त खर्च करें, चाहे रिश्तेदार खर्च करें, कोई भी खर्च करे, उस में सब का हिसाब आना चाहिये । तब तो इस का महत्व है नहीं तो कोई महत्व नहीं है ।

मैं चुनाव निशान के सम्बन्ध में कहना चाहता हूं कि चूंकि यह देश अशिक्षित है यहां पर चुनाव निशान का बड़ा महत्व है। जब चुनाव निशान का महत्व है तब चुनाव आयोग को चुनाव निशान देने के बड़े जबर्दस्त अधिकार हैं, असीमित अधिकार हैं कि जब चाहे जिस को चुनाव निशान दे, जब चाहे जिस का चुनाव निशान छीन ले । जैसे कि अभी सोशलिस्ट पार्टी और प्रजा सोशलिस्ट पार्टी आपस में मिल गई थीं तो उन को चुनाव निशान झोंपड़ी दिया गया था । बाद में कुछ प्रजा सोशलिस्ट पार्टी वाले खफा हो कर चले गये और दुबारा प्रजा सोशलिस्ट पार्टी बना लिया और अपना चुनाव निशान लौटा लिया । मैं इस विषय में ज्यादा नहीं कहना चाहता क्योंकि सुप्रीम कोर्ट में मामला है, लेकिन चुनाव आयोग को इस सम्बन्ध में जो असीमित अधिकार हैं उन के लिये भी कोई कानून में व्यवस्था हो या नियम में व्यवस्था हो कि किस डिस्क्रिशन का इस्तेमाल कैसे होगा क्योंकि यह चीज अच्छी तरह से नहीं चल रही है ।

इस के बाद दलों की मान्यता का प्रश्न आता है । चुनाव आयोग ने दलों को मान्यता देने के सम्बन्ध में जो सिद्धांत अपनाये हैं उन में एक बहुत ही अचरज का सिद्धान्त है । अगर कोई उम्मीदवार किसी पार्टी की तरफ से चुनाव लड़े और उस की जमानत जब्त हो जाये, तो जमानत तो जब्त हुई ही, जो मत उस को प्राप्त होते हैं, उस दल को मान्यता देने में उन का हिसाब नहीं लगाया जायेगा । मतदाता को सजा देने के समान यह नियम हुआ क्योंकि एक तो उस को चुनाव लड़ने की सजा मिल गई कि जमानत जब्त हुई, रुपया उस का जब्त हो गया, लेकिन जिस मतदाता ने मत दिये हैं उस का वोट भी जब्त हो जाता है । यह एक अचरज का कानून है । इसलिये मैं चाहूंगा कि उस के मत का भी समावेश किया जाये मान्यता देने में क्योंकि चुनाव में ऐसा भी होता है कि जमानत जब्त होती है फिर भी उम्मीदवार जीत जाता है और जीत कर विधान सभा का सदस्य रहता

हैं पांच वर्ष तक। जब जमानत की जब्ती वाला उम्मीदवार जीत सकता है तब उस के वोट का शुमार न करना मैं नहीं समझता कि किस तरह से जनतंत्र की बात हो सकती है और किस न्याय की दृष्टि से यह बात उचित होगी।

Shri K. C. Sharma: I congratulate the hon. Law Minister on his having brought forward this amending Bill. I would like to make just one submission in this connection. Ours is a great democracy. It is a new experiment that we are having, perhaps the first in the world, with 480 million people, who have fought three elections successfully. Despite many comments from my hon. friends opposite, I dare say without any fear of contradiction that never in the world has any other country with 480 million people fought elections so fairly, so peacefully and so successfully as India has done these three general elections. It is to the credit of the Indian people, and it is ingrained in them as a discipline; it is their old tradition to rise to the occasion when it is a question of the whole nation, when it is a question of the whole people or a question of the future of the generation being at stake. We are capable of rising to the occasion, and we have given enough proof of it, and I feel proud that our people have done it, and I expect that our people will do it again.

Anyhow, there are two great tendencies in the world which we have to reckon with. Now, the world is one, and we cannot afford not to be affected by what goes on beyond our country. In this connection, I would like to read out from Iam T Bluhm's *Theories of the Political System* Mill's observation on this matter. He says that there is a power elite, and the power elite manages the affairs so well that the candidates of their choice will contest the elections and also win, they will hold the power and they will get what they intend to get. The common men have no voice. The press is in their hands; the public platform is in their hands. The common man in the factory or the man in the fields is helpless. They do not have security of their person; they do not even have the right of living as ordinary animals in the world, if the power elite does not wish it. Bluhm says:

> "Whatever else it may mean, freedom means . . .".

Freedom means the right to be free. That right to be free is meant only for the power elite.

> "Whatever else it may mean, freedom means that you have the power to do what you want to do when you want to do it, and how you want to do it. And in American society, the power to do what you want, the power to do what you want, requires money.".

Shri D. C. Sharma: And where you want.

Shri K. C. Sharma: He further says:

> "Money provides power and power provides freedom.".

Sir, I come from a village, and I have seen able-bodied people begging and kneeling down, and our position is no better if we compare ourselves with the American Power. Therefore, so long as we are economically backward, to talk of freedom has no reality behind it. To be free under such circumstances has no meaning at all. In order to be free, in order to be respectable and in order to have dignity and freedom, the first responsibility of our people is to see that we are economically strong and self-relient. The second thing is to educate our people for an under nourished people have no future, neither have the unskilled.

The other influence on our people and our economy and our social life is one which believes in what is called the dialectic system. What is this dialectic system? The instance is given of a seed. A seed is thrown into the soil; the seed fades away and a plant rises in its place, and when the plant rises, a seed is developed again; that seed is a greater and better seed than the former one. Similarly, this society must be made to fade away; it must be abolished, and in the course of revolution, a new society and a new order would arise in its place here and then there would be superabundance and men would be free.

[Shri K. C. Sharma]

In one way we are facing the danger of the power elite in whatever shape it may be. My hon. friend was saying that some Ministers were bought and some Members were bought. But I would submit that he will be the fool of a money-bag who will buy a Member or a Minister. What the rich do is to have what is called corporate government in Europe. They take hold of the first class students in the college or in the university and give them 500 dollars a month and then those youngmen come into the administration as the first secretary or the second secretary and they will wield the power. What is the use of buying up a Minister? What is the use of helping him in fighting elections? The power is with the secretary. They bring their persons there in the administration and the government is carried on on their behalf by those secretaries and others. There is a system there; there is a logic there, and there is a science there about how to get the power from behind the curtain. So, Ministers are never bought.

So far as the present Government is concerned, I can confidently say that our Ministers have never been bought. Whatever other faults we may have, at least we have got something of the spirit and teaching of Gandhiji in us, something of the tradition of our ancient glory, and there is no price that can buy a Congress Minister. Let my hon. friend rest assured of that. The power is bought at some other level.

In conclusion, I would submit that in a democracy there are certain obligations of the citizenry. Firstly, they have to accept the democratic system of Government. The second is supply of information regarding the government and its working to the common people. The third is active service for national defence and the fourth is proper tax payments.

Then there is the obligation concerning public offices etc. Then the obligation to vote in the election. Out of the ten listed here, I have read only five or six. The Law Minister should incorporate some provision for compulsory voting, some provision making it obligatory on the candidates to accept the democratic system of government, the obligation to be peaceful and law-abiding, as my hon. friend, Shri Dixit said. No person should be entitled to come here who is not ready to abide by the law. The law-breaker has no right to be Law-maker.

Shri S. Kandappan (Tiruchengode): Mr. Deputy-Speaker, it was heartening to hear some of our Congressmen fervently pleading for fair elections. So I think there is still some hope for democracy in this country. But no amount of rhetoric expressions of allegiance to democracy and fervent promises to uphold democracy will lead us anywhere if Government do not come forward even to accept the fair suggestions and recommendations made by the Election Commission.

Yesterday Shri Tyagi went to the extent of saying that the Government should come forward to accept all the suggestions made by the Opposition parties. We are very thankful for this gesture shown by Tyagiji. But I do not expect so much indulgence from the Government. The Opposition would be very much satisfied if Government come forward to accept the important recommendations made by the Election Commission.

In the statement of objects and reasons, reference is made to two things, election expenditure and multiplicity of candidates. There are two recommendations of a vital nature concerning these two points which the Government have totally ignored. Reference has been made to the recommendation *re*: election expenditure by members on both sides; strangely Government have not accepted that. The Election Commission has recommended that the number of motor vehicles that might be used for electioneering purposes should be limited to three in an assembly constituency and six in a parliamentary constituency. It has also recommended that the use of public transport vehicles other than buses plying on regular schedules should either be completely prohibited or strictly regulated on the polling day. In all fairness, Government should agree to accept these recommendations. I am at a loss to understand why Government hesitate to straightway accept these.

With regard to multiplicity of candidates, this unhealthy, if not pernicious, tendency is increasing. The Election Commission in p. 124 of its Report has this to say:

> "In regard to the unduly large number of independent candidates, it is common knowledge that many of them only stand with a view to striking a bargain with one or the other of the serious candidates and then withdrawing from the contest for a consideration, or with a view to splitting the votes of a small section of the people on caste or communal grounds. These are tendencies which militate against fair democratic elections and should be eliminated".

On this, I would like to point out only one thing. There are parties and groups even now in many States which carry on propanganda on communal lines. I would cite a particular case. In Tamil Nad, there was a party called Commonweal Party which was liquidated soon after Shri Kamraj became Chief Minister of Madras State. Unfortunately for that party, its leaders put their interests above the party. So they succumbed to the temptations and lures offered by the Chief Minister. One of their leaders was taken in the Cabinet and the whole party was liquidated. Now the party is again being revived. The leader of that group along with some other communal leaders are now raising this issue in Tamil Nad openly. It is rumoured that this is being supported by Shri Kamaraj and the Chief Minister Bhaktavatsalam and other high-ups in the State hierarchy. I do not know the extent of their complicity in this matter. But I would like to ask Government what for is our Constitution and what are Government doing when there is open propaganda on communal lines, when there is an open demand that the elections should be based on communal lines. Why can't they be brought to book and proper action taken against them? This is a very serious mater.

Shri Tyagi: There is no such thing.

Shri S. Kandappan: There is I am prepared to prove it. There are individuals who are doing it.

Shri Tyagi: The DMK might be doing it, not the Congress.

Shri Sezhiyan: Kamaraj is doing it, not the hon. Member, Shri Tyagi.

Shri S. Kandappan: The Government should come forward to scotch this mischievous propaganda before it eats into the vitals of our body-politic. Uptil now neither the Chief Minister of Madras nor Shri Kamaraj has openly condemned this kind of propaganda. This in itself is eloquent testimony of their complicity in this kind of propaganda. I know Government are deliberately refraining from doing anything to counteract this because they know fully well that their future lies only in splitting the votes. That has been our past experience. I would plead with Congressmen who still have some decency left in them that they should abhor this kind of practice, and in their anxiety to get into power, they should not stop to such a low level.

Shri Tyagi: I am afraid he is wrongly informed.

Shri S. Kandappan: No, no.

Now I would turn to election broadcasts by political parties. Here I do not understand why the Election Commission or Government have completely ignored one party, the DMK, in Tamil Nad. They have invited certain parties for a confabulation, but no such invitation has been extended to us. I would only say this, that by excluding the DMK they practically shut out the voice of the opposition so far as Tamil Nad is concerned.

With regard to the compromise that has yet to be worked out, the Commission says that the parties will come to an agreement. The hitch is over the time to be allotted to each. The Commission is proposing that there should be proportionate time given on the basis of the prevailing strength of the various parties in Parliament. I think this is not a fair suggestion. Why should anybody presume that the party in power for the time being will again come to power? Every party thinks that it will come to power. It is for the elections to decide the issue. To presume that the Opposition parties of today will always be

[Shri S. Kandappan]

in the Opposition and that the ruling party of today will always remain the ruling party is not proper. It is suggested that the time allocation should be in the ratio of the members who are sitting in the Lok Sabha. This is not fair. I think there should be equitable distribution of time to all parties concerned so that they can carry on their propaganda and put their ideals before the public through the medium of the radio.

There is no other democracy in the world where dead men take the trouble of becoming alive during election time and exercising their franchise. Unfortunately, it happens in our country. They just coolly walk to the polling stations, cast their votes and slip away! Government should do something with regard to this.

In this connection, I would like to draw attention to a suggestion made by the Commission that there should be provision to make panchayats maintain a roll of voters. That is a very useful suggestion and Government should do something with regard to that.

Also they should try to effectively identify people who come to vote. The Commission is at a loss to suggest any means to give effect to this. It says it is not possible to issue voter's identity cards with photograph attached.

It may not be feasible, but still I think without attaching photographs, they can issue identity cards. After all our countrymen are already in possession of so many cards reminding them of the death of consumer goods in the country, let them possess one more card which will remind them of their responsibility. I think it is not a difficult thing.

Only one more thing. It was demonstrated in Madras that the ballot box could be opened without breaking the seal.

14 hrs.

Shri Tyagi: How can that be done?

Shri S. Kandappan: It was demonstrated. It was a serious thing. This matter has been brought to the notice of the Election Commission.

श्री चन्द्रमणिलाल चौधरी (महुआ) : यह बिलकुल ग़लत बात है कि बैलट बाक्स तोड़े जाते हैं कहीं नहीं तोड़े जाते हैं।

Shri S. Kandappan: I am making a very important submission. The Election Commission has suggested that instead of those Allwyn type of boxes, we should have Goodrej boxes. This is a very important matter. I would request the Government to see that we get enough Goodrej boxes before the forthcoming general elections.

Dr. L. M. Singhvi (Jodhpur): I move that the time for this be extended by half an hour.

Mr. Deputy-Speaker: I am sorry.

Dr. L. M. Singhvi: The next Bill can be completed in half an hour because there is no dispute regarding its principles....

Mr. Deputy-Speaker: We cannot, because it is the House that has extended the time.

Dr. L. M. Singhvi: I am moving for the considration of the House.

Mr. Deputy-Speaker: It is the House that has extended the time, and we have to close it at 2.20. I am calling Mr. Pandey.

श्री ओंकार लाल बेरवा (कोटा) : श्री पाण्डेय को पहले टाइम नहीं दिया गया। उनको अब टाइम क्यों दिया जा रहा है जब कि मेरे चिट भेजने पर भी मुझे नहीं बुलाया गया है ?

Mr. Deputy-Speaker: The Minister has given five minutes of his time.

Dr. L. M. Singhvi: How can the Minister give time to a Member? How is it possible?

श्री ओंकार लाल बेरवा : क्या सदस्यों को मिनिस्टरों की सिफ़ारिश पर बुलाया जायेगा? यह उचित नहीं है।

Mr. Deputy-Speaker: If he had been here earlier, he would have got the time. I am very sorry.

श्री राम सहाय पांडेय (गुना) : उपाध्यक्ष महोदय, चुनाव कानून में जो भी संशोधन किये गए हैं मैं उन में नहीं जाना चाहता हूं। मैं इस बात की ग्रोर सदन का ध्यान ग्राकर्षित करना चाहता हूं कि चुनाव के संदर्भ में हैंडबिल्ज, पैम्फलेट्स, पोस्टर्ज ग्रौर भाषणों के द्वारा उम्मीदवारों की चारित्रिक हत्या की जाती है। पिछले तीन चुनावों में हमें जो ग्रनुभव प्राप्त हुग्रा है उस के ग्राधार पर मैं यह कहना चाहता हूं कि प्रजातंत्र की रक्षा के लिए ग्रौर जनता की प्रतिष्ठा के ग्रौर गरिमा के संरक्षण के लिए यह कार्य बड़ा ग्रनुचित होगा कि किसी उम्मीदवार के प्रति ग्रश्रद्धा या कुत्सित भावनाग्रों का प्रचार कर के उसे पराजित करने का प्रयत्न किया जाये। उम्मीदवार चाहे किसी भी दल का हो, हमें उस के व्यक्तित्व की रक्षा करनी है। हमें ग्रपने चुनावों का संचालन एक ऐसी प्रक्रिया के माध्यम से करना चाहिए जिस में किसी उम्मीदवार के विरुद्ध भड़काव ग्रौर विद्रोह न हो ग्रौर उसकी चारित्रिक हत्या न की जाये। ऐसे बहुत से उदाहरण हैं जिन के द्वारा मैं यह सिद्ध कर सकता हूं कि ग्रनर्गल, ग्रनुचित, ग्रसत्य ग्रौर मिथ्या बातों को कह कर उम्मीदवार को नुक्सान पहुंचाने का प्रयास किया गया है।

ग्राखिर यह चुनाव है क्या? चुनाव की पहली शर्त है गोपनीयता। चुनाव के समय वोटर विभिन्न दलों के कार्य ग्रौर नीति का ग्रध्ययन करता है उन के मैनिफ़ेस्टोज़ को पढ़ता है ग्रौर उन के ग्राधार पर यह निश्चय करता है कि उसे किस दल को वोट देना है। गोपनीयता को बनाए रखने के लिए पोलिंग स्टेशन पर परदा लगाया जाता है, जिस के पीछे जा कर वोटर वोट करता है। इस बात का प्रयत्न किया गया है कि ग्रन्य लोगों को मालूम न हो कि ग्रमुक वोटर ने किस को वोट दिया है ग्रौर उस की सम्मति क्या है। लेकिन ज़ाहिरा तौर पर क्या होता है? ज़ाहिरा तौर पर यह होता है कि इस प्रकार के पोस्टर्ज ग्रौर हैंडबिल निकाले जाते हैं, जिन पर किसी का नाम नहीं होता है, लेकिन जिन में किसी उम्मीदवार के बारे में भयंकर बातें कही जाती हैं ग्रौर उन बातों का प्रभाव जनसाधारण पर पड़ता है।

जब मैं इंगलैंड में था, तो वहां पर चुनाव हो रहे थे उस समय लेबर पार्टी के एक उम्मीदवार ने कन्ज़रवेटिव पार्टी के उम्मीदवार के बारे में "डिबाच" शब्द का प्रयोग किया। इतना ही नहीं कि उसने माफ़ी मांगी, बल्कि वहां से एक मोबाइल मजिस्ट्रेट ने इस बारे में सम्बद्ध पार्टी को कहा ग्रौर उस पार्टी के नेता ने इस बात के लिये लिखित माफ़ी मांगी कि उस के उम्मीदवार ने दूसरे उम्मीदवार की शान ग्रौर प्रतिष्ठा के ख़िलाफ़ बात कही है। मैं सुझाव देना चाहता हूं कि इस कानून में इस बात को इनकार्पोरेट किया जाये कि चुनाव के ग्रवसर पर मोबाइल मैजिस्ट्रेट्स को रखा जाये, जिन का काम यह हो कि जिस किसी हैंडबिल या पोस्टर में इस प्रकार की ग्रनुचित बातें कहीं जायें, वह उन के जुडिशल एस्पेक्ट को देखकर तुरन्त इस के बारे में निर्णय कर दे। ग्रगर किसी पोस्टर में कोई नाम नहीं है, तो यह देखा जाना चाहिए कि उस का बेनिफ़िट, लाभ किस को पहुंचता है ग्रौर उस में जो बातें कही गई हैं, उन से किस को नुक्सान पहुंचता है। उस के माटिवेशन को एस्टाब्लिश कर के उचित कार्यवाही की जानी चाहिये

जहां इस बात की ग्रावश्यकता है कि चुनाव शांति के वातावरण में हों, झगड़े न हों ग्रौर धर्म या जाति के ग्राधार पर कोई प्रचार न किया जाये, वहां इस बात की भी बड़ी ग्रावश्यकता है कि उम्मीदवार के चरित्र ग्रौर व्यक्तित्व की रक्षा के लिए,

[श्री राम सहाय पाण्डेय]

उस की प्रतिष्ठा के लिए और जनता में प्रतिष्ठा और गरिमा का उच्च स्तर बनाए रखने के लिए इस कानून में कोई न कोई प्रावधान अवश्य किया जाये, ताकि हमारे चुनाव सुचारु रूप से सम्पन्न हों और हमारे प्रजातंत्र की प्रक्रिया प्रतिष्ठा और गरिमा के साथ चले, क्योंकि आखिर यह चुनाव एक वैचारिक मन्थन है, जिस से आदर्श और सिद्धान्त का उदय होता है, जिस के आधार पर जनता अपने मत और इच्छा के अनुसार सरकार का निर्माण करती है।

उपाध्यक्ष महोदय : श्री पाठक ।

श्री यशपाल सिंह (कैराना) : उपाध्यक्ष महोदय, मैं सिर्फ एक मिनट चाहता हूं जेलखाने में भी हर वक्त हाजिरी का क्रेडिट मिलता है । मैं सिर्फ एक मिनट में अपनी बात कह देना चाहता हूं । मुझे कम से कम एक मिनट तो मिलना चाहिए ।

Mr. Deputy-Speaker: I am very sorry. Your party Member has spoken. No more speeches now. Mr. Pathak.

Shri G. S. Pathak: I must express my gratitude to the hon. Members who have spoken on this motion. Many valuable observations have been made, and I am sure that the Joint Committee, to which the Bill is going to be referred, will consider those valuable observations. I cannot say that all the observations will be considered because there are some observations like a change of the electoral system to proportional representation and so on. They are such radical proposals....

Shri Muhammad Ismail (Manjeri): It is a fair proposal.

Shri G S. Pathak: . ...., that they are not likely to be considered, but it is for the Joint Committee to examine any proposal that might be made before it.

The most important question that has been raised and that has occupied the time of the House is that relating to the election expenses. The Election Commission, while saying that the change should be either drastic or the section should be abolished—that was the recommendation of the Election Commission—also said that although the heavy expenditure now incurred by parties etc., is undersirable, it is not easy to find practical, effective and generally accepted methods which would make them spend less. Now, the question for the consideration of the House is whether any concrete proposals which may be effective and which may be practical are coming forth or have been suggested by the hon. Members of this House. If you accept the proposal that the amount should be enhanced, that is impossible, that will be accentuating the evil. If you remove Rs. 25,000 ceiling, you are taking away a curb on expenditure, which curb is exercising restraint on at least law-abiding people. On the other hand, if you decrease the amount, then again the question would be what should be the figure which should be substituted in place of Rs. 25,000 or the sum for the Legislative Assembly. If you retain the present law and they say in respect of some items the expenditure should be incurred by the Government—that is the suggestion by some of the hon. Members —that again is not a practical suggestion. Another suggestion has been made that the State should run the election even for the candidates. I submit that there has been no concrete suggestion which may justify any change in this section. It must be remembered that in the year 1961 when some changes were made in this Act, at that time too no change was suggested. So far as this provision is concerned, it was introduced in the year 1956. Therefore, we have got to take the practical aspects of the matter. So far as the corporate sector is concerned, we know that there was a section introduced in the law in 1960 which aims at limiting the donation given by the companies to political parties.

Shri Tyagi: It has not been very healthy.

Shri G. S. Pathak: May be healthy or unhealthy; then something healthier could have been suggested. In some other matters also we have to remember that law is not the remedy for every evil. After all those who contest elections and come into the legislatures, they can control their own conduct and control our own conduct.

Political education and public opinion, electoral morality these are the things which have got to be developed as is happening in England, where although contests are increasing in number yet the election petitions are decreasing, there are some corrupt practices which have become unknown in England. Therefore, we should not do something in this matter which may be impractical.

A suggestion was made about the multiplicity of candidates. We must remember article 84 which says that a citizen possessing certain qualifications has got a right to be chosen as a candidate. Will you not be taking away that right?

Shri Shinkre (Marmagoa): There is one devise.

Shri G. S. Pathak: If you listen to me I shall explain; it is said that law can impose qualifications. By the imposition of a qualification saying that the number of candidates will have to be 2 or 4 or in other ways restricted, by that are you not taking away the right of the parties, the rights of the people of India who have got the right to be chosen as candidates for seats in the legislature?

Shri Shinkre: One interruption. If you make absolute majority of the total votes polled a pre-condition for the election, this will be obviated.

Shri G. S. Pathak: You cannot impose any condition on elections except in accordance with article 84 and that article permits Parliament only to impose a qualification and not restriction on the right to be elected.

On the question of raising the security deposits, some hon. Members very rightly said that we must give an opportunity to those who have lesser means, and therefore if you increase the amount of security you may be depriving some members of our population, to exercise their right which belongs to them under the law. So far as the observation on presidential elections is concerned, that is not a matter relevant to this Act but to the Presidential and Vice-Presidential Elections Act. You do not make a law for rare occurrences. On the last occasion, there were only three candidates. One of them, as has been pointed out, received just his own vote and one more vote. You cannot treat such occurrences as serious occurrences and you can not make a law for things which are not happening; and, therefore, to suggest that security should be imposed on the right to stand for election to the office of the President is not a very good suggestion, and therefore Government has not accepted it. Mr. Tyagi's point deserves more anxious consideration. I assure Mr. Tyagi that I have examined the relevant provisions of the law. I have not got sufficient time to give details of the existing law and the question would be whether the existing law should be altered or some new law should be made in order to effectuate the object which Mr. Tyagi has suggested. That is a serious question which I am considering.

Shri Tyagi: What is the existing law?

Shri G. S. Pathak: I will tell you. It happens that sometimes we forget what the law is and we do not apply that law.

Shri Kashi Ram Gupta: What is Mr. Tyagi's point?

Shri G. S. Pathak: His point is that government servants must be punished in case they take part in the election process.

Shri Tyagi: They can vote but not work for a candidate.

Shri G. S. Pathak: I want to remind Mr. Tyagi and this House that under section 129 there is prohibition against all those officers who take part in the election work including the clerks and the junior officers from doing any act which may further the prospect of any candidate.

Shri Tyagi: Is it only advisory or there is some punishment for breach of this rule?

Shri G S. Pathak: The punishment is six months and fine. Police officers cannot persuade, induce or influence. There is section 171 C of the Penal Code. There is a chapter on electoral offences in the Indian Penal Code which applies to all persons whether they are government servants or not.

Shri Tyagi: What is the punishment for the breach of the law?

Shri G. S. Pathak: Six months or fine or both for breach of section 129.

Shri Dade (Khargone): 171 C is only meant for undue influence.

Shri G. S. Pathak: I have mentioned 171 C because in the speeches the expression 'undue influence' exercised by officers was repeatedly mentioned. Therefore, the question is whether we should make any new law or the law which exists is adequate enough to meet the situation. There are some 3000 constituencies for assemblies and about 500 for the parliament and there are so many officers, district magistrates, special divisional magistrates and almost all of them are absorbed in the election work and they are subject to this law. It is also to be borne in mind whether you want to take away the right to express one's opinion about any candidate without any intention of influencing, that is to say, the right to vote from the Government servant. Under the Government Servants Conduct Rules, they are prohibited from taking part in elections.

Shri Tyagi: Has anybody been convicted so far? You have not asked anybody to be dismissed on that ground.... (*Interruptions*).

Shri G. S. Pathak: I do not want to detail you any longer on this point. There are many matters on which I could make some observations.

श्री शिव नारायण (बांसी) : पाठकजी, एक अश्योरेंस आप हम को दे दें कि हमारा वोटर जरूर पोलिंग पर पहुंचने दिया जाय, रुकावट न हो ।

Shri G. S. Pathak: In concluding, I should like to express my gratitude to Shri Kamath in particular for the reference he made to me in his intervention; I had the honour of working with him in certain committees.

Shri Hari Vishnu Kamath (Hoshangabad): Against me, before the tribunal I thought you were referring to the tribunal.

Shri G. S. Pathak: I hope we will have occasion to work in other matters also.

श्री यशपाल सिंह : मैं एक सवाल पूछना चाहता हूं, यह बात साफ़ नहीं हुई, आज गांधी जी के आदर्शों पर यह देश खड़ा हुआ है, तो क्या आप यह मानने के लिये तैयार हैं कि शराबी को न वोट देने का हक होगा और न चुनाव में खड़े होने का हक होगा ? क्या इस बात को सरकार मानने को तैयार है ?

श्री राम सहाय पाण्डेय : कौन सी शराब —ठर्रा या विलायती ?

श्री रघुनाथ सिंह (वाराणसी) : जिनको बिना शराब पिये हुए नशा होता है, उन का क्या होगा ?

श्री यशपाल सिंह : कुछ तो जवाब मिलना चाहिये ।

श्री त्यागी : लेकिन सिगरेट पीने की इजाजत है ।

Shri Hari Vishnu Kamath: On a point of information. The hon. Minister referred to some committees. On which committee did I work with him?

Shri G. S. Pathak: That was about the Judges (Enquiry) Bill.

Mr. Deputy-Speaker: The question is....

Shri Hari Vishnu Kamath: Sir, I should like to suggest, by way of a short-notice amendment, that instead of "first day of the next session," it would be better if it is "the last day of the first week of the next session", because that way we might get time for Minutes of Dissent. The last day of the first week—that is, Friday or....

Mr. Deputy-Speaker: We will give sufficient time for Minutes of Dissent.

Shri Hari Vishnu Kamath: Oh, I see; you will be the Chairman.

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951, be referred to a Joint Committee of the Houses consisting of 36

members, 24 from this House, namely:—

Shri S. V. Krishnamoorthy Rao, Shri Bhagwat Jha Azad, Shri N. C. Chatterjee, Shri Homi F. Daji, Shri N. Dandeker, Shri Shree Narayan Das, Shri A. K. Gopalan, Shri Hari Vishnu Kamath, H. H. Maharaja Karni Singhji of Bikaner, Shri Madhu Limaye, Shri Ghanshyamal Oza, Shri Vishwa Nath Pandey, Shri C. R. Pattabhi Raman, Chowdhary Ram Sewak, Shri Shivram Rango Rane, Shri H. C. Linga Reddy, Shrimati Yashoda Reddy, Shri Sham Lal Saraf. Shri Era Seshian, Shri T. H. Sonavane, Shri U. M. Trivedi, Shri Tula Ram, Shri Amar Nath Vidyalankar and Shri Radhelal Vyas and 12 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 12 members to be appointed by Rajya Sabha to the Joint Committee."

The motion of adopted.

14.24 hrs.

RAILWAY PROPERTY (UNLAWFUL POSSESSION) BILL

श्री किशन पटनायक (सम्बलपुर) : उपाध्यक्ष महोदय, मेरा प्वाइन्ट ग्राफ़ ग्रार्डर है . . .

उपाध्यक्ष महोदय : क्या प्वाइंट ग्राफ ग्राडंर है ।

श्री किशन पटनायक : ग्रापने जो पाटिल साहब को बुलाया है, उस के बारे में है ।

Mr. Deputy-Speaker: I will hear him afterwards. sit down.

The Minister of Railways (Shri S. K. Patil): I beg to move:

"That the Bill to consolidate and amend the law relating to unlawful possession of railway property, as passed by Rajya Sabha, be taken into consideration."

Mr. Deputy-Speaker, Sir, the proposed Bill which I am moving for consideration is a non-controversial measure consisting of two main points. The definition of property and the power to the RP to investigate and enquire into the cases which power they do not possess just now. The proposed Bill is being sponsored in replacement of the existing Railway Stores (Unlawful Possession) Act, 1955, providing for the proper investigation and prosecution of cases relating to railway property including goods in transit and also to provide for deterrent punishment being awarded to offenders connected there with. The word "property" hitherto was defined as the property which belongs to the railway. But the property did not include the property that is in charge of the railways and for which we have got to pay in case it is lost. Even though the unlawful possession of the railway stores is an offence under the railway Stores (Unlawful Pessession) Act, 1955, the Act does not regulate the manner or procedure of investingation, enquiry, etc., into the offences. The offences under the Railway Stores (Unlawful possession) Act, 1955 are therefore enquired into in regard to the provisions of the Criminal Procedure Code, by the police of the land. In the proposed Bill, the procedure for investigation and enquiry, etc., into the offences relating to the railway property is being provided. That is also a change.

The need for introducing the Bill has arisen because of the fact that the claims bill which was 29 million in 1953-54 rose to 42 million in 1962-63, which was an enormous increase. Apart from this, the amendment of the Indian Railways Act, 1961, has cast a greater responsibility on the railways in respect of carriage of goods and animals. Now the railways are responsible for claims for losses, destruction, damages, deterioration and for undelivered goods tendered for despatch, unless it is proved that such losses etc., are due to an act of God. On account of these reasons, it has become imperative for the Government to

[Shri S. K. Patil]

take effective steps to prevent such losses to the railways.

Hitherto, the work was carried on under the Criminal Procedure Code by the police of the State. They have got plenty of other functions and naturally this became their secondary affair and therefore, the responsibility now is squarely taken by the railways themselves. Due to he Government Rilway Police being fully occupied with the problems of law and oder and other crimes including heinous crimes which would necessarily claim their first attention, they in fact do not have enough time at their disposal to pay as much attention as is required to cases relating to offences against railway property.

Then again, there is another difficulty. The railways are spread over a large part of the country and the property, etc., that are entrusted with them are carried from one part to another: it almost becomes an all-India jurisdiction. Therefore, as the juridiction of the State police is restricted to its own State boundaries, it becomes often difficult for the police to make a through and fruitful investigation into such offences. Besides, the investigation of cases in respect of railway property requires a special knowledge of railway working which the GRP is not expected to possess. GRP is the Government Railway Police which looks after these things. It is an admitted fact that during the course of the investigation, information of valuable importance is elicited from the criminals in respect of the *modus operandi* and the whereabouts of their associates. It would, therefore, follow that prevention, detection, investigation and prosecution of offences relating to railway property are interdependent functions which cannot be isolated from each other. Therefore, the power of investigation and enquiry must rest with the Railway Protection Force. It is, therefore, proposed to replace the Railway Stores (Unlawful Possession) Act, 1955 by a more comprehensive Act which is the present one, so as to bring within its ambit the unlawful possession of goods entrusted to the railways for transit and to make the punishment for such offences more deterrent. It is also, at the same time, proposed to invest the power of investigation of offences relating to Railway Property in the Railway Protection Force.

Sir, I move:

Mr. Deputy-Speaker: Motion moved:

"That the Bill to consolidate and amend the law relating to unlawful possession of railway property, as passed by Rajya Sabha, be taken into consideration."

श्री किशन पटनायक : जब ग्राप ने श्री पाटिल को बुलाया था तब मैंने प्वांइट ग्राफ ग्रार्डर उठाया था क्योंकि श्री पाटिल, जो ग्राज रेलवे मंत्री हैं, सन् 1962 में खाद्य मंत्री थे । कल जब ग्राप चेग्रर पर थे तब डा० लोहिया ने एक चिट्ठी टेबल पर रक्खी थी । जब ग्रमीचन्द प्यारेलाल जहाज कम्पनी.... (व्यवधान) जब श्री पाटिल पर यह इल्जाम लगाया गया था ....

Mr. Deputy-Speaker: What is the point of order?

Shri Raghunah Singh (Varanasi): That concerns shipping.

श्री किशन पटनायक : क्या ग्राप ग्राज कल रूल को मांगते हैं । हमारे लिये रूल नहीं बन सकता है । जब कांग्रेसी सदस्य प्वांइट ग्राफ ग्रार्डर उठाते हैं तब ग्राप रूल कहां मांगते हैं ।

Mr. Deputy-Speaker: Do not go to other things; what is the point of order? What is the rule that has been infringed?

श्री किशन पटनायक : कांस्टिट्यूशन की ब्रीच हुई है ।

Mr. Deputy-Speaker: Tell me what is the rule that has been infringed. Otherwise, I do not allow the point of order.

श्री किशन पटनायक : पालियामेन्टरी स्टैन्डर्ड की ब्रीच हुई है । उन पर इल्जाम लगाया गया है कि उन्होंने मामले को सप्रेस किया है ।

Mr. Deputy-Speaker: There is no point of order. Please sit down. Now, the time allowed for this Bill is one hour. Hon. Members will be brief in their remarks.

Shri Nambiar (Tiruchirapalli): Mr. Deputy-Speaker, Sir, I have heared the speech of the hon. Minister of Railways and it appears according to him, and it looks as if it is an innocuous Bill. It is not so. The provisions of this Bill will reveal that this is not such a simple Bill. If railway property is stolen or taken away by any unauthorised persons, they are to be punished. Everybody feels that there is so much theft and pilferage taking place in the railways. It must be prevented with a strong hand. That is accepted. But this Bill empowers the RPF with the powers of the police—not only ordinary powers of apprehension, but even of prosecution. I am against such sweeping powers being given to any force other than the police. Suppose a theft takes place in a State. The first duty of the RPF is to prevent thefts But if a theft takes place, the RPF must find out the culprit and hand him over to the police. The RPF itself should not prosecute. Otherwise, in a State there will be more than one police force acting. Clause 2(1) says:

"'member of the Force' means a person appointed to the Force, other than a superior officer".

That means even the Rakshaks will have the right to apprehend and even arrest without warrant any person who is suspected to be in possession of railway property. Any RPF man can enter into a train, catch hold of a passenger and say "You have taken railway property. You are under arrest". He can be straightway arrested, put in a lock-up, without even a reference to a megistrate and prosecuted without resort to the man being produced before a police officer.

Shri Tyagi (Dhar Dun): Suppose a person tries to set fire to the bogey and is caught red-handed. Should he not be arrested straightway by the RPF?

Shri Nambiar: He should be handed over to the police. There can be only one police force in a State. Can you have two? Today you are giving this power to the RPF. Tomorrow, if P&T come forward and say that they have got their properties throughout India and they must also have a protection force which must have the same powers as the police, then there will be three police forces. An industrialist may say he wants his property to be protected and he wants a force with the powers of police. This is ridiculous. This power can never be taken away from the police and handed over to the so-called RPF. The RPF has got a very good job to do, which we appreciate. They must prevent theft and pilferage. But as soon as they apprehend any offender, they must catch hold of the person and allow the law of the land to prevail.

Mr. Deputy-Speaker: His time is up. He should conclude. Only 1 hour has been allotted to this.

Shri Nambiar: This is a very serious matter; we cannot be hustled like this.

Shri Hari Vishnu Kamath (Hoshangabad): Under rule 292, I move that the time for this Bill be extended to two hours.

Shri D. C. Sharma (Gurdaspur): I support Mr. Kamath.

Mr. Deputy-Speaker: All right; the time allotted is increased by one hour.

श्री ओंकारलाल बेरवा (कोटा) : रेलवे का माल इतना चोरी होता है कि उस को देखते हुए इसका वक्त जरूर बढ़ाया जाना चाहिये ।

Shri Nambiar: Clause 6 says:

"Any superior officer or member of the Force may, without an order from a Magistrate and without a warrant, arrest any person who has been concerned in an offence punishable under this Act or against whom a reasonable suspision exists of his having been so concerned."

We are giving powers to the RPF to arrest people without warrant, without even reference to a magistrate. Mere suspicion is enough. If they misuse such vast powers, what is the guarantee against it?

The Minister argued that the railways are spread all over the country and if a theft takes place in one State, we will not be able to get the assistance of the police in another State, and so the culprit cannot be apprehended. That is no argument. Suppose a murder takes place in one State

[Shri Nambiar]

and the murderer goes to another State. Is the law of the land not sufficient to apprehend that man? Similarly the railways also can do it. This short-cut method of giving powers to the RPF, asking them to go all over the country and find out the culprit is not proper. I oppose this method of giving each and every member of the RPF the powers of the police. This is very dangerous not only to the railway passengers, but to the railway workers also.

Let me give an example. Suppose a railway worker doing work on the railway line, after finishing his day's work, takes his tools home. Anybody inimical to him can bring an RPF man and say, "This is a theft". The poor worker can be apprehended, arrested and put in jail. This is most dangerous. Such vast powers should not be given to any one. It should be confined to the police force of the State. I, therefore, strongly object to handing over this power to the RPF to this extent. It is against natural justice and against the established legal procedure in the country, and it has to be opposed tooth and nail.

श्री रघुनाथ सिंह : उपाध्यक्ष महोदय मैं इस विधेयक का हार्दिक स्वागत करता हूं और कहना चाहता हूं कि श्री नम्बियार ने जो कुछ कहा है वह तथ्य से बहुत परे है। इस लिये परे है कि जो लोग पैसेन्जर ट्रेन से सफर करते हैं और जिन लोगों को रेलवे का थोड़ा सा ज्ञान है वह कम से कम यह जानते हैं कि चार चीजों की चोरी रेलों में से ज्यादा होती है। एक तो कोयले की चोरी। ट्रेन चली जा रही है कोयले के वैगन में एक आदमी बैठ जाता है और कोयला निकाल कर फेंकना शुरू कर देता है। फिर एक आदमी पीछे से आता है और सारा कोयला बटोरता हुआ चला जाता है। फिर दूसरी चोरी होती है शीशों की। आप देखते होंगे कि बाथ रूमस में जो शीशे लगे होते हैं उन को लोग उठा ले जाते हैं। तीसरी चोरी जो होती है, और जिस से बनारस की इंडस्ट्री बहुत चलती है, वह तांबे का तार है। चूंकि तांबे का इम्पोर्ट आज कल बन्द है और ब्रास का भी इम्पोर्ट बन्द है, लिहाजा इन दिनों डाकखानों के टेलिग्राफ वायर और रेलवे के टेलिग्राफ वायर की चोरी बहुत ज्यादा होती है।

एक आदमी खम्भे के ऊपर चला जाता है, तार काट देता है और दूसरा आदमी तार को बटोरता है और उसको ले जा करके बेच देता है . . .

श्री त्यागी : यह बनारस में होता है।

श्री रघुनाथ सिंह : सभी जगह होता है।

हमारे भाई नम्बियार साहब ने इस बिल का विरोध किया है और कहा है कि एक रक्षक को अधिकार नहीं होना चाहिये। अगर आप पीनल कोड को देखें तो आपको पता चलेगा कि यह कागनिजेबल आफेंस है और जब यह कागनिजेबल आफेंस है तो किसी भी आदमी को ऐरेस्ट करने का अधिकार उनको मिल जाता है। एक आदमी तार काट रहा है चोरी में, तब आप उस वक्त उससे कैसे यह आशा कर सकते हैं कि थाने में जा कर उसकी ऐरेस्ट के वारेंट ला कर उस आदमी को ऐरेस्ट करेंगे। यह बड़ी इम्प्रेक्टीकेवल चीज़ है, बिल्कुल असम्भव चीज़ है। यह नहीं हो सकता है। अगर एक आदमी वैगन से कोयला बाहर फेंक रहा है तो आप यह आशा करें कि उस आदमी का जब आप नाम नहीं जानते हैं आपका उससे परिचय नहीं है, उसकी ऐरेस्ट के वारेंट लाये जायें. . . . .

Shri Nambiar: Take him to the police station.

श्री रघुनाथ सिंह : मैं उस पर आ रहा हूं। इसलिए उस आदमी को स्पाट के ऊपर जहां कि चोरी होती है गिरफ्तार करना निहायत आवश्यक है। जो रक्षक को अधिकार दिया गया है यह बहुत ही आवश्यक अधिकार है। अगर आप उसको यह अधिकार नहीं देंगे तो रेलवे की चोरी आप नहीं रोक सकेंगे।

आप ख्याल करें कि एक बड़ी भारी माल गाड़ी चली जा रही है और दो एक रक्षक उसके साथ जा रहे हैं तो उन से आप कैसे आशा कर सकते हैं कि वे उन चोरों को घेर कर पकड़ लें । इंडियन पीनल कोड में कागनिजेबल आफेंस की व्यवस्था है । मैं समझता हूं कि इससे भी ज्यादा राइट आपको पुलिस को देना होगा और तभी ये चोरियां रुक सकती हैं, नहीं तो नहीं रुक सकती हैं ।

मैं इस विधेयक का स्वागत करता हूं खास तौर से इसलिए कि रक्षक को इस में आपने अधिकार दिया है । जो मैन आन दी स्पाट रहता है उसको जब तक इसके बारे में अधिकार नहीं होगा तब तक आप चोरियों को बन्द नहीं कर सकते हैं ।

श्री त्यागी : मिनिस्टर साहब से मैं सिर्फ इतनी अर्ज करना चाहता हूं कि यह कम्प्रिहेंसिव बिल नहीं है । इससे चोरियां ही कहीं कहीं पर पकड़ी जायें तो वही हो सकता है और कुछ नहीं हो सकता है । आज की हालत को आप देखें । मान लीजिये कि पांच सौ या हजार आदमी आ कर स्टेशन को जला रहे हैं, या वहां सामान को लूट रहे हैं तो इस बिल के जरिये उन की कोई पकड़ धकड़ नहीं हो सकती है, उन पर कोई जुर्म आयद नहीं हो सकता है । एक आध आदमी ने चोरी कर ली, कोयला चुरा लिया और आपने कह दिया कि उसको पकड़ लो । लेकिन पांच सौ या हजार आदमी आ कर स्टेशन को जला रहे हैं, खुले तौर से लूट रहे हैं उन में से किसी की गिरफ्तारी नहीं होती है । इसलिये मेरा कहना यह है कि जहां आप चोरियों से रेलवे प्रापर्टी को बचाने का इंतजाम करते हैं वहां आप कुछ डकैतियों से बचाने का भी इंतजाम करें। उसके ऊपर भी कानूनी रोक लगायें ? क्या यह समझा जाए कि डकैती डालना कोई जुर्म नहीं, उसकी खुली छूट है, उसका पूरी आजादी है, सिर्फ चोरी करना ही जुर्म है ?

मेरी राय यह है कि जो लोग खुले तरीके से जलूस बना कर आयें और स्टेशन को जलाते हुए पकड़े जायें उनके लिए इस किस्म का कानून बनना चाहिये कि अकेला जलाने वाला ही नहीं बल्कि जो जो आदमी जलूस में शरीक था वह भी मुजरिम माना जाये, जितने लोग उस में शरीक थे, सब के सब मुजरिम करार दिये जायें । एक एक आदमी जो जलस का था उसको सजा होनी चाहिये । अगर जलूस में से किसी आदमी ने यह हरकत की है तो जलूस में जो जो लोग थे उनको सजा होनी चाहिये । जब तक आप इस तरह का कानून नहीं लायेंगे तब तक इस तरह के कानून से आपको कुछ ज्यादा सहारा नहीं मिलेगा । वैसे मैं इस बिल की ताईद करता हूं ।

उपाध्यक्ष महोदय : श्री बड़े ।

श्री ओंकार लाल बेरवा : छोटों को भी मौका दें ।

श्री बड़े (खारगोन) : उपाध्यक्ष महोदय, यह जो रेलवे प्रापर्टी (अनलाफुल पोजेशन) बिल है इसका मैं विरोध करता हूं । मैं समझता हूं कि इस बिल को पास करने का कारण केवल यही है कि जो चोरियां होती हैं वे रुकें । चोरियां बहुत होती हैं, यह बात सही है । कभी वहां बल्बज़ निकाल लिये जाते हैं, कभी पंखे निकाल लिये जाते हैं और कभी आइनें निकाल लिये जाते हैं । ये सब चोरियां होती हैं । लेकिन चूंकि चोरियां होती हैं इस प्रकार का इसका मतलब यह नहीं है कि इस प्रकार का बिल पास कर दिया जाए । रेलवे प्राइवेट कमर्शियल कंसर्न है । वह अपने लिए एक अलग से पुलिस फोर्स रखे यह मैं समझता हूं कि ठीक नहीं है । ईस्ट इंडिया कम्पनी जब हिन्दुस्तान में आई तब उसने डबल गवर्नमेंट फार्म का था । उसने अपने सिपाही रख लिये थे । क्या आप भी इस प्रकार की डबल गवर्नमेंट फार्म करना चाहते हैं । आज आप देखें कि हर स्टेट की अपनी पुलिस है और उसके साथ साथ रेलवे पुलिस भी होती है । रेलवे पुलिस जो है यह

[श्री बड़े]

स्टेशनों पर रहती है और यह रेलवे पुलिस बराबर जो वहां आफेंस होते हैं उनको चैक करती रहती है । मध्य प्रदेश की पुलिस का सब-इंस्पेक्टर रेलवे पुलिस में रहता है और उसको रेलवे सब-इंस्पेक्टर कहा जाता है । दे आर टेकन फ्राम दी मध्य प्रदेश गवर्नमेंट । उसके साथ साथ पुलिस फोर्स भी वहां रहती है । पुलिस थाना भी स्टेशनों में रहता है । रतलाम में वह है, इंदौर में वह है । इस सब के बावजूद रेलवे पुलिस रखने का क्या कारण है ? इस प्रकार से डबल गवर्नमेंट करना ठीक नहीं है । जो चोरियां होती हैं उनको जहां तक पकड़ने का सम्बन्ध है, कोई भी उनको पकड़ सकता है । जैसे मेरे यहां अगर चोरी होती है तो मैं चोर को पकड़ सकता हूं और पुलिस स्टेशन में उस को ले जा सकता हूं । आपके यहां चोरी हो गई तो जो चोर होगा उसको पकड़ कर पुलिस थाने में ले जाया जाना चाहिये । लेकिन जो पावर्ज़ सब-इंस्पेक्टरों को दी गई हैं, वे समझ में नहीं आती हैं । इस में लिखा हुआ है :

"Any superior officer or member of the Force may, without an order from a Magistrate and without a warrant, arrest any person who has been concerned in an offence punishable under this Act or against whom a reasonable suspicion exists of his having been so concerned."

उसके बाद इनवैस्टीगेशन की भी पावर्ज़ उनको दी गई हैं । उस इनवैस्टीगेशन में कम से कम जो क्रिमिनल प्रोसीजर कोड है और जो इतने सालों से हिन्दुस्तान में चला आ रहा है, उसकी व्यवस्थाओं का पालन तो आपको करना चाहिये । जिस ने इस बिल को ड्राफ्ट किया है, मैं समझता हूं बड़ी ही होशियारी से ड्राफ्ट किया है । उस में 162 सेक्शन जो है उसके मुताबिक उनको ओथ स्टेटमेंट लेने का अधिकार नहीं है और न ही वे सिगनेचर ले सकते हैं । अदरवाइज़ इट विल बिकम ए कनफैशन । लेकिन इस में आपने पावर दी हैं :

"All persons, so summoned, shall be bound to attend either in person or by an authorised agent as such officer may direct, and all persons to summoned shall be bound to state the truth upon any subject respecting which they are examined or make statements and to produce such documents and other things as may be required."

इधर चोरी होगी तो सब-इंस्पैक्टर के यहां रिपोर्ट जाएगी और वह इनवैस्टीगेशन करेगा और उधर दूसरी तरफ पुलिस फोर्स जो है उनके यहां भी इसकी इनवैस्टीगेशन होगी और उस इनवैस्टीगेशन में आप उसका कनफैशन लेंगे । इस प्रकार की डबल गवर्नमेंट आप क्यों करते हैं । पुलिस फोर्स का वहां का जो सब-इंस्पेक्टर है उसको कोई अधिकार नहीं होगा, ऐसा आपको लिखना चहिये । जो क्रिमिनल प्रोसीजर कोड है उस में अगर कोई कमी है, उस में अगर इसके बारे में प्राविज़न नहीं है तो आप उसको एमेंड कर सकते हैं और उस कमी को दूर कर सकते हैं । लेकिन आप समझते हैं कि जितनी रेलवे फोर्स रहती है वह कुरप्ट नहीं है । आपका उस पर बहुत ज्यादा विश्वास है, ऐसा मालूम पड़ता है । मैंने इसको देखा है । उज्जैन में हमारी पेटी चोरी चली गई । जब इसकी रेलवे पुलिस के पास रिपोर्ट लिखाई गई तब वह भी चोरी करने वालों की सिफारिश करने पर उतर आई । उन्होंने कहा कि साहब आप क्यों पकड़ते हैं तीन चार महीने आपको कपड़े मिलने में लग जायेंगे, कोर्ट में काफी हैरान होना पड़ेगा इसके बजाय आप उनको छोड़ दें, उनको चार पांच चांटे लगा दिये गये और उनको छोड़ दिया गया । इसके बाद उन्होंने हमारी पेटी हमारे सुपुर्द कर दी । आशंका होती है कि कहीं उन्होंने इस प्रकार के चोरों को खुद तो नहीं पाल रखा है ।

आप कोल के बारे में कहते हैं कोल वैगंज के बारे में कहते हैं कितनी कोल वैगंज

आपकी मिसिंग हैं, इसको आपको जानना हो तो आप पब्लिक एकाउंट्स कमेटी की जो रिपोर्ट्स हैं उनको देखें। उनके लिए कितना आपको मुआवजा देना पड़ता है इसको आप देखें। क्रोल की ही नहीं और भी कई चोरियां होती हैं रेलवे में। आपकी रेलवे पुलिस और दूसरी जो पुलिस है वह बहुत बदनाम है। क्या आप इससे इन्कार कर सकते हैं। आप जो आन ओथ स्टेटमेंट लेने का अधिकार दे रहे हैं और यह कह रहे हैं कि हीशुड टैल दी ट्रुथ यह ठीक नहीं है। यह 162 सेक्शन के खिलाफ जाता है। इसके बारे में मैंने एमेंडमेंट दिया है। लेकिन वह शायद डिस्ट्रीब्यूट नहीं हुआ है। मैंने ग्यारह बजे उसको दिया था, मैं समझता हूं कि जो 179 और 380 सेक्शंज हैं वे इस तरह के आफेंसिस में सफिशेंट हैं। उन में कुछ चाहें तो आप संशोधन कर सकते हैं। नहीं तो ये जो रक्षक आपने रखे हैं जैसे कि एक कम्युनिस्ट भाई ने कहा है ये भक्षक हो जाएंगे और पाटिल साहब को लोग तक्षक कहेंगे। इस प्रकार से लोग आपको न कहें, मैं समझता हूं कि आपको न्याय से काम लेना चाहिये। जो प्राविजन आपने इनवैस्टीगेशन का रखा है यह गलत है। इसको आपको एमेंड करना चाहिये। अब नहीं कर सकते हैं तो बाद में इसके बारे में आप सोचें और बाद में आप इसको करें।

इतना ही मुझे निवेदन करना है।

श्री अ० प्र० शर्मा (बक्सर) : जहां तक इस बिल का सवाल है इस बिल के पीछे जो उद्देश्य है उसका मैं समर्थन करता हूं। लेकिन दो एक बातें इसके सम्बन्ध में मैं कहना चाहता हूं। इस बिल से यह पता नहीं चलता है कि रेलवे प्रोटेक्शन फोर्स जो है उसको जब आप पुलिस की पावर्ज देते हैं तो वह रेलवे प्रोटेक्शन फोर्स के लोग पुलिस विभाग के आदमी समझे जायेंगे या वे रेलवे एम्प्लायीज समझे जायेंगे, यह साफ नहीं है। जहां तक आज के कानून का सम्बन्ध है उसके मुताबिक वे रेलवे कर्मचारी हैं। एक रेलवे कर्मचारी को पुलिस का पावर्ज देना और उससे पुलिस का काम लेना मैं समझता हूं ठीक नहीं है।

श्री त्यागी : उस का नाम बदल दिया जाये।

श्री अ० प्र० शर्मा : इसलिए मेरा सुझाव है कि रेलवे प्रोटेक्शन फ़ोर्स और स्टेट गवर्नमेंट्स की रेलवे पुलिस जिस को जी० आर० पी०—गवर्नमेंट रेलवे पुलिस—कहते हैं इन दोनों को एक कर दिया जाये।

इन्वैस्टीगेशन और ऐरेस्ट करने का जो पावर रेलवे प्रोटेक्शन पुलिस को दी जा रही है वह काम स्टेट गवर्नमेंट्स की पुलिस का है। इस दृष्टिकोण से भी रेलवे प्रोटेक्शन फोर्स को यह पावर है देना ठीक नहीं है।

जहां तक अनलाफुल पोजेशन आफ़ रेलवे प्रापर्टी का सम्बन्ध है अब तक के अपने अनुभव के आधार पर मैं कह सकता हूं कि रेलवेज के छोटे छोटे कर्मचारी काम के बाद काम करने के अपने औजार या इम्प्लीमेंट्स अपने साथ अपने घर ले जा सकते हैं। अगर वे कभी गलती से काम के बाद उन औजारों को डिपाजिट नहीं कर सके, तो वे उन को अपने साथ अपने घर ले जा सकते हैं। ऐसी हालत में रेलवे प्रोटेक्शन फोर्स में जो लोग नीचे स्तर पर काम करते हैं, उन के बारे में हम लोगों को आये दिन शिकायतें मिलती हैं कि वे छोटी छोटी चीजों के लिए कर्मचारियों की धड़-पकड़ करते हैं, जब कि जो बड़े बड़े गुनाह करने वाले, गलती करने वाले और रेलवे का माल इधर-उधर करने वाले लोग हैं, वे कानून के किसी दाव-पेंच से निकल जाते हैं।

इस बिल में कहा गया है कि अगर किसी व्यक्ति के बारे में यह रीजनेबल ससपिशन होगा कि उस के कब्जे में रेलवेज का चोरी किया हुआ या ग़ैर-कानूनी ढंग से प्राप्त किया हुआ माल है, तो उस को सजा दी जायेगी। प्रश्न यह है कि रीजनेबल ससपिशन का फ़ैसला कौन करेगा। अगर रीजनेबल ससपिशन का फ़ैसला करने का पावर और उस के साथ ही बिना किसी वारंट के ऐरेस्ट करने का

[श्री प्र० प्र० शर्मा]

पावर रेलवे प्रोटेक्शन पुलिस को दी जाती है, तो उस के लिए यह पावर बहुत ज्यादा हो जाता है ।

रेलवे प्रोटेक्शन फ़ोर्स का अब तक मुख्य काम रेलवे प्रापर्टी की रक्षा, हिफ़ाज़त, करने का रहा है । इस बिल के द्वारा रेलवे प्रोटेक्शन फ़ोर्स और गवर्नमेंट रेलवे पुलिस अलग अलग पुलिस के महकमे बन जायेंगे । आज इन दोनों के बीच में कोई कोआर्डिनेशन नहीं है । अगर एक किसी को पकड़ता है, तो दूसरा उस को छोड़ देता है । अगर एक किसी पर कोई चार्ज लगाता है, तो दूसरा उस के प्रति उदासीन, डिसइन्ट्रेस्टिड हो जाता है । अगर इन दोनों को एक नहीं कर दिया जायेगा, तो ये दोनों एक दूसरे को विभिन्न दिशाओं में खींचेंगे, जिस का परिणाम यह होगा कि इस समय जो रेलवे का काम सुचारु रूप से चल रहा है, उस में कठिनाई होगी ।

जैसा कि मैंने कहा है, जहां तक इस बिल के स्पिरिट का सवाल है, जिस उद्देश्य से यह बिल लाया गया है, उस का मैं समर्थन करता हूं । लेकिन इस में जो खामियां हैं, उन को दूर किया जाना चाहिए । मुझे आशा है कि रेलवे मंत्री महोदय इस में उचित सुधार करेंगे ।

Shri Shinkre (Marmagoa): There is no doubt that this Bill is highly necessary, especially in the context of what is happening today, when so many political parties are indulging in acts of complete vandalism, when so much of railway property is being destroyed and a considerable part thereof is being taken to some unknown destination. But my doubt is whether this Bill is constitutionally right and proper. Because, as it is, the unlawful possession of property, whether it belongs to the railways or others, is a common offence which has already been prescribed in our penal code. The penal code talks of receiving stolen property. Receiving stolen property and possession of unlawful property practically amounts to the same. That being so, would it not amount to some sort of discrimination that only in the case of railway property there is a different treatment given to that offence? I would respectfully submit that the Railway Ministry should examine this aspect of the matter and think in terms of amending the respective section of the Indian Penal Code and bring the unlawful possession of railway property under the common criminal law, instead of keeping it as a separate law, because there will not be any justification for keeping railway property alone on a different footing from the treatment given to similar offences in the case of other property.

The argument of Shri Nambiar that the Railway Protection Force should not be given these powers does not hold any water, to my mind, because there are several other Acts under which we have given powers to other forces. These powers must be given to the Railway Protection Force, because this is the only force that we can expect to be effective all through the length and breadth of the country, because railways have property from the northern most part to the southern tip and from the east to the west. The State police, as constituted, has so many restrictions and impediments......

Shri Bade: India is one.

Shri Shinkre: India is one, but the impediments, restrictions and barriers that the State police have to overcome and cross are so many. So, why should there be any objection to entrusting this power to the Railway Protection Force? If you say that the Railway Protection Force is corrupt, the State police can also be equally corrupt. So, we have to see which will ensure more efficinecy. I have no doubt in my mind that only by giving these powers to the Railway Protection Force we can be sure of some effective steps being taken in this connection.

But, as I said earlier, my only doubt is whether such a Bill could be enacted within the framework of our common criminal law. We know that this offence has already been mentioned and a punishment prescribed for that. I know that by clause (5) we are making this offence non-cognisable so as to take it away from the competence and jurisdiction of the common police. But whether it is proper to do so

is a matter that the Railway Ministry must examine first, because it will amount to discrimination, for the same offence is cognisable when it concerns some other person or even Government Property, other then railway property, but when it concerns railway property it is not cognisable. Whether it is proper within the framework of the common criminal law is the only point which the Railway Ministry and the Government have to examine. Otherwise, I do not see any objection to this Bill as such and, therefore, I support it.

Shri Rane (Buldana): Sir, I rise to support the Bill. I do not agree with the view which has been expressed by those Members who oppose this Bill. In my opinion, offences against railway property have gone up. The destruction of railway property is going on on a very large scale.

Mr. Deputy-Speaker: The hon. Member will continue his speech the next day. Now Shri Prakash Vir Shastri.

14.59 hrs.

MOTION *RE* GOLD CONTROL

श्री प्रकाशवीर शास्त्री (बिजनोर) : उपाध्यक्ष महोदय, जब 1963 में स्वर्ण नियंत्रण अधिनियम लागू हुआ था, तो उस समय भी इसी प्रकार की चर्चा इस सदन में कर के मैंने सरकार से कहा था कि उसका यह कदम उचित नहीं है। मुझे इस बात की खुशी है, कि जो बात उस समय मैंने ग्र र f रोधी दलों ने कही थी, उस बात को आज सत्तारूढ़ दल भी ग्रनुभव कर रहा है। इसे के अतिरिक्त केवल विरोधी दलों या सत्तारूढ़ दल ही नहीं बल्कि देश के कोने कोने से यह आवाज उठ रही थी कि इस आदेश को वापस लिया जाना चाहिए।

सरकार ने इस बहस के प्रारम्भ होने से लगभग चौबीस घंटे पूर्व चौबिस कैरट तक के गहने बनाने का निर्णय लेकर "सुबह का भूला शाम को घर आया" की कहावत को चरितार्थ कर दिया है। यह बात समझ में नहीं आई जब इस प्रकार की घोषणा कर ही दी कि अब 22 कैरट या 24 कैरट के आभूषण बनाए जा सकेंगे तब सरकार नाक सीधे न पकड़ कर पीछे से पकड़ने का यत्न क्यों कर रही है। जब नाचने के लिए सरकार उतरी तो फिर घूंघट निकाल कर नाचना कहां की अक्लमंदी है ? मैंने इस कानून को काला कानून और हत्यारा कानून क्यों कहा इस की व्याख्या भी मैं करना चाहूंगा। मैंने इस कानून को हत्यारा इसलिए कहा कि इस कानून की वजह से देश में लगभग 250 स्वर्णकारों को आत्म-हत्या का शिकार होना पड़ा। इस काले कानून की वजह से दस हजार बच्चे जो स्कूलों और कालेजों में पढ़ते थे, उनकी शिक्षा का सिलसिला टूट गया। इस कानून के लागू हो जाने के बाद लाखों ही परिवार इस तरह के थे जो तबाह हो गए और जिनको इधर उधर भीख मांगनी पड़ी।

15 hrs.

सरकार ने कल अगर मगर लगा कर के जो यह कैरट की छूट दी है मुझे समझ में नहीं आता है कि यह तब क्यों दी जब सारे देश में इस के ऊपर तूफान खड़ा हुआ? जब संसद् भवन के सामने आमरण अनशन प्रारम्भ हो गए, प्रति दिन पांच पांच और छः छः सौ की संख्या में गिरफ्तारी होने लगी? अब जो सरकार ने इन आन्दोलनों के बाद और इस प्रकार का तूफान उठने के बाद यह निर्णय लिया है, क्या इस से यह समझा जाय कि सरकार हर राष्ट्रीय प्रश्न को इसी भाषा का उपयोग होने पर हल करना चाहती है ? सरकार इस प्रकार के प्रश्नों को हल करने के लिए इसी प्रकार आन्दोलन करने के लिए देश को प्रोत्साहन दे रही है ? एक महीना पहले अगर सरकार ने यह निर्णय ले लिया होता तो क्या इस में हानि थी ? सरकार ने गालियां भी खाईं और उस के बाद नाक भी रगड़ी। इन दोनों में कौन सी अक्लमंदी हुई ?

मैं एक बात जो विशेष रूप से कहना चाहता हूं वह यह कि जब इस स्वर्ण नियंत्रण अधिनियम के अन्दर छूट देने की

[श्री प्रकाशवीर शास्त्री]

घोषणा कल प्रधान मंत्री ने की, तो एक बात समझ में नहीं आई कि जब यह कानून लागू हुआ था उस समय उस की घोषणा की थी वित्त मंत्री ने और अब जब इस कानून में छूट देने का प्रश्न आया तो इसकी घोषणा की प्रधान मंत्री ने। जिस समय पाप लगने का प्रश्न था उस समय तो वित्त मंत्री को आगे कर दिया और जिस समय वाहवाही लेने का प्रश्न आया तो प्रधानमंत्री आगे आ गईं। अब वित्त मंत्री कहां चले गये? यह घोषणा वित्त मंत्री के द्वारा क्यों नहीं हुई? यह प्रश्न है जो सामान्य दिमागों के अन्दर चक्कर काट रहा है।

उपाध्यक्ष महोदय, यह अव्यावहारिक कानून आधा तो लगभग उसी दिन समाप्त हो गया था कि जब टी० टी० कृष्णमाचारी ने पुराने जेवरों को फिर से बनाने की छूट दे दी थी। रहा सहा कल प्रधान मंत्री की घोषणा के बाद समाप्त हो गया। लेकिन यह समझ में नहीं आता कि 1963 के पहले की स्थिति जो स्वर्ण नियंत्रण अधिनियम लागू होने से पहले थी, सरकार उस स्थिति को वापस लाने में क्यों हिचकिचाती है?

इस देश में जैसी कि एल० पी० सिंह कमेटी की रिपोर्ट कल प्रधान मंत्री ने सदन की टेबल पर रखी, उन के हिसाब से, लगभग 3 लाख स्वर्णकार हैं और जन गणना के हिसाब से उन की संख्या 5 लाख के लगभग बैठती है। लेकिन स्वर्णकार संगठनों का कहना है कि उन की संख्या लगभग 40 लाख की है। जो भी हो, लेकिन मेरा कहना यह है कि सरकार ने जो स्वर्णकारों को स्वर्ण नियंत्रण अधिनियम लागू होने पर लाइसेंस दिये थे, सरकारी आंकड़ों के अनुसार उन की संख्या 2 लाख 7 हजार 747 बैठती है। अब मैं यह जानना चाहता हूं कि बाकी के स्वर्णकार जो एल० पी० सिंह कमेटी की रिपोर्ट के अनसार रह जाते हैं या 1961 की जनगणना के अनुसार रह जाते हैं, उसमें जिन्होंने लाइसेंस नहीं लिए, उन की क्या स्थिति अब होगी? वह सोने का काम कर सकेंगे या नहीं कर सकेंगे? इस प्रकार के छोटे छोटे प्रश्न हैं जिन में सरकार क्यों इनको उलझाकर रखना चाहती है? जब कैरेट की छूट दे ही दी तो बाकी सुविधाओं को भी सरकार क्यों नहीं दे रही है? गांधी जी इस बात को बार बार कहा करते थे कि गलती करने के बाद उसे सुधारना बड़प्पन का चिन्ह होता है। लेकिन यह सरकार गलती करने के बाद गलती को सम्भालने में बड़प्पन समझती है। एसी स्थिति पता नहीं कब तक सरकार रखना चाहती है?

स्वर्ण नियंत्रण अधिनियम लागू होने से इस देश को कितनी भयंकर हानि हुई उस के भी कुछ मैं आंकड़े देना चाहुंगा। स्वर्ण नियंत्रण जिस समय लागू नहीं हुआ था उस से पहले सेलेक्ट कमेटी की रिपोर्ट है लगभग 27 करोड़ रुपया वार्षिक इनकम टैक्स की शकल में सरकार के अपने आंकड़, के अनुसार आता था, इसी प्रकार से जो स्टट ड्यूटी थी, सेल्स टैक्स था, कुछ प्रत्यक्ष और अप्रत्यक्ष करों के रूप में सरकार को सब मिलाकर के लगभग 100 करोड़ रुपये इन से मिलते थे राज्य सरकार और केन्द्रीय सरकार दोनों को। साढ़े तीन साल के अन्दर 350 करोड़ रुपये की हानि तो सरकार ने इस प्रकार स्वर्ण नियंत्रण अधिनियम लागू कर के की। इस के अतिरिक्त 30 से लेकर 50 करोड़ रुपये की हानि उन को जो मदद दी, या उन के बच्चों को शिक्षा के नाम पर या रिहैबिलिटेशन के नाम पर दिया। देश आपसे पूछता है कि यह 4 अरब रुपये की हानि जो इस ग़रीब देश को हुई, इस का प्रायश्चित कौन करेगा? 250 हत्यायें जो इस देश में हुईं इन का प्रायश्चित कौन करेगा? यह कुछ ज्वलंत प्रश्न हैं जिनका उत्तर आज सरकार को देना होगा। जिस समय यह स्वर्ण नियंत्रण

अधिनियम लागू हुआ था तत्कालीन वित्त मंत्री ने तीन बातें कही थीं कि स्वर्ण नियंत्रण अधिनियम से क्या क्या लाभ होंग । पहला लाभ यह बताया था कि सोना ो चोरी से आता है उस का तस्कर व्यापार एक जाएगा । दूसरी बात यह कही थी कि स्वर्ण नियंत्रण अधिनियम लागू हो जाने से सोने की अन्तर्राष्ट्रीय दरं साढ़े बासठ रुपये तोले है, वह भारतवर्ष में होजायेगी । तीसरी बात यह कही थी कि जनता का सोने से मोह छूटेगा और जो सोना घरों में बेकार पड़ा हुआ है वह बाहर आ जाएगा और काम में लग जाएगा । यह तीन बातें कही थीं । मैं ईन पर भी संक्षेप में कुछ कहना चाहूंगा ।

जहां तक तस्कर व्यापार रोकने का सम्बन्ध है वह रुका या बढ़ा, इस के सम्बन्ध में मैं स्वयं न कह कर के एल ० पी० सिंह कमेटी की रिपोर्ट जो कल प्रधान मंत्री ने सदन की टेबल पर रखी थी उस की तरफ ध्यान दिलाऊंगा । वह इस के लिए पर्याप्त प्रमाण है । पहले वित्त मंत्री श्री टी० टी० कृष्णमाचारी ने 13 सितम्बर को मद्रास के अन्दर यह कहा कि तस्कर व्यापारियों ने स्वर्ण नियंत्रण अधिनियम लागू होने के बाद नये ढंग अपना लिए हैं । वर्तमान वित्त मंत्री ने भी 16 मई को कलकत्ते की प्रैस कांफ्रेंस में यह कहा कि इस कानून के लागू होने के बाद तस्कर व्यापार नहीं रुका । अब तस्कर व्यापार से सोना कितना आया, अब इस के भी उदाहरण सुनिये । एन्फोर्समेंट ब्रांच या जो कस्टम्स एक्सपर्टस हैं, उन का कहना है कि जितने चोरी से सामान लाने वाले व्यक्ति हैं उन में से 17 से 20 इस प्रकार के हैं जो हमारे हाथ से बच कर के निकल जाते हैं, । कठिनाई से एक व्यक्ति को हम पकड़ पाते हैं । अब जो पकड़े जाते हैं, उन के द्वारा कितना सोना मिला, इस से अनुमान लगाइये कि स्वर्ण नियंत्रण अधिनियम लागू होने के बा तस्कर व्यापार बढ़ा है या घटा है । यह सरकारी आंकडे हैं कि जितना सोना सरकार ने पकड़ा सन् 1963 में जिस सन् के अन्दर यह कानून लागू हुआ था, वह था 1 हजार 33 किलोग्राम 1964 में जो पकड़ा सरकार ने वह था 1532 किलोग्राम और 65 में यह बढ़ कर के 2301 किलोग्राम हो गया । इस तरह से जो सरकार सोना पकड़ती रही है उस की मात्रा जब बराबर बढ़ती रही है तो सोने का तस्कर व्यापार बराबर हिन्दुस्तान के अन्दर बढ़ा, उस में कुछ कमी नहीं हुई एल० पी० सिंह कमेटी की रिपोर्ट स्वयं इस बात को कहती है दबे हुए शब्दों के अन्दर कि कुछ साल के अन्दर लगभग 1 अरब रुपये का सोना इस देश में तस्कर व्यापारियों के माध्यम से आता है । 1 अरब रुपये की विदेशी मुद्रा की हमें हानि करनी पड़ती है और करनी भी क्यों न पड़े जब स्थिति इस प्रकार की है कि सोने का अन्तर्राष्ट्रीय भाव है 53.58 रुपये और तस्कर लोग जो लाते हैं सोना वह 70 से लेकर 80 रुपये तक प्रति 10 ग्राम के हिसाब से लाते हैं ।

श्रीमती तारकेश्वरी सिन्हा (बाढ़) : अवमूल्यन के बाद यह रकम बढ़ गई है ।.... (**व्यवधान**)

श्री प्रकाशवीर शास्त्री : हो सकता है इसमें वित्त मन्त्री के आंकड़ों को सही माना जाय । (व्यवधान) सोने का अन्तर्राष्ट्रीय भाव मैंने बताया...

श्रीमती तारकेश्वरी सिन्हा : अवमूल्यन के बाद 53 रुपये कुछ पैसे नहीं हो सकता ।

वित्त मन्त्रालय में राज्य मन्त्री (श्री ब० रा० भगत) : 100 करोड़ रुपये की जो रकम उन्होंने बतायी थी उसके लिए मैंने कहा ठीक है ।

श्रीमती तारकेश्वरी सिन्हा : इन्होंने कहा कि 53 रुपये कुछ पैसे उसकी अन्तर्राष्ट्रीय कीमत है वह 53 रुपये कुछ पैसे हो नहीं सकती है ।

श्री प्रकाशवीर शास्त्री : वित्त मन्त्री सही बता रहे हैं । वह जो 100 करोड़ का आंकड़ा

[श्री प्रकाशवीर शास्त्री]

मैंने कहा उसके लिए वह यह कह रहे हैं कि अवमूल्यन के बाद वह 100 करोड़ के लगभग बठता है। आप जो चर्चा कर रही हैं वह सोने के अन्तर्राष्ट्रीय भावों की चर्चा कर रही हैं।

मैं पीछे यह बात कह रहा था कि सोने का अन्तर्राष्ट्रीय भाव अवमूल्यन से पूर्व था 53 रुपये 58 पैसे। तस्कर व्यापारी 70 से 80 रुपये में लाते थे और हिन्दुस्तान में ला करके 145 रुपये प्रति 10 ग्राम के हिसाब से बेचते थे। तो जब तक सोने का भाव गिर कर अन्तर्राष्ट्रीय दर पर सोना भारत में नहीं आयेगा यह मामूली दिमाग रखने वाला व्यक्ति भी समझ सकता है। तब तक हिन्दुस्तान में सोने का तस्कर व्यापार कैसे रुक सकता है?

अब हिन्दुस्तान के चारों ओर जो देश हैं उनमें जो सोने का भाव है वह मैं थोड़ा आप के सामने रखता हूं। अरब कण्ट्रीज के अन्दर 70 रुपये तोला। अफ्रीकी राष्ट्रों में 80 रुपये तोला। लंका में 70 रुपये, वर्मा में 80 रुपये, पाकिस्तान में 121 रुपये तोला और उस समय भारतवर्ष में सोने का भाव था 180 रुपये तोला। अब जब ऐसी स्थिति है तो फिर सरकार कैसे अधिकारपूर्वक कह सकती है कि देश के अन्दर सोने का तस्कर व्यापार वह किसी प्रकार से रोक सकेगी।

वित्त मन्त्री ने एक बात यह भी कही थी कि इस स्वर्ण नियन्त्रण अधिनियम के लागू होने के बाद देश में सोने की दर घट जायगी अन्तर्राष्ट्रीय दर पर सोना देश में बिकने लगेगा। लेकिन स्वर्ण नियन्त्रण कानून लागू होने के बाद देश में सोने का भाव बढ़ा है—सोने का भाव कम नहीं हुआ। 1963 में सोने का भाव 95 रुपये से लेकर 114 रुपये प्रति 10 ग्राम था लेकिन 1964 में वह भाव बढ़ कर 125 रुपये प्रति 10 ग्राम हो गया और 1966 में वही भाव बढ़ कर 142 रुपये प्रति 10 ग्राम हो गया। तब यह कैसे कहा जा सकता है कि हिन्दुस्तान में सोने के भाव घटे। सरकार के इस अधिनियम के लागू होने के बाद सोने के आयात की स्थिति कभी नहीं सुधरी और न ही अन्तर्राष्ट्रीय भावों पर सोना हिन्दुस्तान में कभी नहीं बिक सका।

दूसरी बात सरकार यह समझती थी कि भारतवर्ष में कुछ सोने की खानें हैं, उनका उत्पादन बढ़ा सकेंगे। लेकिन वित्त मन्त्री ने अभी पीछे 12 सितम्बर 1963 को एक प्रश्न के उत्तर में कहा था कि जो कोलार वगैरह की सोने की खानें हैं उनसे जो सोना निकलता है वह भारतवर्ष में पड़ता है 124 रुपये प्रति 10 ग्राम। जबकि अन्तर्राष्ट्रीय सोने का भाव 53 रुपये 58 पैसे है। लिहाजा अपने देश में जो सोना निकलता है वह भी महंगी कीमत पर आकर पड़ता है।

तब इस कानून के लागू होने से तीसरा लाभ यह बताया गया था कि जो सोना घरों में बेकार पड़ा हुआ है वह बाहर आ जायगा। उपाध्यक्ष जी, यह बड़े उपहास की बात है। जिस समय यह कानून इस नादान सरकार ने लगाया था उस समय चीन का आक्रमण हो कर चुका था चीनी आक्रमण के बाद सारे देश में एक राष्ट्रीय भावना फैली हुई थी। उस समय लोग अपने आप सोना उतार कर राष्ट्रीय रक्षा कोष में दे रहे थे क्योंकि देश की रक्षा का प्रश्न उस समय उपस्थित था। उस समय स्थिति ऐसी थी कि न केवल सोना दे रहे थे बल्कि हिन्दुस्तान के तत्कालीन प्रधान मन्त्री और एक-दो अन्य मन्त्रियों को जनता ने सोने से तोला भी था। लेकिन इस नादान सरकार ने क्या किया? इसने सोचा कि यह मुर्गी रोज एक सोने का अण्डा देती है क्यों न इसके पेट को चीर कर सारे अण्डे एक साथ ही निकाल लिये जायं? परिणामस्वरूप सरकार ने गोल्ड कण्ट्रोल एक्ट लागू किया। उसका नतीजा यह हुआ कि जो पहले सोना देते थे उन्हें यह विश्वा

था कि आज सोना दे दो इससे देश की इज्जत बच जायेगी फिर बाद में बाजार से सोना खरीद लेंगे, जब उनको यह पता चला कि आज जो सोना राष्ट्रीय रक्षा कोष में देंगे कुछ दिनों के बाद वह सोना सोने की शक्ल में नहीं 14 कैरेट के ताम्बे की शक्ल में मिलेगा तब ही इस सरकार को देश में सोना मिलना बन्द हो गया। हार कर सरकार ने कुछ और उपाय अपनाये—गोल्ड बाण्ड चालू किया। उसकी क्या स्थिति रही? वह भी मैं आपके सामने रखना चाहता हूं। तीन तरह के गोल्ड बाण्ड सरकार ने जारी किये। पहला गोल्ड बाण्ड 1977 तक का जो साढ़े छः प्रतिशत के हिसाब से मिलना था उससे जो सोना मिला वह सब मिला कर 16,092 किलोग्राम था दूसरा गोल्ड बाण्ड 1980 तक का 7 प्रतिशत से मिलना था—इसमें कुल 6,146 किलोग्राम सोना मिला। इसके बाद सरकार ने हार कर नेशनल डिफेन्स बाण्ड की स्कीम जारी की उसमें यह था कि जितने प्रतिशत शुद्ध सोना होगा उतने प्रतिशत शुद्ध सोना 1980 में वापस किया जायगा। इसमें जो सोना मिला वह 13,558 किलोग्राम था। यदि मैं इस रकम को रुपयों में कहूं तो यह कह सकता हूं कि सरकार को यह अनमान था कि उसको 100 करोड़ रुपये का सोना मिल जायगा, ऐसी सम्भावना सरकार को थी लेकिन कुल मिला कर सरकार को 60 करोड़ 13 लाख रुपये का सोना मिल पाया। इससे आप अनुमान लगा लीजिये कि सरकार पर से जनता का कितना विश्वास उठ गया है। क्या देश में सोना नहीं है? ऐसी बात नहीं। रिजर्व बैंकके ही अनआफोशियल आंकड़े इस बात के गवाह हैं रिजर्व बैंक का कहना यह है कि हिन्दुस्तान में लगभग 4 जार करोड़ रुपये का सोना है यानी 40 अरब रुपये का सोना जब कि सरकार को इन तीनों गोल्ड बाण्ड स्कीमों में कुल मिला कर 60 करोड़ रुपये का सोना सरकार को मिल सका। अब इससे अन्दाजा लगाया जा सकता है कि सरकार पर से जनता का कितना विश्वास हट चुका है।

उपाध्यक्ष जी, एक और बात कहना चाहता हूं। कुछ सोना ऐसा भी है, सम्भव है रकार उसके आंकड़े नहीं देना चाहे, जिन्होंने अपने आप घोषित किया है। सरकार उनके साथ वचनबद्ध है कि हम तुम्हारे सोने को नहीं बतायेंगे, लेकिन इससे बड़ा सरकार के दिवालियापन का सबूत और देना चाहूंगा। जिस समय मुद्रा-अवमूल्यन की चर्चा आई, उस समय रेल मन्त्री पाटिल जो कि सबसे बड़े पहलवान केबिनेट में माने गये, उनको अपनी बचत के लिये सरकार ने खड़ा किया। लेकिन उन्होंने सरकार के दिवालियापन का सबूत देते हुए कहा कि अगर हमारे कोष में 5 अरब रुपये का सोना होता तो शायद रुपये की कीमत न घटानी पड़ती। आप अन्दाजा लगाइये, हिन्दुस्तान की सरकार ने 48 अरब रुपये के नोट चला रखे हैं, लेकिन हिन्दुस्तान के कोष में 5 अरब रुपये का सोना भी नहीं है। फिर सरकार कैसे विश्वास करती है कि जनता सरकार की गोल्ड बांड स्कीम में पैसा लगायेगी या सरकार को और पैसा देगी? जब सरकार इतना विश्वास खो चुकी है और जब जनता का पूरा विश्वास सरकार पर हो गया है, तब सरकार बारबार अपनी नई नई योजनायें प्रस्तुत करती है, उसका कोई लाभ सरकार को नहीं हो सकेगा, क्योंकि उसकी कागजी मुद्रा का कोई मूल्य नहीं रहा। मूल्य ही नहीं रहा, सिर्फ इतनी ही बात नहीं है बल्कि स्थिति यह आ गई है कि अब किसान, कल जो आपने घोषणा की है, सम्भव है कि इससे किसी प्रकार का कोई परिवर्तन हो लेकिन आज तक की स्थिति इस प्रकार की थी कि किसान अपनी पैदावार बाजार में लाने से हिचकिचाता था, क्योंकि पहले जब किसान अपनी पैदावार को बाजार में ले जाता था, तो उसके बदले सोना ले लिया करता था। लेकिन जब किसान को सोने के नाम पर तांबा मिलने लगा, उसने वह लेना बन्द कर दिया। चूंकि कागजी मद्रा का उसकी निगाह

[श्री प्रकाशवीर शास्त्री]

में कोई मूल्य नहीं है क्योंकि पता नहीं कागजी मुद्रा किस दिन बदल जाय, इसकी क्या स्थिति हो ? नतीजा यह हुआ कि उसने अपने अनाज को ही सोना समझ लिया और अपने घर में अप । अनाज को रोकने लगा । इसमें देश में कृत्रिम अभाव की स्थिति पैदा हो गई । सरकार की इस गलत नीति से देश को कितना नुकसान उठाना पड़ा, यह पिछले साढ़े तीन सालों में स्वर्ण नियन्त्रण ने बता दिया ।

इसलिये उपाध्यक्ष जी मेरा अनरोध है कि वित्त मन्त्री श्री शचीन्द्र चौधरी इस सरकार की झूठी प्रतिष्ठा के मोह को त्यागें । कल की प्रधान मन्त्री की घोषणा ने इस बात को सिद्ध कर दिया कि सरकार उचित मार्ग से किसी बात को सुनने के लिये तैयार नहीं है, जब तक सरकार के सामने आन्दोलन न किये जायं, आमरण अनशन न किये जायं, 500—600 गिरफ्तारियां पालियामेंट हाउस के सामने न दी जायं, तब तक सरकार के कानों में आवाज नहीं पहुंचती । इन सब आन्दोलनों के बाद जाकर सरकार ने घोषणा की । क्या सरकार यह चाहती है कि और भी राष्ट्रीय प्रश्नों को इसी रास्ते से हल किया जाय ? इसी भाषा का उपयोग करके हल किया जाय । यह प्रश्न है—जो आज देश के सामने भी है और सरकार के सामने भी है जिसको सरकार को सोचकर हल करना पड़ेगा ।

दूसरी बात आज बुद्धिमत्ता का तकाज़ा यह है कि अब जब कि यह निर्णय ले लिया या है कि 24 कैरेट के आभूषण, बन सकते हैं, तो फिर उसमें नाक को सीधा पकड़ने के बजाय पीछे से आकर क्यों पकड़ी है ? जो दो-चार छोटी चीजें और बाकी रह गई हैं, उनको भी हटाइये और आज साहस के साथ वित्त मंत्री च धरी इस बात की घोषणा करें । प्रधान मन्त्री तो 24 कैरेट की बात ही कह कर रह गई, लेकिन शचीन्द्र चौधरी आज इस बहस के बाद घोषणा करें कि स्वर्ण नियन्त्रण अधिनियम जो 1963 में लागू किया गया था, वह सरकार की गलती थी । सरकार से उस समय भूल हुई और अब स्वर्ण नियन्त्रण अधिनियम को सरकार पूरी तरह से वापस लेती है । ऐसा कह करसरकार अपनी बुद्धिमत्ता का परिचय दे ।

हाउस ने चारों ओर से जो यह इस प्रकार की गड़गड़ाहट हुई है या इस प्रकार का जो वातावरण बना है इस बात का परिचय देता है कि वित्त मन्त्री को इस विषय में शीघ्र निर्णय लेना चाहिये ।

एक और ात, उपाध्यक्ष जी, मैं कहना चाहूंगा . . .

श्री बिशन चन्द्र सेठ (एटा)! यह पब्लिक ओपीनियन का सिगनीफिकेन्स है

श्री प्रकाशवीर शास्त्री : हमें यह भी निश्चय करना चाहिये कि जो इस प्रकार के अन्य राष्ट्रीय प्रश्न हैं उनके सम्बन्ध में इस प्रकार की स्थिति अब न आये । सरकार पहले से ही हर प्रश्न पर समझदारी और बुद्धिमत्ता से निर्णय ले और कदम उठाये । अगर सरकार ऐसा करती है तो देश इस सरकार को साधुवाद देगा । उपाध्यक्ष जी मैं अन्तिम बात कह कर बैठना चाहता हूं कि सरकार ने अगर यह राजनीतिक खेल खेला है यह समझ कर कि इस प्रश्न के लाने से 6 महीने बाद जो एक संघर्ष राजनीतिक आने वाला है उस संघर्ष में सरकार अपनी स्थिति को बचा ले जायगी तो मैं बहुत भरे हुए शब्दों में कहना चाहता हूं कि 250 स्वर्णकारों की हत्या 10 हजार बच्चों की छूटी हुई शिक्षा लाखों बेघर परिवार जिनकी जिन्दगियां आपके इस स्वर्ण नियन्त्रण से तबाह हो गई हैं उनका अभिशाप ही इतना होगा जो आप कितना ही इस पाप का प्रायश्चित करें उस को धो नहीं सकेंगे उससे कभी उभर नहीं सकेंगे लेकिन एक तरीका है गलती करने के बाद और फिर उसका सुधार करने के बाद भविष्य में राष्ट्रीय प्रश्नों पर देश को विवश

मत कीजिये कि फिर देश को ऐसे निर्णय लेने पड़ें यहां पर प्रदर्शन करे उसको आमरण अनशन और भूख-हड़ताल के लिये विवश होना पड़े सुबह की भूली हुई सरकार अब जो इसमें थोड़ी बहुत कमी रह गई है उसको दूर करेगी और वित्त मन्त्री उसकी घोषणा करते हुए अपने साहस का परिचय देंगे ।

Mr. Deputy-Speaker: It is not proper that visitors in the Gallery should make applause or make noise. It is highly unparliamentary. If it is repeated, I will have to take action.

Only Members of the House can do it.

श्री विशनचन्द्र सेठ : उपाध्यक्ष महोदय कभी आज तक इस तरह हाथ की तालियां कभी नहीं बजीं इस हाउस में यह सारे देश का प्रश्न है यह तालियां इस बात का सबूत हैं ये देश की भावनाओं का प्रतीक हैं

Mr. Deputy-Speaker: Order, order.

Motion moved:

"That this House is of opinion that Gold Control be withdrawn and necessary steps in that, regard taken by the Government immediately."

There are some amendments. Shri Tridib Kumar Chaudhuri is not here.

Shri Karni Singhji (Bikaner): I move: That at the end of the motion, the following be added, namely:—

"an adequate compensation be paid to goldsmiths who suffered losses as a result of this measure." (2)

Shri Yashipal Singh (Kairana): I move:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that the restriction imposed on the manufacture of gold ornaments under the Gold (Control) Act, be withdrawn immediately and financial assistance be given to the families of those gold smiths who lost their lives while opposing this law and also that those goldsmiths who are in jails be released immediately." (3)

Shri A. K. Gopalan (Kasergod): I move:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that the Gold Control Rules be scrapped and as a first step, the restrictions placed on the manufacture of any ornament having gold of a purity exceeding fourteen carats be withdrawn and necessary steps in that regard taken by the Government immediately by suitable amendments of the relevant Rules, while fully safeguarding the facilities now enjoyed by the self-employed goldsmiths, certified gold smiths etc." (4)

Shri Shree Narayan Das (Darbhanga): I move:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that the Government should review the working of Gold Control Rules with a view to alleviate the hardships of goldsmiths and regarding holdings of primary gold by individuals." (5)

Shri Daji (Indore): I move:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that—

(a) the Gold (Control) Act and the relevant rules restricting the manufacture of ornaments above 14 carats be withdrawn forthwith;

(b) the bullion trade be nationalised;

(c) gold be made available to self-employed and certified goldsmiths; and

(d) financial and other assistance be given to the working goldsmiths to enable them to recover from the loss of livelihood caused to them by the Gold Control." (6)

Mr. Deputy-Speaker: Mr. Daljit Singh is not here.

[Mr. Deputy-Speaker]

Two hours have been allotted for this discussion. I would request the hon. members to take ten minutes each.

Shrimati Vimla Devi (Eluru): If the House approves, the women members who are very much concerned may be given five minutes more.

Mr. Deputy-Speaker: She may prevail upon her leader for that. Mr. Masani.

Shri M. R. Masani (Rajkot): I rise, on behalf of my Party, to support the motion so ably moved by Shri Prakash Vir Shastri, with which one of our own colleagues, Shri Pravinsingh Solanki, is also associated, and also the amendment, the additional sentence, moved by Shri Karni Singhji of Bikaner, in regard to providing adequate compensation to goldsmiths who have suffered loss as a result of this measure.

I am right in saying that of all the perverse pieces of legislation introduced in this House during the last fifteen years, futile legislation, legislation that runs contrary to the laws of economics and human nature and has caused great harm and distress to lakhs of small people throughout the country, this Gold Control Act shines as of the first magnitude. It has done such incalculable harm and caused so much of distress out of all proportion even to the professed objectives of this measure. I am very glad that public opinion, the force of public opinion, has made this Government retreat at least partially from this misguided path.

I believe that the entire credit for this reversal goes to the goldsmiths of India. I would like to pay my tribute to this body of men, small men, men without those resources which big business commands, who have shown courage, a readiness to stand up for themselves and a capacity for sacrifice which, to its shame, big business in this country, in its timidity, has not shown all this time. I take off my hat to the group of people, the small people, who have shown what it is to stand up for what they believe in, who have shown the courage of their conviction, in contrast to Indian big business.

I would like to warn the goldsmiths that the concession that has been made yesterday by the Prime Minister is a very inadequate one. If they think that, by this concession they are going to be restored to their livelihood, they will be making a mistake. This is a very deceptive concession, made on the eve of elections. It is an election dodge, meant to throw dust in the eyes of those who are victims of this measure. Nothing but the complete repeal of this Act and its removal from the Statute Book will do justice to those concerned, whether they are peasants or they are goldsmiths.

In case the goldsmiths throughout the country are misled by this, I am very glad that in any event, in my constituency, the goldsmiths seem to be more aware. This morning my Party received a telegram from the Secretary of the Rajkot Sonachandi Karigar Mandal, which I should like to read to the House to show that at least some of them have realised what the statement made by the Prime Minister means and what it does not mean It says:

> "SUCCESS OFTEN COMES TO THOSE WHO DARE AND ACT. IT SELDOM GOES TO THE TIMID DO OR DIE. NO COMPROMISE. ADAMANT DEMAND FOR COMPLETE WITHDRAWAL OF GOLD CONTROL ACT IMMEDIATELY."

That is the demand which we put before the House. So long as the Act is on the Statute Book, we shall not be satisfied, we shall continue to agitate alongside of our goldsmith friends.

When the Act was introduced here, it was claimed that it would have three results: one was to lessen the so-called lure of gold; the second was to bring down the price of gold; and the third was to stop smuggling of gold. Let us see—two years have passed—what results have been achieved.

Has the lure of gold diminished? In that case, let the hon. Minister tell us how much gold has been surrendered to the Government to show that the lure has diminished.

Has the price gone down? The Finance Minister—it is reported in the Statesman of 26th August, 1966—made an amazing claim. He had the audacity to say:

> "As a result of the Gold Control Order, the value of the rupee in terms of gold had stabilised."

I am amazed at this because the official figures tell an entirely different story. I shall now give the official figures showing the rupee price of gold on the 31st March, 1964, 1965, 1966, and on 1st September this year.

On the 31st March, 1964, before the Act was put on the Statute Book, the price of primary gold per tola was Rs. 130·61. On the 31st March, 1965, i.e. three months after the Act was put on the Statute Book, the price had risen to Rs. 142·69. On the 31st March, 1966, the rupee price was Rs. 161.23. In five months of this year, i.e. from 31st March, 1966, to 1st September the price has gone up to Rs. 167.90. In other words, in one year, the price went up by 9.25, in the second year by 12.99 and in the last four or five months by 4.14 per cent. This is a reply to the Finance Minister who has tried to mislead us. There is a close coordination between the fall in the value of the rupee and the rise in the price of gold. The plain fact is that, so long as the value of the rupee goes down, all prices rise and the price of gold also rises.

The third claim was about smuggling. Has smuggling stopped? Will the hon. Finance Minister tell us by how much smuggling has gone down? Will he give us figures of gold confiscated during the last two years to show that smuggling has stopped? We know that smuggling goes on and, so long as there is a wide margin between the Indian price of gold and the international price of gold, smuggling will go on. If on the one hand the risk of smuggling has risen, on the other hand the margin of profit has risen and people will take risks for the sake of profit.

So all the three objectives of the Gold Control Act have miserably failed. They have failed because, as I said, it is an utterly misconceived measure, going against the laws of human nature and of economics. The traditional demand for gold in this country was based on the peasants' requirements of gold as a form of secure saving. That traditional incentive has been aggravated by the inflationary policies of this Government which have made the rupee worthless. The other day a friend of mine described to me the Indian rupee as "V.C.10", and when I asked him why he called the rupee "V.C.10", he said because the Indian rupee vanishes into the air as fast as the fastest jet plane, which is called "V.C.10"!

Therefore, there is no gold problem in India. There is only a rupee problem. The need is not for gold control; there is need for rupee control, and that is one thing which my hon. friends opposite will not control. All that they can do is to decrease the size of the one-rupee note. An announcement has been made recently that the one-rupee note is going to shrink along with its value because this will save currency paper and effect economy. This is the kind of rupee control they believe in. What is required is that the value of the rupee must not shrink; the value of the rupee must be the same; an honest rupee must be there which people accept as a form of investment.

All this was foreseen. It is not for the first time that we are saying it here. When the Bill was introduced in this House, my hon. leader, Prof. Ranga, opposed it tooth and nail. Mr. Dandeker spoke at later stages. I had also appended my Minute of Dissent to the report of the Joint Committee. We foretold what would happen. From my Minute of Dissent appended to the report of the Joint Committee, I will read a sentence. This is what I said:

> "The present Bill is an exercise in futility. Worse, it reeks of hypocrisy, since even its proponents must know at the back of their minds that every one of its provisions will be violated.
>
> "Tempted by the huge profit to be obtained from buying gold abroad and selling it here, the smuggler will continue his activity with an added margin of profit balancing the added risk of punishment.

[Shri M. R. Masani]

> Dealers and goldsmiths will continue to make 22 carat ornaments on the sly instead of making them openly and honourably so long as the women of India prefer the real article to the 14 carat variety enjoined by this law. All that this measure will succeed in doing is to tempt honest people to be dishonest. It will lesson respect for the law. It will help to create opportunities for further bureaucratic harassment and corruption."

15.29 hours

[SHRI SHAM LAL SARAF *in the Chair*]

And this was exactly what has happened in the last two years. Now belatedly this Government comes forward and tries to buy us off with illusory concessions. What we require is a complete repeal of this measure which has failed. It has to be taken off the statute-book, and if you keep it on the statute-book it will become even more of a dead letter than it has been during the last two years.

Now, there is no doubt that in the coming years the value of the rupee is going to fall and the price of gold is going to rise. I make this forecast here that the price of gold, in spite of these measures, is going to rise for simple reason that the rupee value is going to fall; and the rupee value is going to fall because of the Fourth Plan which the cabinet has accepted and which was laid on the Table the other day.

This Fourth Plan, Shri Asoka Mehta has boasted, has not deviated in any way, according to him, from the memorandum of 1965. What an admission for a Government to make! Since the memorandum was put on the Table in 1965 under the Prime Ministership of Shri Lal Bahadur Shastri, there was a war between us and Pakistan, sensational development have taken place in our international relationships, India has gone bankrupt and our rupee has to be devalued. All this has not had the slightest effect on the wooden heads of the Planning Commission and the Cabinet, and Shri Asoka Mehta comes and says 'We have not deviated from our memorandum of 1965.' Why have not deviated? Why have you not scrapped that memorandum? Is there no need to learn the important lessons of the last fifteen years? How can you tell us that what was valid in March, 1965, is valid in September, 1966?

This Government is going to reduce the value of the rupee further, and because they will do so, the price of gold will go up. They may go on trying their best to prevent it, but they will not succeed.

These present concessions have been justified and repeat of the Act has not been accepted, because as I see, they want to keep control on bullion. Two claims have been made, the Finance Minister has said, as he has been quoted in *The Statesman* of the 28th August, 1966, that:

> "State trading in buillion will help to keep down the price of gold."

Have we ever learnt that State trading in anything keeps down the price of that commodity? Can any one item of material be shown where State trading or monopoly has kept the price down? I read in *The Times of India* of the 28th August, 1966, that a survey conducted by the National Consumer Service in Delhi shows that the Superbazar prices are higher by 2 to 20 per cent than in the free market.

An hon. Member: That has no value.

Shri M. R. Masani: The National Consumer Service is trying to serve the consumer in whom we are all interested.

Shri B. R. Bhagat: It is bogus.

Shri D. C. Sharma (Gurdaspur): I get my things from the Superbazar and the things are cheaper there.

Shri M. R. Masani: The fact is that if there is any item in which there is State trading, then the prices of that item inevitably go up. Wherever there is State trading, the prices go up. This is a law of economics. Therefore, to think or to suggest that because Government are doing State trading, the prices will come down is an entirely false claim.

Similarly, it is claimed that the control on bullion will prevent smuggling. I have already shown that, so long as the value of the rupee goes down and so long as the gold

price in India is much higher than the price of gold abroad, smuggling will go on, because there are people with an adventurous spirit, people who will break the laws for a margin of profit and who are prepared to take risks for that purpose.

In this process, as my hon. friend Shri Prakash Vir Shastri has pointed out, incalculable harm or damage has been done to millions of people in this country. As many as 20 lakhs of people have been rendered unemployed. I would like to plead, in the spirit of the amendment moved by hon. friend Shri Karni Singhji, that the ameliorative measures and relief measures should not stop on the ground that these petty concessions have been made; otherwise, a new injustice will be done on top of all that has been done before.

Thousands of people have been crucified on the cross of gold, thanks to the policy of this Government. We want to tell those people that we are with them, that our solidarity with them will continue as it has done from the very start, and that our Party will not rest until this Gold Control Act is blotted out from the statute-book of India.

Mr. Chairman: Now, Shri D. C. Sharma.

Shri Kapur Singh (Ludhiana): I think Shrimati Tarkeshwari Sinha has got a preferential claim. She should have been called first.

Mr. Chairman: Now, Shri D. C. Sharma.

Shri Kapur Singh: The House is expected to show that much of consideration to a lady and that has been the convention also here.

Shri Ranga (Chittoor): But she does not wear any gold ornaments.

श्री विशनचन्द्र सेठ : सारे एडवांटेज इनको मिल चुके हैं ये क्या करेंगे बोल कर और ये क्या बोलेंगे ?

श्रीमती तारकेश्वरी सिन्हा : आप जमींदार हैं, आप एडवांटेज ले लें। हम तो रैयत हैं।

Shri D. C. Sharma: All these paladins of goldsmiths have made speeches which are more rich in eloquence than in substance. The Swatantra Party spokesman thinks that he is the sole knight wearing the armour of gold and he is going to save these goldsmiths. Here is a gentleman who has made a spiritual appeal, an administrative appeal and an appeal in terms of economics and said 'I am the man who has served the goldsmiths', and, therefore, the goldsmiths should profess their solidarity with him or with his party or whatever it is. I may tell you that human memory is very short....

Shri S. Kandappan (Tiruchengode): And he depends on that?

Shri Raja Ram (Krishangiri): And he is living on that.

Shri D. C. Sharma: Now I find these Congress Members who had opposed the Gold Control Bill at its very inception.

Shri M. R. Masani: How did my hon. friend vote?

Shri D. C. Sharma: Now I find these persons who are shedding crocodile tears over the fate of these poor goldsmiths and who have come forward to say that they are their saviours and their protectors, that thousands of goldsmiths have been crucified on the Cross of Gold and they are going to put them on a pedestal and would make much of them.

Shri Raja Ram: But did not my hon. friend vote with Shri Morarji Desai at that time? Did he not vote with him?

Shri D. C. Sharma: My hon. friend is not my conscience-keeper. I am the master of my own conscience. Who is he? Who made him my conscience-keeper?

Mr. Chairman: If the venerable professor would kindly address the Chair, he will have a little more time to develop his points.

Shri D. C. Sharma: Sometimes, these persons distract me from my main speech. I was submitting that whatever measures had been taken in regard to gold control had been taken in an above-the-board manner, in a manner which was fair and impartial and which was conducive to the good of the country. Gold control was resorted to stop smuggling. It was resorted to to lure the people away from their unhealthy and unwholesome interest in gold. It had been

[Shri D. C. Sharma]

resorted to to bring down the price of gold. All these were laudable objects. But I must say that sometimes our most praiseworthy objectives are not satisfied in this world where imperfection rules and perfection is to be found only among the Members of the Opposition Parties. I must tell you quite sincerely that I had opposed this. Here is my sister sitting to my left..

Shri Umanath (Pudukkottai): She is his leftist.

Shri Umanath (Pudukkottai): She is his voice at the meeting of the All India Congress Committee and said that this gold control had not done as much good as it should have done. I think many Members of the Congress spoke against it; I think almost everybody spoke against it. And Shri Kamaraj, our worthy and distinguished president, said, 'We have taken note of what you have said and we will do something.'.

Shri Kashi Ram Gupta (Alwar): Shri Kamaraj is not a Member of the House.

Shri D. C. Sharma: What has happened is the result of that assurance.

श्री काशी राम गुप्त : सभापति महोदय, व्यवस्था का प्रश्न है। अगर कोई सदस्य किसी आदमी के विरोध की बात करता है तो यहां पर आपत्ति की जाती है कि जो आदमी इस हाउस में उपस्थित नहीं है उसके विरुद्ध कुछ नहीं कहा जाना चाहिए। मैं समझता हूं कि इसी प्रकार प्रेज की बात भी नहीं कही जा सकती है।

Shri D. C. Sharma: I was very respectfully submitting that we, human beings, all make mistakes.

Shri Nambiar (Tiruchirapalli): This is a mistake, a small mistake?

Shri D. C. Sharma: When we make speeches here, we make mistakes, and the hon. Member who interrupted me always makes mistakes. But I was submitting very respectfully that the Government did not want to defraud these goldsmiths of their genuine right of livelihood. If they had a different intention, why should they have spent Rs. 35 crores on their rehabilitation? Why should they have taken upon themselves the duty of educating their children? Why should they have taken upon themselves the duty of giving them alternative employment? The Government of India and the Government of the Congress, whatever the Opposition may say, is a kind hearted Government, is a tender-hearted Government; it is a government of the people, by the people and for the people; it is not a government of the Swatantra people, by the Swatantra people and for the Swatantra people.

Shri Umanath: It is a government to kill the people, shoot the people and fire the people.

Shri D. C. Sharma: What I was submitting was that the Government, with due regard to the economic situation in this country, taking into account the international situation and also taking note of the human situation, have come forward to reduce the rigorous of the Gold Control Order. They have gone a pretty long way in that direction and I am sure they have done something which has made people happy.

My hon. friend received a telegram today. I have been meeting persons from my own constituency; some of them are sitting in the gallery. They have come here.

Shri Bishenchander Seth: But not for the Congress.

Shri D. C. Sharma: They have given their votes for the Congress.

Shri Umanath: He is inciting people in the gallery.

Shri D. C. Sharma: I was saying that the hon. Member produced a telegram and made much of it. I can produce 150 persons here......

Shri Umanath: Produce one.

Shri D. C. Sharma: .... to prove that what the Congress Government has done has made them happy. They are going back satisfied. Of course, there are Opposition parties which will make them again start an agitation. There are people in the Opposition who will again crucify them. *(Interruptions)*. It is these persons who

crucify them. But whatever it is, Government have done well and I am sure that the Government deserve well of all.

There is one thing more. Government have drawn a distinction between goldsmiths and sarafs.

श्रीमती तारकेश्वरी सिन्हा : नहीं है । अब नहीं है ।

Shri D. C. Sharma: The goldsmiths and the sarafs are the two eyes....

An hon. Member: Of whom?

Shri D. C. Sharma: Therefore, if we have one eye and not the other, it would not be complete. This distinction between goldsmiths and sarafs should be done away with, and I hope when the rules are framed when the regulations are framed, this will be done.

Mr. Chairman: Shri Karni Singhji.

श्रीमती सहोदराबाई राय : सभापति महोदय, महिलाओं को भी मौका दिया जाये ।

Shri Karni Singhji : Mr. Chairman, I rise to support the motion moved by Shri Prakash Vir Shastri to scrap Gold Control and further go on in support of my own amendment, that is, to add at the end of the motion:

> "and adequate compensation be paid to goldsmiths who suffered losses as a result of this measure".

They first bring about legislation that hurts millions of people in this country and then shirk from giving them adequate compensation. It is a matter of very great shame.

This measure was opposed in this House by members of the Opposition when it was introduced. I had myself added my voice of opposition, and at that time we faced a very angry Finance Minister.

Right throughout the country, the Gold Control has been opposed by the millions of our countrymen, not because it affected the rich people of our country but because the masses and the poor people were affected adversely. I do not know how far it is true, but it is said that close to 250 people died in some way or other as a result of this unfortunate measure. As Shri Shastri very rightly said, if this be the case, it is a matter of great shame for any government to bring about legislation which could have resulted in the loss of human life.

The announcement made by the Prime Minister yesterday which brings about certain amendments to the existing Gold Control Act has been hailed by certain section of our people in the country, but I feel that it is an election stunt. If the same thing had been brought in about four months ago or at the time of the AICC session at Bombay, there would have been some grace at least, but now to bring about this small concession at a time when the elections are coming close by proves that whatever grace there could have been also been lost. I only have one fear in my mind, that the Government may reintroduce this immediately after the elections. I hope that that would certainly not be the case.

Shri Nambiar: They do not dare to.

Shri Kamalnayan Bajaj (Wardha): At least we are thankful for his confidence that we will be returned to power.

Shri Karni Singhji: I do not personally have any doubt that the Congress will be returned to power this time.

An hon. Member: Unfortunately for the country.

Shri Nambiar: Not in States.

श्रीमती तारकेश्वरी सिन्हा : माननीय सदस्य के मुंह मे घी शक्कर ।

श्री कर्णी सिंहजी : मैं तो इंडिपेंडेंट हूं ।

For any welfare State to some totally ignore the feelings of the people in a democratic set-up is indeed unfortunate. I hope that this Government will now realise that they cannot flout the feelings of the people for any length of time. Legislation brought in without adequate care or planning does no credit to any government. I would only read a portion from the Evidence before the Joint Committee presented to the Lok Sabha. A colleague of mine, Dr. L. M. Singhvi, asked the question:

> "Did the Committee have occasion to form an estimate of the resources required for an adequate and satis-

[Shri Karni Singhji]

> factory rehabilitation of unemployed goldsmiths?"

The reply to this was given by Shri S. S. Khera, Cabinet Secretary:

> "No. We were working purely by rule of thumb. We were limited by the time at our disposal".

That a measure as important as this that could affect millions of people in the country should have been worked out by the rule of thumb is a matter of very great shame and regret to all of us.

Mistakes are made by any administration. This reminds me of what what my father once told me when I was a little boy. He said that the greatest of man will make mistakes but it takes an even greaterman to be able to own up the mistake. I hope that when our Government make mistakes, they will not wait three or four years and let the people of this country suffer before this own up their mistakes but bring in legislation to change bad laws whenever they feel the time is due .

While supporting my amendment for adequate compensation for the goldsmiths, I will go on to say further that Government should not insist on the repayment of loans granted as a rehabilitation measure. Although there is an assurance that those goldsmiths who have been imprisoned will be released, I hope that each and everyone of them will be released, that Government may consider compensation in kind by giving equipment for small home and cottage industries connected with goldsmithy.

Let us bear one thing in mind, that whatever hardships have come to our poor goldsmiths in our country have certainly not been as a result of their fault. It was brought about because our own Government brought in a measure without careful thought, without even realising how adversely the poor man in the street would be affected.

I shall close my remarks by saying only this much that our Government which is so much obsessed with western ideas should realise that all western laws, customs, etc., cannot be imposed on the eastern mind. In our country, for whatever it is worth, gold has a certain intrinsic value for the people. It may be that in America or other countries pure gold cannot be kept by the people, but the same cannot be applied to our country because the yardsticks are different. I believe even Mr. Kamaraj, the President of the Congress Party, has voiced his feelings against gold control, and I am glad that at long last the Government has brought about certain amendments to ameliorate the rigours of this law.

I shall close with just one remark. Let us not in future make the same mistake as we have done this time. You brought in prohibition and you brought in the expenditure tax, now you bring this gold control and scrap it too. The people of India are not here to be experimented with. You have been in power nearly 20 years. I am sure any Government in power 20 years must have learnt a lession or two. I hope no new experiments will be foisted on the people of India so that the Government and the people may have to suffer in the long run as a result of this.

श्रीमती तारकेश्वरी सिन्हा : अध्यक्ष महोदय आज यह जो बहस शुरू हुई है तो मुझे आज की इस बहस में कुछ बात याद आ गई प्रकाशवीर जी के भाषण को सुनने के बाद । माननीय सदस्य प्रकाशवीर शास्त्री जी को बड़े भाई की तरह हम सब समझते हैं बहुत अच्छा बोलते हैं और जो कुछ कहते हैं उस में हमेशा बड़ा बल होता है । पर सब से बड़ी खासियत जो शास्त्री जी की रही है इस संसद् में जिसकी वजह से इतनी मान्यता भी उन्होंने इस ससद् में पायी है, उस का मूल कारण ह उन की मीठी जबान । लेकिन आज वह शास्त्री जी कहां गए जो बहुत मिठास के साथ अपनी बातें संसद में रखा करते हैं । आज तो पता ही नहीं लग रहा था कि वह प्रकाशवीर जी हैं जिनकी जबान के बारे में सारे हिन्दुस्तान में चर्चा है कि इतनी मीठी जबान उनकी है । मुझे तो किसी ने कहा नहीं कि बड़ी मीठी जबान है । लेकिन उन्हें सारा हिन्दुस्तान कहता है कि श्री प्रकाशवीर जी बहुत मीठा बोलते हैं ।

मुझे प्रकाशवीर जी की यह बात सुन कर हिन्दी के एक प्रमुख लेखक श्री चन्द्रधर शर्मा गुलेरी जी की एक कहानी की बात याद आ गई। कहानी है "उस ने कहा था"। कहानी शुरू इस तरह होती है गुलेरी जी अपने मुंह से कहते हैं कि बड़े बड़े शहरों में इक्के और तांगे वालों की जबान के कोड़ों से जिनकी पीठ छिल जाती है, घाव पक जाता है, उनसे मेरी यह अर्ज है कि वह अमृतसर के बम्बूकार्ट वालों की जबान का मरहम लगायें। लखनऊ वह भूल गये थे। तो शास्त्री जी की जबान तो मरहम लगाने के लिए हुआ करती है, कोड़े चलाने के लिए नहीं हुआ करती। मैं उनसे यह उम्मीद कर रही थी कि वह आज भी जिस बात को कहेंगे उसमें इस बात का ध्यान रखेंगे कि इसमें सरकार की कोई यह नीयत नहीं थी कि लोगों को तंग किया जाय। जिस बात में अच्छाई है उसे मान कर चलना चाहिए कि उसमें अच्छाई है और उसकी नीयत पर शक करना हमेशा यह बहुत संगत बात नहीं मालूम होती।

दूसरी बात जो मुझे देखने में आई कि हमने जमीदारी मिटायी। जमीदार का नाम किसी से छिपा हुआ नहीं है। जमीदारी में क्या होता था अध्यक्ष महोदय हमारे यहां भी जमीदारी थी, हमारे घर में भी थी। यही होता था कि रैयत की जमीन, रैयत गोड़ता, जोतता व बोता था, फसल भी काटता था और जमीदार उसका आधा हिस्सा ले लेता था या रेवेन्यू वसूल करता था और कमीशन रख लेता था अपने पास। यही तो जमीदारी में होता था। मुझे वही बात याद आयी। वैसे तो मैं बहुत छोटी हस्ती हूं। परन्तु यह सही बात है कि अखिल भारतीय कांग्रेस कमेटी में मने ही नहीं सभी लोगों ने इस बात को बुलन्द किया था कि गोल्ड कंट्रोल कानून जिस ढंग से लगाया गया था जिस नीयत से लगाया गया था चूंकि वह अरमान नहीं पूरे हुए हैं, वह उम्मीदें नहीं पूरी हुई हैं इसलिए इस नियंत्रण को हटा दिया जाय। ..... (व्यवधान) ..... जी हां, नेकनीयती थी, बदनीयती नहीं थी इस के पीछे। यह कहने की मुझे हिम्मत है कि बदनीयती नहीं थी और जिनको बदनीयती दिखाई पड़ती है वह चश्मा हटा कर के नीयती और बदनीयती का फैसला किया करें, यह मैं हाथ जोड़ कर उन से प्रार्थना करती हूं। ..... (व्यवधान) ..... जी हां उसका भी जवाब मैं दूंगी।

तो अध्यक्ष महोदय, जमीदारी का भी यही था। हम इसे भी लाये, अखिल भारतीय कमेटी में कहा गया। सरकार ने वादा किया। हमारे कांग्रेस के अध्यक्ष ने कहा की सरकार ने कहां ह कि इसके ऊपर गौर करेंगे, विचार करेंगे। करनी सिंह जी ने कहा कि उसके बाद समय बहुत गुजर गया। तो मैं यह कहना चाहती हूं कि संसद् का अधिवेशन जुलाई में शुरू हुआ। मई में यह बात आयी थी अखिल भारतीय कांग्रेस कमेटी के सामने। उसके बाद संसद् का अधिवेशन अभी हुआ। और संसद के अधिवेशन के पहले कुछ हफ्ते तो चले गए विरोधी दल के लोगों कों खुश करने में। दो घंटे, तीन घंटे, चार घंटे वह रोज ले लिया करते थे। उनका हक है पार्लियामेंट पर। हम पर भी थोड़ा हक है। जब तक हम यहां बैठे हुए हैं, उन का हक है हमारे ऊपर और हमारा भी उनके ऊपर हक है। इसीलिए ऐसी बात कहते हैं। तो दो चार घंटे वह रोज ले लेते थे। ज्यादा बातें हो नहीं पायीं। शचीन्द्र चौधरी सहाब ने कहा कि यह जेरे गौर है, हम विचार कर रहे हैं। हम ने एक कमेटी बनाई। मैं इससे सहमत जरूर हूं कि जो गोल्ड कंट्रोल यहां बनाया गया, लागू किया गया, उस में सफ़लता नहीं मिली। परन्तु मैं इससे कतई इकरार नहीं कर सकती कि इसके पीछे नीयत खराब थी। यह ठीक बात है, सोना रखना कोई पाप नहीं है, बुराई नहीं है। बुराई इसलिए हो गई है कि सोना रखना आज हमारे देश के लिये ऐसी ही बात

[श्रीमती तारकेश्वरी सिन्हा]

है, श्री सुरेन्द्र नाथ द्विवेदी को अगर यह सुनना पड़े तो पता चलेगा, शायद उन्होंने सुना भी होगा कि आज से पांच साल पहले मैं अमेरिका गई थी तो वहां एक अमरीकी औरत ने मुझ से कहा कि हिन्दुस्तान भी क्या देश है कि खाना नहीं मिलता है खाने के लिए आप दूसरों से मदद मांगते हैं परन्तु जो खाना मिलता है वह सोने की प्लेट में रख कर आप खाना चाहते हैं। यह सही बात है, इस देश में सोने का उपयोग होता रहा है। उस के कई कारण हैं। कुछ सामाजिक कारण हैं, कुछ आर्थिक कारण हैं, इसलिए हम लोगों ने यह समझा कि सामाजिक कारण को दूर करने के लिए आर्थिक कारण को दूर करना होगा . . . . .

सभापति महोदय : आप ने कैसे माना कि सोने की प्लेट में खाते हैं ?

श्रीमती तारकेश्वरी सिन्हा : : अध्यक्ष महोदय, सब तो नहीं खाते हैं। पर इससे भी कोई इन्कार नहीं कर सकता है कि कुछ तो खाते ही थे। यह इसी देश में रिवाज है कि लोगों के घरों में सोने की थालियां और कटोरे मिलते हैं। दूसरे देशों में अजायबघरों में सोने की थालियां और कटोरे मिलते हैं। यही फर्क है इस देश में और उस देश में। और फिर हम मुकाबिला भी नहीं कर सकते। यही तो कहा गया, इसी बात पर मुझे चोट लगी कि यहां अधिकांश लोगों को खाना नहीं मिलता है, पर यहां यहीं विषम स्थिति है, यह देश इतना गरीब होते हुए भी इतना महंगा सोना खरीदता है। अध्यक्ष महोदय, मुझे तीन चार मिनट और दें। मैं यह कह रही थी कि वह विडम्बना है, वह एक ऐसी स्थिति है, उसमें कोई शक नहीं कि सामाजिक, सुधार के साथ आर्थिक सुधार करने की जरूरत है। हम ने यह मंजूर किया कि जो नीयत गोल्ड कंट्रोल ऐक्ट के लागू करने में थी वह पूरी नहीं हुई इसलिए कि यहां गांधी जी नहीं थे। जिस जमाने में हम बच्चे थे, हमारे यहां पर जिस समय गांधी जी ने छूआछूत के खिलाफ आन्दोलन उठाया था उस समय गांधी जी और उन के साथियों ने लाठियां खायी थीं, सिर फूटे थे, कई लोगों की जानें गईं थीं। उन के खून पर यह इतिहास लिखा गया था जिस ने छूआछूत को खत्म किया। कौन सी चीज यह इन्सान नहीं कर सकता ? वह इन्सान इन्सान नहीं है जो चाहता हो और कामयाबी हासिल न कर सके। इन्सान के इतिहास में नाकामयाबी नहीं लिखी हुई है अध्यक्ष महोदय, कामयाबी लिखी हुई है। हम जिन्दगी बना सकते हैं। हम मौत नहीं ला सकते। परन्तु यह कहने में मुझे तनिक भी इन्कार नहीं हो सकता कि आज वह गांधी नहीं है इस देश में जो सामाजिक क्रांति के साथ आर्थिक क्रांति चला सकें, राजनीतिक क्रांति चला सकें। इस देश में राजनीकि क्रांति, सामाजिक क्रांति और आर्थिक क्रांति एक साथ होनी चाहिए। सामाजिक क्रांति नहीं होगी, तो राजनीतिक क्रांति नहीं हो सकती और राजनीतिक क्राति और सामाजिक क्रांति नहीं होगी तो आर्थीक क्रांति नहीं हो सकती। यह तीन कड़ियां हैं जो इकट्ठी रहेंगी। अलग अलग नहीं की जा सकती। इसीलिए गांधी जी चूंकि नहीं थे हमारे देश में, इसलिए हम इस में कामयाब नहीं हो सके। परन्तु इसका मतलब ये नहीं हो जाता कि गोल्ड कंट्रोल कानून काला कानून था और काली नीयत से लगाया गया था। हमें दर्द नहीं है देश के लिए ? आप लोगों को ही सिर्फ दर्द हो गया ? मैं मानती हूं कि आप लोगों को भी दर्द है . . . (**व्यवधान**)।

Mr. Chairman: Please conclude now.

श्रीमती तारकेश्वरी सिन्हा : : अच्छा अध्यक्ष महोदय, मैं खत्म करूंगी। एक दो मिनट का वक्त आप मुझे दे दें।

Mr. Chairman: Please resume your seat.

There is very little time at our disposal. The total time was two hours and we have already consumed one hour.

How much time does the hon. Minister want?

16 hrs.

Shri B. R. Bhagat: About 25 minutes.

Shri Surendranath Dwivedy (Kendrapara): What for?.... (*Interruptions*) . . You can speak tomorrow. The reply may be on Monday.

Shri B. R. Bhagat: No, no.

Shri Surendranath Dwivedy: The Chair has always the right to extend the time of the House, if the House agrees. Or, the reply can be on Monday.

Shri B. R. Bhagat: That distorts the picture. Let the whole debate be over today; I do not mind sitting late.

Mr. Chairman: Hon. Members should take not more than five minutes. The hon. Member may conclude now.

श्रीमती तारकेश्वरी सिन्हा : सभापति महोदय, मैं ने कुछ लम्बा समय ले लिया इसलिये कि मुझे अपने विरोधी दल के भाइयों से बात करने का मौका नहीं मिला था अब तक । अब मैं अपने सुझावों पर आती हूं जिस में एक मिनट लगेगा ।

एक माननीय सदस्य : आप शेर जरूर कहियेगा ।

श्रीमती तारकेश्वरी सिन्हा : जरूर कहूंगी । पहले तो मुझे यह कहना है कि सरकार ने जो यह कदम उठाया है वह बहुत ही सही कदम है क्योंकि 14 कैरट का कानून चल नहीं सका । दूसरा कदम जो उठाया है रिफाइनरीज को कंट्रोल करने का यह भी सही कदम है । आज उस को आप अपने कंट्रोल में रखिये, लेकिन जहां तक गोल्ड का सवाल है वह स्टेट के अधिकार में होना चाहिये क्योंकि यही एक ऐसा देश है जहां पर गोल्ड का व्यापार प्राइवेट सैक्टर में होता है । अमरीका में भी जो कि एक पूंजीवादी देश है, गोल्ड का व्यापार प्राइवेट सेक्टर में नहीं होता । गोल्ड रिफाइनरीज की जिम्मेदारी सरकार पर होनी चाहिये ।

मैं सरकार से एक यह अपील भी करना चाहती हूं कि सरकार खुद कहती है कि 40 करोड़ रुपये का फारेन एक्सचेंज देश में स्मगल होता है । सरकार खुद 40 करोड़ रुपये का सोना इम्पोर्ट करे और उस को स्टेट ट्रेडिंग कारपोरेशन के द्वारा इस देश में सुनारों को बेचे । वह जो गहने बनायें उस में से एक तिहाई या एक चौथाई को उन को बाहर बेचने का अधिकार दे । अगर यह इन्तजाम सरकार कर दे तो इस से लोगों को बड़ा फायदा होगा ।

बैठने के पहले मैं एक अर्ज और करना चाहती हूं । जब कोई कभी अच्छी बात करे या कहे तो उस के लिए कभी कभी दाद भी दी जानी चाहिये । इस के सम्बन्ध में मुझे गालिब का यह शेर याद आ रहा है :

"यह कहां की दोस्ती है, बने हैं दोस्त नासेह,
कोई चारासाज होता, कोई गमख्वार होता ।"

श्री बिशनचन्द्र सेठ : सभापति महोदय, मुझे एक निवेदन करना है । मेरा यह बिजिनेस है, ऐसा न हो जाये कि समय खत्म हो जाये और मुझे बोलने का अवसर न मिले ।

Dr. M. S. Aney (Nagpur): I am very glad that the Prime Minister has made a statement yesterday, though it is not to the extent that some people would have liked it, some people who wanted that gold control should be completely ruled out. That would have been a proper step. I do not want to say anything in a spirit of humiliating the Government. I want to say that they have taken this step and they will soon find that the step they have taken is half-hearted and they would have to take proper, further steps very soon.

Secondly, I want the people also to consider this. In India we pay Rs. 140 or Rs. 150 per tola of gold while in other countries people pay only Rs. 70 or 75. What is this odd fascination in the minds of the Indian people for gold? Is it the idea of the Indian people to see that their women are ornamented in gold every day? This

[Dr. M. S. Aney]

fundamental attitude of mind must be changed; if we want to really have what they call a social welfare State, I have no doubt that they would have to change this view, and the fascination which they have for gold should be abandoned. They must take a realistic view. The world robs you every day. They purchase gold at Rs. 70 and sell it to you at Rs. 140; every day we allow ourselves to be robbed like that. Thousands of people were out of work and they were brought back to employment. That is a good thing, but there should be this distinction. I feel that this should be an occasion for us to seriously examine for ourselves whether the attitude of the Indian people to gold which exist today should be maintained. Will it help you to keep up the solvency of the country or will it be making us insolvent one day? That is the point which I wanted to put before the House for consideration. I think the idea that I have put forward will be seriously considered by the House.

श्रीमती सहोदराबाई राय (दमोह) : सभापति महोदय आप ने मुझे बोलने का मौका दिया इस के लिये मैं आप की आभारी हूं। जब गोल्ड कंट्रोल आया था उस समय श्री मोरारजी देसाई यहां पर वित्त मंत्री थे। उस समय भी मुझे बोलने का मौका मिला था। मैं ने उन से यह प्रार्थना की थी कि जब वह इस तरह का बिल लाये हैं तो कोई ऐसी धारा जरूर उस में जोड़ी जाये जिस में कि देहात में रहने वाली जो अधिकांश जनता है, जो किसान हैं, उन को जरूर राहत मिले। लेकिन देहात के अन्दर रहने वाली जनता के साथ पिछले तीन सालों में बड़ी गड़बड़ी हुई है। गोल्ड कंट्रोल से उन को कोई फायदा नहीं हुआ उस से लाखों आदमी लखपति बन गये और लाखों मिट्टी में मिल गये। जो बड़े बड़े सुनार थे वह लखपति हो गये और जो छोटे सुनार थे वह मिट गये। जिन सुनारों का पहले भी बोलबाला था उन्होंने करोड़ों रुपये बना लिये लेकिन गरीब सुनार परेशान हो गया। वह लोग आज मारे मारे फिरते हैं। उन को गोल्ड क़ंट्रोल से कोई धन्धा नहीं मिला कोई रुपया नहीं मिला क़ोई राहत नहीं मिली जो कुछ हमारी बहन ने अभी कहा वह बिल्कुल ठीक कहा है लेकिन इस में कोई धारा ऐसी अवश्य जोड़ी जानी चाहिये जिस से हमारे देहातों की जनता को, किसानों को, राहत मिले।

पहले हमारे देश में जेवर इस लिये बनाये जाते थे जिस में कि हमारी सन्तान की उससे सहायता मिले, उस समय जेवर इस लिये बनाये जाते थे कि अगर कभी घर में पैसा कम हो तो उस का उपयोग इस के लिये किया जाये। उस का उपयोग शादियों में, लेन देन में, काश्तकार की लगान वसूली में, तकावी आदि में होता था। हमारे लोग जेवर को इस लिये पसन्द करते थे कि अगर घर में जरूरत पड़ती थी तो उस का दूसरों से कर्ज लेने में उपयोग हो सकता था लेकिन उस समय हमारे वहां सोने का गलत लाभ भी उठाया गया। जब हम दूसरों से ऋण वगैरह लेने जाते थे तो हमारे जेवर आधे दामों में ले लिया जाता था और हम अपने विकास के लिये उस का उपयोग नहीं कर पाते थे जिस से किसानों को बड़ा नुक्सान हुआ।

लेकिन इतना सब होते हुए भी जो गोल्ड कंट्रोल किया गया उस से हमारे बहुत से सुनार बेघर हो कर मारे मारे फिरते हैं। इस लिये में प्रार्थना करना चाहती हूं कि इस [illegible] हम विचार करें और यह भी सोचें कि आज कांग्रेस मेम्बर चाहे जो कुछ बोलें लेकिन हमारे विरोधी भाई इस चीज का फ़ायदा उठा ले जाते हैं। इस प्रकार की बहसों के बाद वह कहते हैं कि हम ने इस कानून को ठीक करवाया है कांग्रेस वालों ने नहीं करवाया। मैं सरकार के इस निर्णय का समर्थन करती हूं और कहती हूं कि ऐसा कदम उठाया जाये जिस से स्वर्णकारों को भी राहत मिले और देश को भी राहत मिले।

लेकिन यहां का तस्कर व्यापार जो चल रहा है उस को रोकने की बड़ी आवश्यकता है। आज हम देखते हैं कि हमारी बाउंड्री पर से तस्कर व्यापारी सोना ले आते हैं और

यहां पर ला कर उस को जयपुर में बेचते हैं अहमदाबाद में बेचते हैं, बम्बई में बेचते हैं, लेकिन आप को उस का पता नही लग पाता है। हमारे लोग भूखों मर रहे हैं और इस गरीब देश का लाखों करोड़ों रुपयों का नुक्सान हो रहा है। आप को चाहिये कि आप अपनी सी०आई०डी० को इस के देखने का काम सौंपिये जिस में सोने का तस्कर व्यापार बन्द हो और हमारे देश की आर्थिक स्थिति अच्छी हो। हमारी बहन ने कहा है कि शास्त्री जी की बोली बड़ी मीठी है। मैं कहना चाहती हूं कि हमारी बहन की बोली शास्त्री जी की बोली से भी मीठी है। महिलाओं को स्वयं अपने लिए सोने की आवश्यकता नहीं होती है। उनको अपनी संतान के लिए सोना चाहिये होता है उसके लिए आवश्यकता होती है। वक्त जरूरत चूंकि सोना काम आ जाता है इस वास्ते वे जेवर बना कर अपने पास रखती हैं। परन्तु जब देश को सोने की आवश्यकता होती है तो देश को सोना देने के लिए भी वे हमेशा तैयार रहती हैं। अभी पिछले दिनों चीन और पाकिस्तान के साथ हमारी लड़ाई हुई थी। हमारी सरकार को सोने की जरूरत पड़ी थी। हमारी महिलाओं ने तब सोना दिया था, पुरुषों ने नहीं दिया था, महिलाओं ने दिया था। उन्होंने देश की रक्षा की खातिर अपनी चूड़ियां, मंगल सूत्र आदि तक दे दिया। भारतवर्ष की महिलाओं ने हर कोने से पैसा दिया। पुरुषों ने नहीं दिया। पुरुष लोभी होते हैं, लालची होते हैं।

इस गोल्ड कंट्रोल की वजह से लाखों मन सोना बड़ बड़े व्यापारियों ने बड़े बड़े सर्राफों ने गाड़ कर रख दिया था। अब वह सब बाहर निकल आएगा। मैं सुनारों से अपील करना चाहती हूं कि आज संकट का समय है और वे ज्यादा आन्दोलन न करें। उनको रियायतें मिल गई हैं और जो वे चाहते थे वह उनको मिल गया है। मैं गवर्नमेंट से भी प्रार्थना करना चाहती हूं कि जितनी महिलाओं को तथा जितने सुनारों को उसने गिरफ्तार किया है, जितने अनशन करने वालों को उसने पकड़ा है उन सब को उसे तुरन्त छोड़ देना चाहिये। स्वस्थ वातावरण का हमें आज देश में निर्माण करना है। आज जरूरत इस बात की है कि कंधे से कंधा मिला कर हम सब आगे बढ़ें मिलजुल कर आगे बढ़ें। अगर कोई यह कहता है कि कांग्रेस हार जाएगी तो मैं उनको कहना चाहती हूं कांग्रेस सैंट परसेंट बहुमत में आएगी। विरोधी दल वाले चाहे जितना आन्दोलन करें वे कुछ नहीं कर सकते हैं, उन से कुछ नहीं हो सकेगा। जनता जानती है कि कांग्रेस के सिवा इस देश का कोई शासन चला नहीं सकता है। विरोधी दल वाले चाहें भी तो उन से शासन चलने वाला नहीं है। उन में कोई ग्रुप ऐसा नहीं है जो शासन सूत्र को सम्भाले रख सके।

हमारे भाई खूब हल्ला करते हैं। मैं उन से प्रार्थना करना चाहती हूं कि वे हल्ला न किया करें। आज संकट का समय है। उनको चाहिए कि संसद् के काम को अच्छी तरह से चलने दें। ज्यादा ऊधम न मचायें। ऐसे काम किये जाने चाहियें जिन से देश आगे बढ़े, देश तरक्की करें और आप और हम दोनों बैठे रह सकें और कोई गड़बड़ी न हो। मैं सरकार से प्रार्थना करती हूं कि वह सुनारों को जल्दी से छोड़ दे। मेरे पास महिलायें रात दिन आती हैं और कहती हैं कि उनको छोड़ दिया जाए। वे रोती फिरती हैं। मैं सरकार से प्रार्थना करती हूं कि ऐसा न हो कि किसी की डैथ हो जाए, जो अनशन करने वाले हैं उन में से किसी की डैथ हो जाए। इस वास्ते उनको जल्दी छोड़ दिया जाना चाहिये और ऐसा वातावरण तैयार किया जाना चाहिये जिस में जनता को सुविधा हो।

Mr. Chairman: Shrimati Vimla Devi. Only five minutes each.

Shrimati Vimla Devi: I would request you to give 10 minutes for women Members. *(Interruption)*.

Mr. Chairman: Order, order. The hon. Minister will start his speech at 4.45, and I have requested him to complete his speech

[Mr. Chairman]

within 15 minutes. I will try to accommodate as many Members as possible. After all, many things need not be said: I request hon. Members to conclude within five minutes.

Shrimati Vimla Devi: Mr. Chairman, Sir, without going into all the aspects of gold control, the Government suddenly in 1963 promulgated the Gold Control Order with the object of stopping smuggling, to bring out the concealed gold, reduce the price of gold, wean the people away from the love of gold and to make the people invest in the economic developmental plans. But none of these five objectives has been achieved.

The Government wanted to stop smuggling; but smuggling is on the increase after the Gold Control Order came into being. The Government have confiscated only five per cent of the smuggled gold whereas Rs. 40 crores to Rs. 50 crores worth of gold is being smuggled into this country. One-fourth of it is going into the making of ornaments and three-fourths is being hoarded. Instead of chasing the hoarders of gold, the Government always choose the small people and the goldsmiths who are using just one-fourth of the quantity. They are very much afraid of going and searching the houses of big people. When one or two houses of big people were being searched, the Finance Minister immediately interfered and then he was apologising, rather, he was seeking the apology from the Enforcement Directorate who went to check these houses. To the appeal of the goldsmiths and the smaller people the Government was deal. They always wanted the Opposition to give concrete suggestions, but they have not followed even one concrete suggestion out of the suggestions given by the Opposition. When the Gold Control Order was promulgated, we said that smuggling would not be stopped unless the bullion market was brought under Government control. But they did not want to do it. They said that the Government cannot buy because they cannot lose foreign exchange. Anyhow, Rs. 58 crores worth of foreign exchange was lost. So, I am glad that at least now they are considering the bringing of the bullion market under their control.

Then, let me refer to the investment of gold by the common people in our development schemes. The common people are afraid of investing in banks because, after the experience of the Palai Bank, they are afraid of investing in private banks and also because they do not believe in Mundhras and Jains. What about the Government? They do not want to invest in the Government schemes because after collecting the poor tax-payers' money, the Government are investing it only on Dharma Tejas who swindle the Government's money and through the Government they swindle the people's money. So, before the Government asks the people to invest in these schemes, it must win the confidence of the people to make them invest in the schemes.

What about women? Men always say—at least not all but a few Congressmen always say—that women are very much in love with gold, much more than their husbands; that they want to hoard gold; and they say, why not give up gold. Let the Government give the women or the girls security, education, employment and a right in their fathers' property. If this is done, the women will give their gold to the State.

श्रीमती सहोदराबाई राय : महिलाओं को सोने से प्यार नहीं है । वे तो सोना अपनी संतान के लिए रखती हैं, उसके लिए बनवाती हैं ।

Shrimati Vimla Devi: Since I do not have much time....

Mr. Chairman: A minute more.

Shrimati Vimla Devi: .... I shall confine my remarks to a few points. I want the Government to scrap the Gold Control Order completely. I shall proceed with the subject point by point. I do not agree with Shri Masani when he said that the bullion market cannot be, controlled by Government. Surely, they can afford to buy gold at the international market rate and supply the people To some extent—I do not say totally—smuggling could be stopped that way. The bullion market must be brought under Government Control.

If the Government are going to follow the concrete suggestions from us, then I will give one suggestion. I want a ceiling

to be put; the middle-class people must be able to confine themselves to a ceiling. I do not want any hoarding in the form of ornaments also. Hoarding in ornaments is also bad. I want the ceiling to be within the reach of the middle-class people.

I do not congratulate the Government on having given the concession, as was said by the Prime Minister. I congratulate, on the other hand, the valiant people, the goldsmiths and others who fought for three years and suffered for this cause. They were on the path of agitation, and because of that agitation, and because they had the full backing of the middle-class people and others, they were able to win this concession from the Government. I am convinced that any amount of question or solution of problems raised in the House by the Members are not acceptable to the Government, but that when there is a big mass agitation of the people, only then the Government are driven to come forward with their proposal. I congratulate the goldsmiths and others, for their success.

Lastly, I want that all the goldsmiths who have been in jail should be released. Suicide cases have been launched against many of them, but who is going to launch cases against the murderers of three hundred goldsmiths? I want those cases to be brought before an eminent judge for enquiry. Finally, I want that the loans which have been given to the goldsmiths should not be cut down.

श्री कमलनयन बजाज : सभापति जी, स्वर्ण नियंत्रण नियम इस सदन में जब पेश हुआ था तो मैंने काफी नम्रता, स्पष्टता और दृढ़ता के साथ इसका विरोध किया था और यह आशंका जाहिर की थी कि इस नियम को बनाने से देश को कोई लाभ नहीं होगा, और इसमें कोई सफलता प्राप्त होने की गुंजाइश नहीं है। उस समय के जो वित्त मंत्री थे उनका रोष भी मुझ को सहना पड़ा था। मुझे दुख एक ही बात का है। भगवान से मैंने प्रार्थना की थी इस सदन में कि मैं लाख बार गलत निकलूं, जो मेरी राय है वह लाख बार गलत निकले और सरकार लाख बार सही निकले, पर भगवान ने मुझ को ही सही निकाला और हमारी सरकार गलत निकली, इसका मुझे हृदय से दुख है।

श्री सुरेन्द्रनाथ द्विवेदी : क्या माननीय सदस्य ने इस के समर्थन में वोट नहीं दिया था ?

श्री कमलनयन बजाज : माननीय सदस्य जानते हैं कि वह अपने पक्ष के लिये क्या करते हैं। हम भी अपने पक्ष के नियमों के विरुद्ध नहीं जाते हैं, लेकिन हम ने जो सलाह देनी होती है वह हम स्पष्ट रूप से दे देते हैं। पार्टी से खेल करने के लिये हिम्मत की दरकार नहीं है। हम जो बात कहते हैं, साफ साफ कहते हैं।

मुझे इस बात की खुशी है कि सरकार ने गोल्ड पर से चौदह कैरट का प्रतिबंध हटा दिया है और अब सोने के गहने अच्छे सोने के बनाये जा सकते हैं। लेकिन इस से हमारा कार्य सफलता से पूरा होगा, ऐसा मैं नहीं मानता हूं। जब गोल्ड का नियंत्रण लाया गया, तो सरकार के सामने दो प्रश्न थे, एक तो गोल्ड स्मगल हो कर देश में आता था और दूसरे अन्तर्राष्ट्रीय मार्केट में रुपये की कीमत गिरती जा रही थी। जिस तरह से गोल्ड रूल्ज को माडिफाई किया गया है, उस से इन दोनों प्रश्नों को हल करने में किसी तरह से मदद नहीं मिल सकेगी जब तक भारत में सोने का भाव सोने के अन्तर्राष्ट्रीय भाव से दुगने से अधिक है, तब तक सरकार कितने भी नियम बनाये स्मगलिंग को रोकना हमारे और सरकार के बूते के बाहर की बात है।

इस के लिये सब से अच्छा तरीका यह है कि जब जनता चाहती है कि उस को स्वर्ण मिले, तो हमारे पास

[श्री कमलनयन बजाज]

विदेशी मुद्रा की कमी होने के बावजूद सरकार को 100 करोड़ रुपये का सोना विदेशों से ला कर देश में देना चाहिये। उससे विदेशी मुद्रा की कमी की पूर्ती होगी आज यदि हमारे किसान के पास क्राप अच्छी हुई, तो वह उस को बेच कर न जमीन ले सकता है, न स्वर्ण ले सकता है और न ही कोई दूसरी चीज ले कर अपनी बहन, बेटी या स्त्री को दे सकता है। यदि हम उस को सोना दे सकेंगें तो वह कम से कम अनाज बेचने के लिये बाजार में ले आयेगा । इस प्रकार जितना अनाज बाजार में आयेगा, उतना अनाज हम को विदेशों से कम लाना पड़ेगा। इस के अतिरिक्त इस समय हम शिपिंग फ्रेट पर जो 125 करोड़ रुपये दे रहे हैं, उस में भी हम काफी बचत कर सकेंगे। मेरा तात्पर्य यह है कि यह कदम उठाने से हम देश में सोने की कमी को पूर्ती करेंगे, लोगों को सोने की चाह की पूर्ती करेंगे और इस के साथ ही हम देश की दरिद्रता में कमी करेंगें।

श्री शशिरंजन (पपरी) : आज साधारण किसान के पास अ ज कहां हैं ?

श्री कमलनयन बजाज : आज जो पांच सात परसेंट की कमी है और कल्टीवेटर जो अनाज बाहर नहीं ला रहा है, उस के कई कारण है। मेरे पास समय नहीं है, अन्यथा मैं उसके बारे में भी बता सकता हूं।

माननीय सदस्या, श्रीमती तारकेश्वरी सिन्हा ने कहा कि अमरीका में रिफाइनरीज का काम सरकार के अधीन होता है। मैं निवेदन करना चाहता हूं कि अमेरीका में आम जनता सोना खरीदती नहीं है। वहां पर लोगों को आराम और लक्सरी की लाखों चीजें मिलती है, जिस की वजह से उन को सोने की तरफ जाने की आवश्यकता नहीं है। लेकिन जिस देश में हजारों लाखों, करोड़ों लोग कम या ज्यादा परिमाण में सोना खरीदते हैं, वहां पर अगर रिफाइनरीज पर सिर्फ सरकार का नियंत्रण कर दिया जाये, तो देहात में जो चोदह कैरट के गहने बनाए गये है, अगर कोई उन को बाइस या चोबिस केरट का बनवाना चाहेगा, तो उस सोने को रिफाइन करने के लिये कलकत्ता, दिल्ली और मद्रास आदि भेजना पड़ेगा। इस में व्यवस्था का बड़ा कठिन सवाल पैदा होगा और इस से लोगों को भी बड़ी तकलीफ होगी।

जब इस सदन में डीवैल्युएशन पर चर्चा हो रही थी, उस समय हमारे भूतपूर्व सुरक्षा मंत्री जी ने एक बात कही कि डालर को डीवैल्यु कर दिया जाये, तो कम्युनिस्ट पार्टी की तरफ़ से तालियां बजाई गई। मुझे यह बात सुन कर ताज्जुब हुआ और इस सम्बन्ध में कैट और माउस की कहानी याद आई। सवाल यह है कि अगर डालर को डीवैल्य करना है, तो घंटी कौन बांधेगा। If Mohammed does not go to mountain, mountain should go to Mohammed.

अगर डालर को डीवैल्यु करना है, तो अपने रुपये को हमें रीवल्यु और ओवर-वैल्यु करना होगा। अगर हम अपने रुपये को रीवैल्यु और ओवर-वैल्यु करते हैं, तो न सिर्फ़ डालर, बल्कि सारी की सारी विदेशी करेन्सी हमारी करेन्सी की तुलना में डीवैल्यु हो जाती है।

अगर हम अपने देश में ज्यादा सोना ला कर रखेंगे, तो विपत्ति के समय वह सोना हमारी सुरक्षा के लिए भी काम देगा। आज देश में सोने पर नियंत्रण रखना हमारे देश की सुरक्षा की दृष्टि से भी अच्छी बात नहीं है। हम देश में सोना वाजिबी तौर से ला कर बेचें,

यह सब तरह से देश के हक़ में है। यह मेरी आख़िरी विनती है।

श्री उ० मू० त्रिवेदी (मंदसौर) : सभापति महोदय, यह बड़े खेद का विषय है कि गवर्नमेंट ने गोल्ड कंट्रोल के सम्बन्ध में जो इन्फ़ार्मल कमेटी बनाई, उसमें उसने ऐसे आदमियों को रखा, जिनको पार्लियामेंट ने नहीं चुना था और जो ऐसे पूर्वाग्रह के आदमी थे कि गवर्नमेंट को भी यह कहने के लिए मजबूर होना पड़ा कि वह उनकी बात को नहीं मानती है और वह गोल्डस्मिथ्स को 22 कैरट प्यूरिटी का सोना प्रयुक्त करने देगी। चूंकि सुनार लोग यहां पर अनशन कर रहे थे, प्रदर्शन कर रहे थे, बहुत दिनों से तकलीफ़ उठा रहे थे—कल हम ने यह नजारा देखा कि लाखों की तादाद में वे गोल्ड कंट्रोल के खिलाफ़ आवाज़ उठा रहे थे—इसलिए गवर्नमेंट ने उनको कुछ शान्ति देने के लिए यह कार्यवाही की है।

लेकिन सवाल यह है कि यह कार्यवाही शुभ नीयत से की गई है या बदनीयती से की गई है। गवर्नमेंट ने एक तरफ़ तो यह कह दिया कि 22 कैरट प्यूरिटी के ज़ेवर बनाये जा सकते हैं, लेकिन साथ यह भी कह दिया कि लोगों ने जो सोना डिक्लेयर किया हुआ है, वह हमारे पास लाया जाये, हम सारा सोना ले लेंगे और लोगों के पास सोना नहीं रहने देंगे।

श्री ब० रा० भगत : गवर्नमेंट नहीं लेगी। लोग उसके ज़ेवर बनवा सकते हैं।

श्री उ० मू० त्रिवेदी : ज़ेवर बनवाने के लिए पैसे कहां से आयेंगे ? मुझे तो ऐसा मालूम होता है कि सरकार लोगों का सोना ले लेगी और उसको हज्म कर जायेगी और वह इस बारे में बदनीयती से काम ले रही है।

श्री कृ० चं० शर्मा (सरधना) : माननीय सदस्य नीयत का मामला न उठायें—अक्लमंदी और बेवकूफी का उठायें।

श्री उ० मू० त्रिवेदी : इस गवर्नमेंट की बेवकूफ़ी तो यह है कि दुनिया तो कहती है कि किसी चीज़ में मिलावट न हो, लेकिन इस बेवकूफ़ गवर्नमेंट ने यह कानून बनाया कि मिलावट करो और बेचो। दुनिया भर में एडल्ट्रेशन को रोकने के लिए कानून बनाये जाते हैं, लेकिन इस गवर्नमेंट ने एडल्ट्रेशन करवाने के लिए कानून बनाया।

श्री सुरेन्द्रनाथ द्विवेदी : यह एडल्ट्रटिड गवर्नमेंट है।

श्री उ० मु० त्रिवेदी : इस एडल्ट्रेटिड गवर्नमेंट ने एडल्ट्रेटिड ला बनाया है।

श्री कमलनयन बजाज जैसे दोस्त कहते हैं कि जब यह कानून बनाया गया था, तो उन्होंने उसका विरोध किया था। एक माननीय सदस्या ने कहा कि वह इसके पक्ष में भी थीं और विपक्ष में भी थीं। इस समय सब तरह तरह की बातें करते हैं, लेकिन यह कोई नहीं बताता कि उस ने गोल्ड कंट्रोल लागू किये जाने के वक्त राय क्या दी थी। इन लोगों ने राय तो यह दी थी कि गोल्ड कंट्रोल किया जाये। राय एक देने और ज़ुबान से दूसरी बात कहने से मुल्क को क्या फ़ायदा हो सकता है ? वह जो कुछ अब कहते हैं, अगर उन्होंने वही किया होता, तब तो उन की बात समझ में आ सकती थी।

पाकिस्तान से आने वाले रेफ़्यूजीज़ को जो लोन दिये गये थे, सरकार ने उन लोन्ज़ को वाइप आउट करने का कानून बनाया था। मैं गवर्नमेंट से प्रार्थना करूंगा कि अगर वह वाकई गोल्डस्मिथ्स को रीहैबिलिटेट करना चाहती है और वास्तव में चाहती है कि 22 कैरट प्यूरिटी के ज़ेवर बनाये जायें, तो

[श्री कमलनयन बजाज]

गवर्नमेंट की तरफ़ से गोल्डस्मिथ्स को जो लोन दिये गये थे, तरस तरस कर उन्होंने जो लोन लिये थे, गवर्नमेंट उन लोन्ज़ को वापस लेने के लिए कोई कदम न उठाये। गवर्नमेंट के लिए यह मौका है कि वह स्वर्णकारों के प्रति अपनी सहानुभूति और शुभ नीयत का परिचय दे सकती है। अगर वह यह कदम उठायेगी, तो लोग समझेंगे कि उसने वाकई गोल्डस्मिथ्स के फ़ायदे के लिए कुछ किया है।

दूसरे मैं यह कहता हूं कि जब आप के मुंह से यह बात निकल गई कि हम 22 कैरेट गोल्ड को मानते हैं और इंटेरिम रिपोर्ट जो कमेटी की है उसको नहीं मानते हैं, तब जिन लोगों को आप ने जेल में रखा है उनको फौरन रिहा कर देना चाहिये। उन आदमियों को जेल में रखने का आप को कोई अधिकार नहीं है।

मैं इतना कह कर अपना भाषण समाप्त करना चाहता हूं कि अगर गवर्नमेंट सचमुच शुद्ध नियत से इस में जा रही है तो साथ में यह भी होना चाहिये कि जितने भी हमारे सुनार हैं और जो सुनार इस धन्धे को करना चाहते हैं उन को एक रुपये का सर्टिफिकेट दे कर इस धन्धे को उन से न कराये। उनका जो धन्धा उनके बाप दादे के समय से चला आ रहा है उसको चलाने के वास्ते उनको पूरी सुविधा प्राप्त होनी चाहिये। गोल्ड कंट्रोल एक्ट के अमल में आने से पहले भी आप ने जो कस्टम्स ऐक्ट बना रखा है उसके मातहत छापे मार कर आप लोगों को पकड़ते हैं और उन पर मुकदमा चलाते हैं, लेकिन एक दिन आप उनको पकड़ते हैं और दूसरे दिन छोड़ देते हैं इसमें जो बेईमानी चलती है उसको रोकने के लिये आप को आंखें खोल कर रखनी पड़ेंगी और हमारी बात सुन कर अपने कार्यों से हम को प्रतीति करानी पड़ेगी कि आप की नियत साफ है।

Some hon. Members *rose*—

Mr. Chairman: Shri Hanumanthaiya—

Shri Narendra Singh Mahida (Anand): Sir, I had also given my name . . .

Shri K. C. Sharma: My name was also there....

श्रीमती कमला चौधरी (हापुड़) मैं ने भी अपना नाम दिया था।

श्री स० मो० बनर्जी (कानपुर) मैं ने अमेंडमेंट मूव किया है।

सभापति महोदय : मैं माननीय सदस्यों से यह दर्ख्वास्त करूं कि आप के सामने भाषण हो रहे हैं। समय जितना हमारे पास है, आप जानते हैं। यह कैसे मुमकिन हो सकेगा कि एक के बजाय दो या तीन लोगों को एक साथ सुनूं। जितना समय है मैं कोशिश करूंगा कि उसमें ज्यादा से ज्यादा सदस्यों को बुलाया जाये।

एक माननीय सदस्य : मैं आप से प्रार्थना करता हूं कि समय बढ़ाया जाये।

श्री स० मो० बनर्जी : जिन लोगों ने अमेंडमेंट मूव किये हैं उनको तो जरूर मौका दिया जाना चाहिये।

Mr. Chairman: According to the time that is allotted to this item, I am supposed to call the hon. Minister at 4.45 which will give him just about 12 minutes.

Shri S. M. Banerjee: Let him reply on Monday.

Shri B. R. Bhagat: No, no. Let us sit and finish it.

Mr. Chairman: I am absolutely in the hands of the House. Whatever the House asks me to do I will do.

श्री शिव नारायण (बांसी) : इसका समय एक घंटा बढ़ा दिया जाये।

सभापति महोदय : तब फिर मेरा सुझाव है कि हाउस के सामने श्री शिव नारायण यह

प्रस्ताव रखें कि इस का समय एक घंटा बढ़ा दिया जाये ।

Shri H. N. Mukerjee (Calcutta Central): Sir, there are two Half-hour discussions put down for today. They also refer to some very important subjects. If this discussion is extended by an hour, it will go up to 6.00 and then the two Half-hour discussions will be pushed out. That is very undesirable......

Mr. Chairman: I have not been able to follow.

Shri Surendranath Dwivedy: He is saying that there are two Half-hour discussions and if the time for this is extended by one hour they will not be taken up today.

An hon. Member: You should extend the time of the House by one hour more today.

Mr. Chairman: Let me hear Shri Mukerjee.

Shri H. N. Mukerjee: My suggestion is that if the House wishes to extend the discussion on the Gold Control Order, it may well be continued on Monday, because if today the extension is given then the likelihood is that the two Half-hour discussions would be pushed out. It would be, I submit, a most undesirable procedure.

Mr. Chairman: That can only be possible if the time is extended.

Shri S. M. Banerjee: If the hon. Minister does not want to extend the time, I have only one suggestion. Let this continue till 5.00, let the two Half-hour discussions be taken up, and let the Minister take 15 or 20 minutes on Monday.

Mr. Chairman: In order to accommodate as many hon. Members as possible, I agree that the hon. Minister will reply on Monday.

श्री राम सहाय पाण्डेय (गुना) : सभापति महोदय, मेरा यह निवेदन है कि प्रस्ताव का जो अभिप्राय है सोना नियन्त्रण के प्रश्न को ले कर उसको सरकार ने प्राय: स्वीकार कर लिया है । जहां तक स्वर्णकारों

को सहायता पहुंचाने की बात है, सहयोग की बात है, क्वालिटी कंट्रोल हटा दिया गया है और स्वर्णकारों को उससे सन्तोष हो गया है । ऐसी स्थिति में परसों उत्तर देने का प्रश्न नहीं उठना चाहिये । उत्तर आज ही होना चाहिये और इस प्रश्न को आज ही समाप्त करना चाहिये । एक सस्पेन्स पैदा करने की आवश्यकता नहीं है । इसका उत्तर आज ही होना चाहिये और इस प्रकरण को आज ही समाप्त कर देना चाहिये ।

Shri Muthyal Rao (Mahbubnagar): Sir, we have got some other difficulty. So, as decided by the Speaker, the Minister will have to reply today. So, I would beg of you to reconsider your decision.

श्री ब० रा० भगत : इसको अगले दिन के लिये न रखिये । आप चाहें तो मुझे सिर्फ पन्द्रह मिनट दे दें ।

श्री कमलनयन बजाज : आप एक बात का खयाल रखिये कि यहां कितने स्वर्णकार बाहर से आये हैं वे यह जान लेना चाहते हैं कि सरकार का क्या उत्तर है ।

Mr. Chairman: I would suggest one alternative. We will continue discussing this problem up to 5.15 p.m. Then, we will take up the half an hour discussion. Now, Shri Hanumanthaiya.

Shri Hanumanthaiya (Bangalore City): Yesterday, the statement made by the Prime Minister on gold control has brought almost universal satisfaction. The Gold Control Order met with great opposition when it was made. Many of us, even in the Congress Party, felt that this measure may work hardship, may result in waste of money, may not be able to succeed in achieving its objective. Yet, in spite of our better sense, we allowed this Order to be promulgated and worked. Subsequent events showed that we were justified in our apprehension that the Gold Control Order was doing more harm than good.

In the month of April, during the last session of Parliament, I had the opportunity

[Shri Hanumanthaiya]

to propose the scrapping of the Gold Control Order on the floor of this House. I quoted even the author of the measure, Shri Morarji Desai, to show that he was also in favour of scrapping the Gold Control Order, because he was not satisfied with the way in which it was being implemented. Whatever may be the reason, he was of that opinion. Members from all the sides of the House, whether it was the Communist Party, Swatantra Party, Congress Party or the PSP, and the Members of the other House were of the view that it was time that we revised the Gold Control Order so as to see that its harmful effects are done away with.

But, Government took a long time. They appointed a Committee. It is a revealing thing that when a Committee of officials was appointed, it did not see what the public feeling was, what the public demand was. It saw from its ivory tower what was, in its opinion, good for the country or for the economy. We often say that in a democracy the people are sovereign. Having said that, we behave like sovereigns ourselves. Here is an instance where public opinion has expressed itself and yet those people who are in the ivory tower, went against it.

The Gold Control Order has got both good and bad aspects. So far as hoarding gold is concerned, it is necessary that this Order should remain. Here I have got to make a suggestion. Very few of us have understood the place of gold vis-a-vis currency. In the international monetary world, people are thinking of reform. France, in particular, is advocating the return of currency to the gold standard. I am not prepared to say that is a desirable thing, but I am only pointing out that people have begun to think, very great people, people who have got experience, people who are experts in the line, have begun to think in terms of restoring the gold standard.

About ten advanced countries of the world are also engaged in the discussion as to what form of international currency is necessary to meet the demands of the time. What I am pleading is that we have to think afresh on the problem of gold, its place in our economy in relationship to the currency. If you leave it to permanent officials, they will not be able to see what is happening beyond their files or probably beyond their air-conditioned rooms. This is a matter where a person has to keep his eyes and ears wide open not only to what is happening in this country, either in the villages or in the towns, but in the world.

I, therefore, earnestly suggest to Government that a committee must be constituted of the concerned people to examine the problem of gold afresh. This is being done in the world. This is being done by all thoughtful people in the world. We wake up too late to solve this all-important problem which either makes our currency value more or less we will not be able to take a decision in time, unless we make a thorough study in advance.

This revision of the Gold Control Order should have been done earlier. The opinion of Members of Parliament was disregarded: the opinion in the country was disregarded. So much suffering was occasioned. They only wanted to consult a few officials and they did consult them. The advice that was given was not, as everyone knows, conducive to democratic or set-up. This baby, the Gold Control Order, nobody was prepared to hold. The Finance Minister also was not prepared to hold it. Ultimately, it is the Prime Minister who summoned courage enough to handle it and handle it effectively. I am, therefore, specially thankful to the Prime Minister that she handled this issue wisely and in a way that is acceptable to the people.

One suggestion I shall make and close my speech. So far as all those people who have been arrested in connection with the agitation against the Gold Control Order are concerned, they in a way stand justified. Therefore let them be released immediately and let a happy atmosphere be restored in the country.

Shri A. K. Gopalan: Mr. Chairman, the announcement of the Prime Minister yesterday in the House to modify the Gold Control Order will no doubt give some relief to the goldsmiths and the gold workers. The demonstration of the goldsmiths in

front of Parliament has been withdrawn and I will request that those who were arrested should be released immediately and the cases against those people should be withdrawn.

I would have felt grateful if these steps had been taken three years age. The Government after cruel harassment of the poor goldsmiths for more than three years after reducing the families of thousands of goldsmiths into destitutes, leading to suicides of hundreds of goldsmiths, after beating to pulp a large number of goldsmiths, firing and teargassing them and after putting thousands of gold workers into prisons—after all this—is coming forward with this modification.

16.44 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

The plight of the goldsmiths during the last three years can be compared only with the plight of Indian artisans who were turned into destitutes under the regime of the British East India Company.

While modifying the Act the Government also proposes to maintain certain provisions to continue the harassment of the goldsmiths. Therefore the concessions are only partial and will not satisfy them to the fullest extent. These half-hearted measures will not solve the basic problem. I want to state that I am for mobilising hidden gold for the cause of the country; I am for putting an end to the smuggling of gold, but these noble aims, which are supposed to be the purpose of the Gold Control Act, are sought to be defeated due to the policy of the Government. The gold-smugglers have been carrying on their activity merrily despite the penalties provided by the Act. The Customs officials continue to play an important role abetting this crime and the Gold Control Act has not obstructed the anti-social practices. Government knows very well how gold is being smuggled into this country. Exporters deliberately under in voice their products while exporting their products and illegally obtain a higher amount through their agencies abroad. This illegally acquired foreign exchange is brought in the country in the form of gold through smuggling. Since the price of gold is much higher in India than the prevailing international prices, these smugglers get a higher return for their transactions. This is going on since long and the Government is fully aware of it. But the Government has not been able to stop this smuggling.

The other day, it was pointed out in the House that there is a big gap between the value of exports and the amount of foreign exchange earned. The businessmen responsible for this either deposit the part of the foreign exchange earned in foreign banks or smuggle it in the country in gold chips. The much advertised raids organised by the Customs officials are often resorted to compel the gold smugglers to pay more bribe. Though Walcot has been arrested, there are many more such Walcots who are enjoying official patronage today.

As far as the production of gold is concerned, I want to point out that in 1961-62, India produced 1,36,498 ounces of gold while in 1966-67, the production is estimated at 1,10,000 ounces.

Mr. Deputy-Speaker: The hon. Member should conclude now.

Shri A. K. Gopalan: I want to point out that the question of all the questions is whether the Government is serious to put an end to the smuggling of gold by nationalising all the export and import trade and whether it is keen to unearth all the stocks of hidden gold. The operation of the Gold Control Order during the last three years is a convincing proof that there is not an iota of concern in the approach of the Government to these important issues. So, if the Government does not want to change its bullion policy drastically and punish severely the gold hoarders and smugglers, then it is better that the Act be scrapped.

डा० राम मनोहर लोहिया (फर्रुखाबाद): उपाध्यक्ष महोदय इस सरकार ने अपने जीवन-काल में मुख्य रूप से चार 'बन्दिया' की हैं और वे चारों ही पूरी तरह से असफल रही हैं। उसने शराबबन्दी, वैश्या बन्दी, चकबन्दी

[डा० राम मनोहर लोहिया]

और सोना बन्दी की है। मैं यह बताता हूं कि ये क्यों असफल रही हैं—

उपाध्यक्ष महोदय: यह अलग बात है।

डा० राम मनोहर लोहिया : ये सब जुड़ी हुई हैं। मैं ने यह चाहा था कि ये चारों बंदिया असफल हों। इसका कारण यह है कि सिद्धान्तत: ये ठीक थीं। लेकिन कहीं कोई दोष है। या तो अपने देश के पुराने-पने में या सरकार के चलन में जिससे ये चारों बन्दियां बिल्कुल अच्छी होते हुए भी असफल रही हैं और पूर्णत: असफल रही हैं। आगे के लिए देश को इससे कुछ नतीजे निकालने चाहियें। मैं समझता हूं कि देश में जो खराबिया हैं उनको दूर करने में तो कुछ समय लगेगा लेकिन जो इस सरकार की खराबी है जिससे यह चारों बन्दियां असफल रही हैं वह सोने के संबंध में श्री चिरंजी लाल गोयनका के मामले से बिल्कुल साबित हो जाती है। उनके यहां ग्यारह बारह लाख रुपये का सोना मिला था। कई दीवालें तोड़ कर मकान तोड़ कर। वह दिसम्बर 1965 में मिला था। उसके संबंध में जोधपुर यानी राजस्थान उच्च न्यायालय में मुकदमा भी हुआ। उस मुकदमे का फैसला मई 1966 में हुआ। उस फैसले के खाली में दो वाक्य ही पढ़े देता हूं। कमबख्त यह फैसला अंग्रेजी में है। अंग्रेजी हमेशा दिक्कत पैदा करती है।

> "The application was ante-dated to create......"

इन साहब ने अपने बारह लाख रुपये के सोने को छिपाने के लिए एक झूठी बात यह कह दी कि यह सोना तो मैंने सरकार को चीन के युद्ध में अर्पित कर दिया था। और उसके लिए इन्होंने एक अर्जी भी दे दी। उस अर्जी के बारे में माननीय जज लोगों ने उच्च न्यायालय को लिखा है।

उपाध्यक्ष महोदय. रेजोल्यूशन के बारे में कुछ कहिये।

डा० राम मनोहर लोहिया : अगर आपकी समझ में न आए तो मैं क्या करूं। बैठ जाऊं? पता नहीं क्या चीज है। मैं यह कह रहा हूं कि यह सरकार कभी किसी अच्छे काम में सफल नहीं हो सकती है क्योंकि यह सरकार बड़े अपराधियों को छोड़ दिया करती है और छोटे लोगों को लाखों की तादाद में जेलों में डालती है और हजारों की तादाद में कत्ल करती है किसी न किसी रूप में इसलिए यह असम्भव है कि कोई भी भले काम में यह सफल हो जाए। यह बड़ा अपराधी है। यह 11-12 लाख रुपये का मामला है। इस व्यक्ति ने अर्जी दी—नकली अर्जी दी—कि इस ने यह सोना युद्ध के चन्दे के रूप में दिया था। जज का फैसला है कि यह अर्जी बिल्कुल नकली बनाई गई है क्योंकि जिस फार्म पर जिस कागज पर यह अर्जी दी गई है वह बाद की तारीख का है। इस के बावजूद इतने बड़े अपराधी के खिलाफ कोई कार्यवाही नहीं की गई है।

· को छोड़ा कहां है?

डा० राम मनोहर लोहिया : क्या वह जेल में है? वह जेल में नहीं है। वह बाहर मजे से घूम रहा है।

श्री मधु लिमये (मूंगेर) : वह तो इन का दोस्त है। क्या वह जेल में है?

श्री व० रा० भगत : वह बेल पर है।

डा० राम मनोहर लोहिया : बड़ा अपराधी हमेशा जमानत पर छूट जाता है। एक बड़े अपराधी—डा० तेजा— के बारे में बार बार कहा जाता है कि उस से देश को कोई नुक्सान नहीं हुआ।

Shri K. C. Sharma: He is talking irrelevant things.

डा० राम मनोहर लोहिया : अगर माननीय सदस्य जरा दिमाग को खोल कर रखे तो बात समझ में आ सकती है।

श्री ब० रा० भगत : डाक्टर साहब को समझ कर बात करनी चाहिए। उस को छोड़ा नहीं गया है। यह बात डाक्टर साहब गलत कहते हैं।

डा० राम मनोहर लोहिया : यह सरकार जिस आदमी को जेल में रखना चाहती है अदालत चाहे उस को पचास दफा छोड़ दे सरकार उस को नजरबन्दी कानून में या किसी दूसरे कानून में जेल में रखती है।

श्री ब० रा० भगत : यह देश का कानून नहीं है। डाक्टर साहब का कानून होगा।

डा० राम मनोहर लोहिया : यह गलत कह रहे हैं। अदालत ने कहा है कि . . (व्यवधान) उपाध्यक्ष महोदय क्या यह आदमी है? यह सुनते नहीं हैं (व्यवधान) उपाध्यक्ष महोदय यह क्या तरीका हो रहा है? अगर सरकार अपने बारे में कोई दोष भी सुनना नहीं चाहती है तो आप इन लोगों को सुनने के लिए मजबूर कीजिए।

अदालत ने कहा है कि :

> "The application was ante-dated to create evidence in favour of the petitioner, but it did not strike him that the form which he was presenting therewith was of a later date and thus the trick sought to be played by the petitioner stands exposed."

यह चिरंजीलाल गोयनका के बारे में राजस्थान उच्च न्यायालय का फैसला है। उन लोगों की तरफ से कैसी कैसी ट्रिक्स चालें होती रहती हैं। वे विदेशी मुद्रा के करोड़ों रुपये हजम कर जाते हैं और फिर भी यहां मंत्री लोग कहा करते हैं कि नहीं उन से कोई नुक्सान नहीं हुआ। जयन्ती शिपिंग कम्पनी से सोना क्या हीरे और न जाने किन किन चीजों का करोड़ों रुपये का नुक्सान हुआ। लेकिन मंत्री कहते हैं कि नहीं हुआ। उस को यहां बुला नहीं सकते। कहते हैं कि पहले साबित करो कि उस ने कोई जालसाजी की है तब उस को बुलायेंगे। जब साबित हो जायेगा तो क्या उस के बाद दूसरा मुकदमा चलाया जायेगा? आप अन्तर्राष्ट्रीय कानून का खाली एक वाक्य सुन लीजिए।

Mr. Deputy-Speaker: Order, order. He must close now. Mr. Surendranath Dwivedy.

डा० राम मनोहर लोहिया : आप केवल एक वाक्य सुन लीजिए।

Mr. Deputy-Speaker: He may please sit down.

डा० राम मनोहर लोहिया : मैं आप को अन्तर्राष्ट्रीय कानून का एक वाक्य सुना देता हूं जो एक्स्ट्राडीशन के संबंध में है।

Mr. Deputy-Speaker: We are not concerned with all this. Order, order. He may please sit down.

डा० राम मनोहर लोहिया : इस का संबंध कैसे नहीं हैं? यह सारे का सारा मामला सोने और विदेशी मुद्रा वगैरह का है। (व्यवधान) उपाध्यक्ष महोदय आखिर यह करना क्या चाहते हैं?

Mr. Deputy-Speaker: He may please sit down. I have called Mr. Surendranath Dwivedy.

डा० राम मनोहर लोहिया : उपाध्यक्ष महोदय मैं बैठ तो जाता हूं लेकिन आप यह याद रखें कि अगर आप लोक सभा को इस तरह से चला कर कांग्रेस सरकार के मंत्रियों

[डा० राम मनोहर लोहिया]

को हर किसी जालसाजी के आरोप से बचाना चाहते हैं तो इस का नतीजा अच्छा नहीं होगा।

श्री सुरेन्द्रनाथ द्विवेदी (केन्द्रपाड़ा) : उपाध्यक्ष महोदय, अगर स्वर्ण नियंत्रण कानून के शुरू से आज तक के इतिहास को देखा जाये, तो यह बिल्कुल साफ हो जायेगा कि जब सरकार ने देश में स्वर्ण पर नियंत्रण करना तय किया, तो इस के पीछे न कोई नियत थी और न कोई नीति थी। जिस तरह से 1963 से ले कर आज तक स्वर्ण नियंत्रण के विभिन्न नियमों और व्यवस्थाओं को बार बार बदला गया है, उस से भी यह बात बिल्कुल साफ हो जाती है। इस बारे में कल जो घोषणा की गई है, कुछ लोग उस पर बहुत खुशी मनाते हैं। लेकिन प्रश्न यह है कि क्या यह घोषणा किसी नीति के आधार पर की गई है या सिर्फ चुनाव के अवसर पर कुछ लोगों को खुश करने के लिए की गई है।

मैं कहना चाहता हूं कि गवर्नमेंट के द्वारा स्वर्ण नियंत्रण के संबंध में कोई परिवर्तन न किये जाने का कारण सिर्फ पौलिटीकल आब्स्टीनेशी था, गवर्नमेंट की जिद थी, इस के पीछे कोई पालिसी नहीं थी। मैं स्वर्णकारों को बधाई देता हूं कि जो काम पालियामेंट नहीं कर सकी, वह काम उन्होंने कर दिखाया उन्होंने गवर्नमेंट की जिद को उखाड़ कर फेंक दिया और गवर्नमेंट को इस में परिवर्तन करना पड़ा।

प्रश्न यह है कि इस स्वर्ण नियंत्रण से फायदा किस को हुआ। छोटे छोटे सर्राफ खत्म हो गए, स्वर्णकर तबाह हो गए, बहुत से लोग मर गए और इस के अतिरिक्त सोने का दर भी नहीं घटा जोर न ही उस का स्मगलिंग बंद हुआ। हां, कुछ करप्ट आफिशल्ज को थोड़ा बहुत फायदा जरूर हुआ और शायद इसी वजह से वे लोग इस को जारी रखना चाहते हैं। खैर, यह अच्छा है कि स्वर्ण नियंत्रण को बहुत कुछ हटा लिया गया है, लेकिन मैं चाहता हूं कि यह भी बता दिया जाना जाये कि इस को हटाने के पीछे क्या नीति है ?

जिस तरीके से गवर्नमेंट ने इस बारे में कदम उठाया है, वह कोई नई बात नहीं है। गवर्नमेंट ने एक्सपेंडिचर टैक्स को हटा दिया, हालांकि हमारी इकानामी के लिए उस की बहुत जरूरत है। गवर्नमेंट ने कुछ हिसाब देते हुए इस का कारण यह बताया कि चूंकि एक्सपेंडीचर टैक्स से पर्याप्त कलेक्शन नहीं होता है, इस लिए उस को हटा दिया गया है। जहां तक प्रोहिबिशन का संबंध है, वह नाम के लिए चलता हैं, लेकिन उस में इल्लीगल तरीके से जैसे काम चल रहा है, वह आप जानते ही हैं, मैं कहना चाहता हूं कि जब गवर्नमेंट एक्पेंडिचर टैक्स को हटा सकटी हैं, तो स्वर्ण नियंत्रण को पूरे तौर पर हटाने के लिए उस के सामने क्या रुकावट है। मैं इस के खिलाफ़ नहीं हूं। मैं समझता हूं कि देश में यह जो सोने का कारोबार चलता है, हमारी आर्थिक व्यवस्था में उस की नियंत्रण की जरूरत है और इस लिए उस पर उचित नियंत्रण कर के उस को चलने दिया जाये। प्राइमरी सोना जब्त कर लिया जाये।

गवर्नमेंट ने जो कमेटी मुकर्रर की है, उस ने अभी अपनी इन्टरिम रिपोर्ट दी है और वह अपनी फाइनल रिपोर्ट बाद में देगी। कमेटी ने कहा है कि गोल्ड कंट्रोल इस लिए कामयाब नहीं हुआ है कि रूल्ज का इम्प्लीमेंटशन ठीक तरह से नहीं किया गया है और स्वर्णकारों के रोजगार का प्रबन्ध ठीक तरह से नहीं किया गया है। यह आश्चर्य की बात है कि 27 करोड़ रुपया खर्च करने के बाद भी यह बात कही जाती है। आखिर वह रुपया कहां गया ? उस में से स्वर्णकारों को कितना मिला? यह ताज्जुब की बात है कि गवर्नमेंट सोचती है कि स्वर्णकारों को इतनी जल्दी दूसरे प्रोफेशन्ज में टाला जायेगा और वे आयरन और ब्रास का काम करेंगे। वे ऐसा नहीं कर सकते हैं। एक तरफ तो गवर्नमेंट

देश में प्लानिंग के द्वारा अनएमप्लायमेंट की समस्या को हल करना चाहती है और दूसरी तरफ वह एसा कानून बनाती है, जिस से अनएम्प्लायमेंट और भी बढ़ जायेगा।

एक बात के बारे में कई बार पूछा जाता है, लेकिन कोई उस को साफ नहीं करता है। मैं चाहता हूं कि मिनिस्टर साहब अपने भाषण में उस का जवाब दें। इस रिपोर्ट में कहा गया है :

> "Indeed, the recent devaluation of the rupee has created better conditions for the reduction of smuggling . . ."

—mark these words—

> " . . . and it would be most unfortunate if we are to compromise the basic objectives of gold control policy precisely at a time when a greater determination could pay rich dividends."

मैं चाहता हूं कि गवर्नमेंट इस बात को साफ करे कि क्या वह स्वर्ण नियंत्रण में विश्वास करती है या नहीं। अगर गवर्नमेंट इस में विश्वास करती है, तो यह बिल्कुल साफ है कि उसकी तरफ से जो घोषणा की गई है वह सिर्फ इलेक्शन को दृष्टि में रख कर की गई है और जब इस कमेटी की फाइनल रिपोर्ट आयेगी, तो वह दोबारा इस को लागू करेगी। अगर गवर्नमेंट इस में विश्वास नहीं करती है, तो कोई वजह नहीं है कि गोल्ड कंट्रोल का केवल माडिफिकेशन हो। उस अवस्था में उस को बिल्कुल स्क्रैप कर देना चाहिए।

Mr. Deputy-Speaker: Now, the hon. Finance Minister.

श्री राम सहाय पाण्डेय (गुना) : उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि. . . .

Mr. Deputy-Speaker: Order, order. There can be no more speeches now. I have called the hon. Minister.

Shri Raja Ram: I had given my name but I have not been called. My party has not been represented.

श्री राम सहाय पाण्डेय : इस से पहले कि वित्त मंत्री स्वर्ण नियंत्रण के बारे में अपने विचार प्रकट करें, मैं निवेदन करना चाहता हूं कि सरकार ने जो छूट दी है, उस के लिए हम उस को बधाई देना चाहते हैं, लेकिन हम चाहते हैं कि जो स्वर्णकार देश भर में गिरफ्तार किये गये हैं, सरकार उन को छोड़ने के बारे में घोषणा करे और उन लोगों को तुरन्त छोड़ दिया जाये।

Mr. Deputy-Speaker: Order, order. He cannot make a speech now.

17.00 hrs.

संचार तथा संसद-कार्य मंत्री (श्री सत्य नारायण सिंह) : उपाध्यक्ष महोदय, अभी माननीय सदस्यों ने सरकार का ध्यान इस ओर आकर्षित किया और मुझे नाम ले कर पुकारा कि जो स्वर्णकार लोग देश में गिरफ्तार हुए हैं उन को गवर्नमेंट छोड़ दे। मैं गवर्नमेंट की ओर से सभा से कहूंगा कि स्वर्णकारों को छोड़ने का जो हुक्म है वह जारी हो रहा है और मुझे उम्मीद है कि एक या दो रोज में सब छूट जायेंगे।

श्री ओंकार लाल बेरवा : जिन लोगों ने गिरफ्तार हुए लोगों को जेल में मारा है उन को सख्त सजा दी जाये।

Shri Rajaram: My party has not been given any chance.

श्री बिशनचन्द्र सेठ : उपाध्यक्ष महोदय, मुझे एक बात कहनी है कि मैं ने आप को लिख कर भेजा और बार बार कहा कि मैं इस सोने के काम का व्यापारी हूं। इस बात की कोई वजह नहीं है कि आप मुझको चान्स न दें। इस पूरे सेशन में मैं कभी नहीं बोला। आज पहली बार बोल रहा हूं और आप उस को चैक करना चाहते हैं।

उपाध्यक्ष महोदय : आर्डर, आर्डर।

श्री बिशनचन्द्र सेठ : आर्डर, आर्डर का क्या मतलब है। आप रोज आर्डर, आर्डर किया करते हैं और मैं ने इतनी बार सुन लिया। आखिर कोई रीजन होना चाहिये। पूरे सैशन में मैं एक बार भी नहीं बोला हूं। मैं आप को आज नोटिस भी दे चुका हूं कि मैं बोलना चाहता हूं।

Mr. Deputy-Speaker: I am sorry.

Shri Bishenchandar Seth: This is most unfortunate.

इस का क्या मतलब है कि आप मुझ को बोलने का टाइम नहीं देना चाहते हैं।

Mr. Deputy-Speaker: Order, order. No more speeches.

Shri Bishenchander Seth: मुझ को समय जरूर मिलना चाहिये था लेकिन इतना करने पर भी आप ने मुझे समय नहीं दिया।

I will leave the House.

Shri Bishenchander Seth then left the House.

Mr. Deputy-Speaker: Shri Bhagat.

वित्त मंत्रालय में राज्य-मंत्री (श्री ब० रा० भगत) : माननीय उपाध्यक्ष महोदय, माननीय . . .

Shri Rajaram: One minute.

Shri Sezhiyan: Our group has not been given a chance.

Shri Rajaram: You have given chance to all other people, most of whom have been speaking in Hindi. You have not given a chance to our Group. You must hear me.

Mr. Deputy-Speaker: I am not allowing any more speeches.

Shri Sezhiyan: Only five minutes.

Shri Rajaram: I will talk in Tamil. You please hear me.

Mr. Deputy-Speaker: I am not allowing any more speech.

Shri Rajaram: We are a Group of 10 Members here. We must be heard.

Mr. Deputy-Speaker: You are unnecessarily obstructing the House.

श्री ब० रा० भगत : माननीय सदस्य श्री प्रकाश वीर शास्त्री जी ने .

Shri Rajaram: I want the Minister to talk in English. *(Interruptions)*.

श्री ब० रा० भगत : उपाध्यक्ष महोदय . .

Mr. Deputy-Speaker: You have got the translation also.

Shri Rajaram: Everybody is talking today in Hindi. You are not giving me a chance.... *(Interruptions)*.

श्री ब० रा० भगत : चूंकि प्रस्तावक महोदय ने हिन्दी में भाषण दिया है और हमारे अधिकांश माननीय सदस्यों ने हिन्दी में भाषण दिया है खास तौर से माननीय सदस्य श्री द्विवेदी जी ने भी हिन्दी में भाषण दिया है तब मेरे लिये हिन्दी को छोड़ कर दूसरी भाषा में बोलना उचित नहीं होगा। इसलिये मैं हिन्दी में ही बोल रहा हूं।

श्री राम सेवक यादव : आज ही नहीं, हमेशा यही होना चाहिये।

श्री ब० रा० भगत : स्वर्ण नियन्त्रण अधिनियम पर बहस हुई और बड़े जोरदार शब्दों में माननीय सदस्यों ने इस पर अपने विचार प्रकट किये। आज यह मामला राजनीति से सम्बन्धित हो गया है, और खास कर के इस मौके पर जब चुनाव होने वाला है बहुत बड़ी बड़ी बातें कही जायें, जो वाजिब भी नहीं हों, लागू भी नहीं हों और मौजूं भी न हों तो भी मेरे लिये कोई अचरज की बात नहीं है। मैं इसके औचित्य में नहीं जाना चाहता हूं, केवल जो वक्तव्य कल प्रधान मंत्री

जी ने इस अधिनियम के संशोधन के सम्बन्ध में दिया है उसके बारे में थोड़ा सा बतलाना चाहता हूं और उसके बाद जो हमारी आगे की कारवाई हैं और जो पृष्ठभूमि रही हैं उसके बारे में बतलाऊंगा । इससे अधिक समय मैं इस सभा का नहीं लेना चाहता ।

जो वक्तव्य प्रधान मंत्री जी ने दिया उसमें उन्होंने इन्फार्मल कमेटी की रिपोर्ट का भी हवाला दिया । कल वक्तव्य इसलिये दिया गया कि कमेटी की रिपोर्ट और उनके वक्तव्य पर बहस करने के लिये जो कि आज हो रही हैं लोगों को कम से कम चौबीस घन्टे का समय मिल सके और उनको सारी बातें मालूम हो सकें । यह साफ कहा गया और अभी श्री द्विवेदी ने पूछा कि इस रिपोर्ट के बारे में सरकार की क्या राय है ? प्रधान मंत्री जी के वक्तव्य में यह बात स्पष्ट है कि जिस आर्थिक और वित्तीय कारणों का हवाला उसमें दिया गया है उसके कारण अभी कोई ऐसी स्थिति नहीं हुई है कि पिछले महीनों में या जब से यह नियन्त्रण लागू हुआ हैं इसको बदला जा सके । उस वक्तव्य में कहा गया है कि सरकार उसको समझती हैं और उसको मानती है और फिर भी यह बात कही गई कि जैसा यह अधिनियम एक सामाजिक सुधार का कानून है मुख्यतः लेकिन हजारों सालों से यहां का सोने का प्रचलन और साने के बारे में लागों की जो आस्था थी और आदतें थीं उनका बदलने के लिये केवल कानून कुछ नहीं कर सकता । कानून मदद जरूर करता हैं मगर जब तक देश में जागृति न हो उसके पीछे लोगों की मनोभावना न हो, उनको बदलना आसान नहीं होता हैं ।

अभी कहा गया कि इस अधिनियम को चलते हुए तीन या साढ़े तीन साल हो गये लेकिन इस बीच में हम अपने उद्देश्य में सफलीभूत नहीं हुए स्मगलिंग नहीं रुकी, सोने की कीमतें नहीं घटीं, सोने का व्यवहार कम नहीं हुआ । इसके लिये माननीय सदस्यों ने फैसला दे दिया ।

श्री ज० ब० कृपालानी : पहले क्यों नहीं ख्याल किया ।

श्री ब० रा० भगत : हजारों सालों से चली आने वाली बात के लिये यह सोच लेना कि तीन या साढ़े तीन साल में खत्म हो जायेगी यह ठीक नहीं हैं । फिर भी अगर इन तीन साढे तीन सालों की बात को देखा जाये मुख्य रूप से तो आप देखेंगे और इस रिपो में भी है कि सोने के बारे में लोगों का विचार यह हुआ है कि सोने का चलन कम होना चाहिये ।

खास बात यह ह कि यहां पर कहा गया कि इस अधिनियम को वापस लेना चाहिये । बड़े जोर से इस बात को श्री मसानी ने कहा और श्री प्रकाशवीर शास्त्री ने भी कहा . . .

श्री ओंकार लाल बेरवा : हिन्दुस्तान के रहने वालों ने कहा है ।

श्री ब० रा० भगत : इस समय सब से बड़ी अहमियत का सवाल यह है कि 100 करोड़ रु० का सोना आज छिपे तौर से देश में आता हैं । आज हमारी विदेशी मुद्रा की स्थिति ऐसी हैं कि हम पैसे को बचा कर अपने देश के संयोजन में और विकास में लगाना चाहते हैं । मगर किसी भी माननीय सदस्य ने यह बात नहीं कही कि क्या इसको वापस लेने से यह स्थिति बदल जायेगी । मैं इस सम्बन्ध में एक बात कह सकता हूं कि चीप पापुलैरिटी के लिये आप महज एक राजनीतिक फायदा उठा लें चनाव के मौके पर वह तो हो सकता हैं लेकिन जब देश के सामने इतना गहरा सवाल हैं, इतने बड़े सुधार की बातें हैं, लोगों के विचारों को बदलने की बात है, तब क्या यह जरूरी नहीं हैं कि इन चीजों पर हम जरा पार्टीबाजी से अलग हो कर इनको

[श्री ब० रा० भगत]

गहराई में उतरें । अभी भी यहां पर यह डिबेट हुआ . . . (व्यवधान) . . . मुझे कहने दीजिये । यहां बहस हुई । बहुत से माननीय सदस्यों ने इसका विरोध किया और कहा कि इस नियन्त्रण को वापस ले लेना चाहिये लेकिन किसी ने यह नहीं कहा कि आखिर 100 करोड़ रु० का जो सोना हमारे देश में आता है वह कैसे बन्द होगा । उनको इसकी फिक्र नहीं है । . . . (व्यवधान) . . उनको तो सिर्फ यह है . . .

Shri Umanath: You are not serious about getting the gold from the hoarders. What is the use of telling us?

श्री ब० रा० भगत : जो सुनार भाई आज विस्थापित हो गये हैं, जिनके सामने आज संकट आ गया है उनकी बात को उठाया गया . . . (व्यवधान)

डा० राम मनोहर लोहिया : तस्कर व्यापार बढ़ा है ।

श्री ब० रा० भगत : जहां तक विस्थापित सुनारों का सवाल है उनके बारे में कोई दो रायें नहीं हैं । उनको रोजी मिले, उनको काम मिले इसके लिये सरकार की तरफ से ऐलान हुआ, यह घोषणा हुई कि जो कुछ भी हो सकेगा किया जायेगा । . . . (व्यवधान)

Mr. Deputy-Speaker: We cannot go on like this.

Shri S. M. Banerjee: He may say anything he likes?

श्री ब० रा० भगत : मुझे कहने का हक है । . . . (व्यवधान) सच्चाई जरा दुखती है इसलिये माननीय सदस्यों को तकलीफ हो रही है मगर सच्चाई देश के लिये जरूरी है । चूंकि आज ऐसी स्थिति है वह बात सही है कि इसके लिये आन्दोलन भी हुआ, यह बात सही है कि कांग्रेस पार्टी में और दूसरी पार्टियों में यह बात उठी कि स्वर्ण नियन्त्रण से सुनार भाइयों को जो तकलीफ हो रही है उनकी जो भी दिक्कतें हैं, उनके लिये कुछ किया जाये । आल इण्डिया कांग्रेस कमेटी ने और हमारे कांग्रेस के भाइयों ने कहा वित्त मन्त्री जी ने भी कहा कि हम इस पर विचार करेंगे और जो बयान कल हुआ उसमें यह बात साफ तौर से कही गई थी और मैं कहना चाहता हूं कि यह पार्लियामेंट के और देश के सोचने की बात है कि आज जो विरोधी पार्टियां हैं वह महज अपने फायदे के लिये कहती हैं कि स्वर्ण नियन्त्रण हटाया जाये मगर उन को यह फिक्र नहीं कि देश की आर्थिक स्थिति पर और दूसरी स्थितियों पर इसका क्या असर पड़ेगा । दूसरी तरफ यह बयान है (इंटरप्शन्ज) मैं बैठने वाला नहीं हूं जब तक अपनी बात न कह लूं । दूसरी तरफ यह बयान है । उसके दो हिस्से हैं । इनको समझने की कोशिश करनी चाहिये । एक हिस्सा तो यह है कि चौदह कैरट सोने को हम इसलिए हटा रहे हैं कि हमारे जितने सुनार भाई हैं उनको पूरा काम करने का मौका मिले . . .

श्री ओंकार लाल बेरवा : पहले क्यों नहीं सोचा ?

श्री ब० रा० भगत : उनकी जो आज तकलीफें हैं वे दूर हों और उनको पूरा काम करने का मौका मिले । आपने जो गलतफहमी फैलाई है वह हट रही है इस वास्ते शायद आपको तकलीफ हो रही है । लेकिन जो सच बात है वह तो कहनी ही पड़ेगी ।

एक तरफ उनके सामने जो दिक्कत आई और खास तौर से काफी इसके बारे में वातावरण हुआ उसको मानते हुए हमने एक तरफ तो चौदह कैरट को हटाया जिससे आगे या निकट भविष्य में जो कोई भी काम करना चाहे सुनार का, स्वर्णकार का, जेवर बनाने का, उसका दिक्कत न हो और दूसरी तरफ जो बड़ी जरूरी चीज है और

जिसको मानना होगा वह यह है कि देश में आज जो स्मगलिंग चलता है जो तस्कर व्यापार चलता है...

श्री उ० मू० त्रिवेदी : आन ए प्वाइंट आफ क्लेरिफिकेशन सर...

श्री ब० रा० भगत : बाद में आप उठाइये। इस वक्त मुझे आप कह लेने दीजिये। सच्चाई क सुनने में तकलीफ क्यों होती है।

श्री ओंकार लाल बेरवा : आप तो सत्य नारायण की कथा कर रहे हैं।

श्री ब० रा० भगत : सोने का जो तस्कर व्यापार चलता है उसको रोकने के लिये और उसको बन्द करने के लिए इसमें कारगर उपाय हैं। इसके सम्बन्ध में दो बातें इसमें हैं जिनकी तरफ हम आगे बढ़ेंगे। एक बात तो यह मानने की है कि हमारे देश में सोना नहीं होता है। केवल पांच हजार किलोग्राम ही होता है जो कि बिल्कुल हमारी जरूरतों को देखते हुए कम है। चाहें तो सोना बाहर से ला सकते हैं लेकिन हम लाने की स्थिति में नहीं हैं। इस वास्ते एक तरफ तो उसकी सप्लाई का सवाल है और दूसरी तरफ सोने को मंगाने का सवाल है। सोना देश में पैदा बहुत कम होता है बाहर से हम मंगा नहीं सकते हैं तो फिर कौनसा रास्ता हमारे सामने बच रहता है ? यह कहा गया है कि बाहर से आप विदेशी मुद्रा खर्च करके सोना मंगायें और दाम कम करें। लेकिन आज की स्थिति में यह सम्भव नहीं है। दूसरा तरीका यह है कि सोने की मांग को हम अपने देश में कम करें। जब तक देश में सोने की मांग को कम नहीं किया जाता है तब तक कुछ नहीं हो सकता है। अब सोने की मांग को कम करने के दो तरीके हैं। एक तो इसकी मांग सरकारी तरीके से कम हो सकती है और सरकार जो कुछ कर सकती है वह करे और दूसर तरीका यह है कि देश में इसके पक्ष में वातावरण तैयार किया जाए। अब यह कहा गया है कि गांधी जी हमारे बीच में नहीं हैं। बात ठीक है। लेकिन मैं कहना चाहता हूं कि पार्लिमेंट तो है। गांधीजी की परम्परा तो है। पिछले पचास साल का हमारे राष्ट्रीय आन्दोलन का इतिहास तो है। इसमें सारे राजनीतिक दल आ जाते हैं। अगर लोहिया साहब इस पर विचार करें और दूसरे माननीय सदस्य विचार करें जिनकी कि देश में ख्याति है और देश में सोने का व्यवहार कम करने के लिए वातावरण तैयार करें तो यह देश की बड़ी भारी सेवा होगी बनिस्बत ऐसी गलत बातों को कहने के। हमको यह नहीं भूलना चाहिये कि पार्लिमेंट का प्रत्येक मैम्बर देश के जनमत का अगुआ होता है। वह देश में जनमत को बनाता है। उसको देश में ऐसा वातावरण तैयार करना चाहिये कि देश में सोने के जेवर पहनना, देश में जेवर का चलन, देश में जेवर का व्यवहार कम हो, मैं कहता हूं कि राजनीतिक आधार पर विरोध करने के बजाय अगर इसके बारे में वातावरण तैयार करते तो आज सोने की मांग कम होती।

इसके साथ साथ एक बहुत बड़ा कदम इस बयान में जो कि प्रधान मन्त्री जी ने दिया है हमने उठाया है। वह कदम यह है कि जेवरों को छोड़ प्राइमरी गोल्ड जो है गट्टी का सोना है या बार्ज हैं और दूसरा है इसे कुछ दिनों के बाद रखने की किसी को छूट न हो किसी को अधिकार न हो। आप देखें कि अमरीका जैसे देश में भी जहां सोना प्रचुर मात्रा में है 150 डालरों के लगभग से ज्यादा आदमी सोना नहीं रख सकता है अगर रखता हैं तो उसको सजा होती है, जेल की सजा होती है। कोई वजह नहीं है कि हमारे यहां प्राइमरी गोल्ड रखा जाए इस तरह से। यह भी कहा गया है कि सोने की रिफाइनरीज को हम

[श्री ब० रा० भगत]

राष्ट्रीयकरण करेंगे । यह भी एक बहुत बड़ा कदम है । मैं कहना चाहता हूं . . .

श्री सुरेन्द्रनाथ द्विवेदी : प्राइमरी गोल्ड को फोरफीट करो ।

श्री ब० रा० भगत : कानून में जो संशोधन हुआ है, वह दोनों बातों को पूरा करता है । एक तो कांग्रेस जैसी बड़ी संस्था ने और उस के साथ साथ दूसरी संस्थाओं ने भी मांग की थी कि अभी चूंकि सामाजिक स्थिति ऐसी है कि स्वर्णकारों को पूरा काम नहीं मिल रहा है, उन के लिए बेशक सरकार ने बहुत कुछ किया है तो भी उन के पुनर्वास की समस्या पूरी तरह हल नहीं हुई है, इस वास्ते उन की जो दिक्कत है, वह दूर हो और दूसरी तरफ तस्कर व्यापार को रोकने के सभी अंगों को हम अपने हाथ में मजबूत रखें और उस दिशा में एक के बाद दूसरा कदम आगे बढ़ायें और यही किया भी गया है ।

हमारे मसानी साहब ने कहा है कि रुपये का दाम गिर रहा है इसलिए सोने का दाम चढ़ रहा है । मैं कहना चाहता हूं कि इसको तो इकोनोमिक्स पढ़ने वाला विद्यार्थी पहले साल में ही जान लेता है । मैं उन से पूछना हूं कि उन के सामने कौन सा रास्ता है जिस से सोने का दाम गिर सकता सकता हो । उस के लिए उन्होंने कई सुझाव दिये हैं । उन्होंने कहा है कि प्लान बन्द कर दो, विकास बन्द कर दो, सब कुछ बन्द कर दो । देश की आबादी बढ़ती जाएं, देश की जरूरतें बढ़ती जायें, विकास का काम बन्द हो जाए, सोने के दाम कम हो जायें, यह जो उनका इकोनोमिक्स है, यह जो आर्थिक नीति उन्होंने बताई है, यह वही बता सकते हैं और वही इसको कह सकते हैं, मैं यह नहीं कह सकता हूं । इसको कहने की मैं हिम्मत नहीं कर सकता हूं ।

इस वास्ते जो मौलिक बात हमारे सामने रह जाती है वह यह रहती है कि अभी की जो स्थिति है उस में हम को सुनारों को सभी सुविधायें प्रदान करनी चाहिये । लेकिन उन के साथ साथ यह बात भी हमें नहीं भूलनी चाहिये कि जब तक सोने की मांग में कमी नहीं होगी, जेवर पहनने में कमी नहीं होगी, सोने का जो मोह है, उस में कमी नहीं होगी, तब तक सोने के दाम नहीं गिर सकते हैं । हमारे देश में सोना नहीं है और न हम लोग बाहर से ला सकते हैं । इसलिए एक तरफ तो हमें जनमत तैयार करना है । और उस में हमारे पार्लियामेंट के सभी माननीय सदस्यों और देश के सभी लोगों के सहयोग की जरूरत है । और दूसरी तरफ कानून से उन सभी अंगों को जैसे रिफाइनरी का कंट्रोल करना, प्राइमरी गोल्ड पर बैन लगाना है, हमें मजबूत करना होगा और उस दिशा में आगे बढ़ना होगा ताकि हम सोने का चलन कम कर सकें और हमारे देश को आर्थिक रूप से जो इतना बड़ा आघात लगा है, उसकी हम पूर्ति कर सकें । प्रधान मंत्री जी का जो वक्तव्य है उसकी यही रूपरेखा है । मैं जिम्मेवारी के साथ कहना चाहता हूं कि यह कांग्रेस सरकार ही है कि जिसने एक तरफ तो जनमत की मांग को माना है और दूसरी तरफ आज देश की जो स्थिति, है, देश की जो जरूरत है उस को सामने रखने में, उसको कहने में, हिचकी नहीं है, और न कभी ऐसा करने में हिचकती ही है केवल इसलिए कि चुनाव सामने हैं, चुनाव निकट हैं, हम कहेंगे कि हम को सोने के चलन को रोकना होगा और रोक कर आगे हमें सोने के तस्कर व्यापार को बन्द करना होगा । उस रास्ते पर हमें आगे बढ़ना है और उस में हम सब का सहयोग चाहते हैं, उस में हमको सब की जरूरत है ।

मैं दरख्वास्त करता हूं कि यह सवाल किसी पार्टी का नहीं है। यह देश का सवाल है। हम सब को इस नीति को मिल जुल कर आगे बढ़ाना चाहिए। मैं शास्त्रीजी से अपील करूंगा कि गोल्ड कंट्रोल वापिस लेने से काम नहीं चलता, अगर चलता होता तो मैं उन के साथ होता। चूंकि यह देश का सवाल है इस वास्ते उनको चाहिये कि वह अपना प्रस्ताव वापिस ले लें।

श्री स0 मो0 बनर्जी : मैं एक क्लेरिफिकेशन चाहता हूं। प्रधान मंत्री जी ने जो वक्तव्य दिया है उसको कार्य रूप देने के लिए आल इंडिया स्वर्णकार संघ की क्या मंत्री महोदय, बैठक बुलायेंगे, उन के लोगों से बातचीत करेंगे ताकि वे सैटिसफाई हो सकें ?

श्री ब० रा० भगत : मैं कई बार उन से मिल चुका हूं। उन से मेरी पहले मीटिंगें हो चुकी हैं। यह तो बाद की बात है। अभी तो उनको अपनी हंगर स्ट्राइक बन्द करने दीजिये। वे स्वस्थ हो जायें। इस के बाद इस पर भी विचार किया जा सकता है।

श्री प्रकाशवीर शास्त्री (बिजनौर) : उपाध्यक्ष महोदय, स्वर्ण नियंत्रण अधिनियम को सरकार पूर्ण रूप से वापस ले लें इस आशय के मेरे प्रस्ताव को विरोधी पक्ष और कांग्रेस बैंचिज़ मे जिन माननीय सदस्यों ने अपना समर्थन दिया है, मैं उन के प्रति हृदय से आभार व्यक्त करता हूं। केवल दो सदस्य इस प्रकार के थे, जिन्होंने प्रस्ताव की भावना का तो समर्थन किया, लेकिन अपने किसी पूर्वाग्रह के कारण वे इस से थोड़ा विदक गए। वे सदस्य हैं श्री दीवान चन्द शर्मा और श्रीमती तारकेश्वरी सिन्हा।

जहां तक श्री शर्मा का सम्बन्ध है, उन से तो कोई बहुत बड़ी शिकायत मैं इस लिए नहीं कर सकता हूं कि आखिर आदमी की अवस्था पर भी बहुत कुछ निर्भर करता है। इस सम्बन्ध में एक बड़ी बात श्री शर्मा ने यह कही है कि हम तो स्वर्ण नियंत्रण अधिनियम के पास होने के समय भी इस के विरोधी थे। मैं ने उसी समय लाइब्रेरी से लोक सभा की उस समय की कार्यवाही की किताब मंगाई, ताकि मैं देखूं कि वोटिंग में श्री शर्मा ने किस ओर अपना मत दिया था। कांग्रेसी भाइयों को यह सुन कर आश्चर्य होगा कि वोटिंग के समय श्री शर्मा ने तो उन के पक्ष में थे और न हमारे पक्ष में थे, बल्कि वह उस समय लाबी में बैठे हुए थे।

माननीय सदस्या, श्रीमती तारकेश्वरी सिन्हा ने कहा कि शास्त्री जी बड़ी मीठी भाषा में बोलते हैं। इस का उत्तर तो मैं उन के सहयोगी माननीया सदस्यया श्रीमती सहोदराबाई के शब्दों में ही देना चाहता हूं कि वह मुझ से भी मीठी भाषा में बोलती हैं। लेकिन प्रश्न यह है कि मीठी भाषा में आत्मा कितनी होती है। माननीय सदस्या की इस बात से कष्ट हुआ कि मैं ने बजाय मरहम लगाने के कड़वी बात क्यों कही। लेकिन यह शिकायत केवल उन की ओर से ही नहीं है बल्कि जब भी किसी मरीज़ का आपरेशन होता है, तो वह डाक्टर को गाली देता है लेकिन जब उसका घाव अच्छा हो जाता है तो वह डाक्टर को धन्यवाद और बधाई देता है।

श्रीमती तारकेश्वरी सिन्हा के मन में मेरी बातों से कुछ कष्ट और कड़वाहट हुई हो उस पर मैं आश्चर्य प्रकट नहीं करता। लेकिन श्री भगत के भाषण पर मुझे वास्तव में बहुत आश्चर्य हुआ है। मेरा इस प्रकार

[श्री प्रकाशवीर शास्त्री]

का स्वभाव है कि सरकार के जो मंत्री हैं, सरकार के संचालन में जो अपनी ज़िम्मेदारी निभाते हैं, उन में से कुछ व्यक्तियों के सम्बन्ध में मेरी निजी प्रकार की धारणा है। मैं श्री भगत को उन व्यक्तियों में से समझता हूं, जो हमेशा इस सदन के सामने किसी भी बात का समुचित उत्तर ले कर आते हैं। लेकिन श्री भगत का आज का भाषण बिल्कुल इस प्रकार का था कि जैसे वह किसी चुनाव-सभा में भाषण दे रहे हों। मैंने अपने भाषण में कई स्पष्टीकरण चाहे थे, लेकिन श्री भगत ने उन का कोई उत्तर नहीं दिया है।

मैंने श्री भगत से यह पूछा था कि स्वर्ण नियंत्रण अधिनियम लागू होने के बाद सरकार को प्रति-वर्ष जो 100 करोड़ रुपये का घाटा हुआ है, जो इन तीन सालों में लगभग 350 करोड़ हो जाता है, और 50 करोड़ रुपये के लगभग सरकार ने जो अनुदान दिया है, आखिर इन 400 करोड़ रुपयों की हानि की जिम्मेदारी किस पर है।

श्री ब० रा० भगत : ये आंकड़े कहां के हैं? मैंने तो जान-बूझ कर इस बात का जवाब नहीं दिया, क्योंकि मुझे यह पता नहीं है कि श्री शास्त्री ये आंकड़े कहां से लाए हैं। यह बात मेरे दिमाग में नहीं घुसती है।

श्री प्रकाशवीर शास्त्री : मुझे बड़ी प्रसन्नता है कि श्री भगत ने यह प्रश्न मुझ से पूछा कि मैं ये आंकड़े कहां से लाया। अगर इस सदन की सिलेक्ट कमेटी मंत्री महोदय के लिए कुछ प्रामाणिक हो सकती है, तो मैं उन से पूछूंगा कि क्या कमेटी ने अपनी रिपोर्ट में यह नहीं बताया कि स्वर्ण नियंत्रण अधिनियम लागू होने के बाद 27 करोड़ रुपये सालाना का इनकमटैक्स का घाटा हुआ है, स्वर्ण के व्यापार में लगे हुए लोगों पर राज्य सरकारों के द्वारा सेल्ज टैक्स, परचेज टैक्स और दूसरे प्रकार के जो डायरेक्ट और इनडायरेक्ट टैक्सिज लगे हुए हैं, उन सब को मिला कर 100 करोड़ रुपये प्रति-वर्ष का घाटा हुआ है।

श्री ब० रा० भगत : ये आंकड़े सिलेक्ट कमेटी में ज्युलर्ज और सर्राफ़े के आदमियों ने दिये थे। मैंने सेल्ज टैक्स के आंकड़े मंगाए हैं। सभी स्टेट्स में खाली सेल्ज टैक्स में कुल 55 लाख रुपये हुए, जब कि माननीय सदस्य 100 करोड़ रुपये की बात कह रहे हैं। इसी लिए मैंने जान-बूझ कर इस बारे में कुछ नहीं कहा।

श्री प्रकाशवीर शास्त्री : मुझे प्रसन्नता होती, अगर श्री भगत सेल्जटैक्स के अतिरिक्त इनकम टैक्स और अन्य टैक्सों के आंकड़े भी इस सदन के सामने रखते। वह सेल्ज टैक्स के आंकड़ 55 लाख रुपये बताते हैं—मैं 50 लाख रुपये मान लेता हूं। लेकिन मैं कहता हूं कि स्वर्ण नियंत्रण अधिनियम लागू होने के बाद अगर इस देश को 350 करोड़ रुपये न सही, 100 करोड़ रुपये की भी हानि हुई, तो वित्त मंत्री इस बात का उत्तर दें कि इस हानि का ज़िम्मेदार विरोधी दल है या वह सरकार, जिस ने यह अधिनियम लागू किया। अगर श्री भगत इन बातों पर कुछ प्रकाश डालते, तो लगता वित्त मंत्री जवाब दे रहे हैं लेकिन उन्होंने सिवाये यह कहने के कि विरोधी पक्ष इस परिस्थिति का लाभ उठाना चाहते हैं, कोई नये तथ्य, आंकड़े या दलीलें नहीं रखीं।

अगर विरोधी पक्ष इस परिस्थिति का लाभ उठाना चाहते हैं और सरकार विरोधी पक्षों को यह अवसर नहीं देना चाहती है, तो, जैसा कि मैं ने सरकार से पूछा था, बम्बई में आल-इंडिया कांग्रेस कमेटी के अधिवेशन में तत्सम्बन्धी प्रस्ताव आने के बाद सरकार

ने इस अधिनियम को वापस क्यों नहीं लिया ? अगर सरकार इस अधिनियम को उस समय वापस ले लेती, तो वह विरोधी पक्ष की इस आलोचना से बच सकती थी, विरोधी पक्ष को इस प्रकार की बहस उपस्थित करने का अवसर ही न मिलता और देश में सरकार की वाहवाही होती कि उस ने उपयुक्त समय पर निर्णय लिया है ।

मैंने अपने भाषण में यह भी कहा था कि 1961 की जन-गणना के आंकड़ों के अनुसार इस देश में पांच लाख से ऊपर स्वर्णकार हैं और एल० पी० सिंह कमेटी के अनुसार तीन लाख स्वर्णकार हैं । जिन्होंने लाइसेंस नहीं लिये हैं वह $2^1/_2$ लाख हैं । इस सम्बन्ध में मैंने यह पूछा था कि जब सरकार ने 22 और 24 कैरट के आभषण बनाने की छूट दे दी है, तो वित्त मंत्री इस बात को स्पष्ट करें कि उन ग़रीबों की स्थिति क्या होगी, जिन्होंने लाइसेंस नहीं लिये हैं और क्या वे सोने का काम कर सकेंगे या नहीं । वित्त मंत्री को इस प्रश्न का उत्तर देना चाहिए था ।

श्री रामसहाय पाण्डेय : वे काम कर सकेंगे ।

श्री प्रकाशवीर शास्त्री : मैं समझता हूं कि चूंकि श्री रामसहाय पाण्डेय अभी फ़िनांस मिनिस्टर नहीं बने हैं, इस लिए अगर श्री भगत ही इस का जवाब दें, तो उस को कुछ महत्व दिया जा सकता है ।

श्री ब० रा० भगत : वे काम कर सकते हैं ।

श्री राम सहाय पाण्डेय : अब तो शास्त्री जी हमारी तारीफ़ करें । मंत्री महोदय, ने भी कह दिया है कि वे काम कर सकते हैं ।

श्री प्रकाशवीर शास्त्री : जहां तक वित्त मंत्री के इस कथन का प्रश्न है कि हमारे देश में सोने का मोह कम हो और इस के लिए सब को प्रयास करना चाहिए, मैं उन की इस भावना का हृदय से स्वागत करता हूं । यह दायित्व केवल सरकार का नहीं है, बल्कि यह ज़िम्मेदारी हमारी भी है कि हम इस देश में सोने के मोह को कम करें लेकिन मंत्री महोदय की जानकारी के लिए मैं एक विशेष बात फिर कहना चाहता हू कि वह इस तथ्य को अपनी आंखों से ओझल न करें कि इस देश की नई पीढ़ी को ज़ेवरों के प्रति उतना मोह नहीं है, जितना कि पुरानी पीढ़ी को था । आज देश में जो लोग सोना एकत्रित कर के रखते हैं, वे केवल इस लिए ऐसा करते हैं कि सरकार जो काग़ज के नोट चलाती है, उस पर लोगों को भरोसा नहीं है, इसलिये सोने की मुद्रा अपने पास रखते हैं ।

ऐसी स्थिति में देश को स्वर्ण नियंत्रण अधिनियम से केवल हानि ही हुई है, उस को किसी प्रकार का लाभ नहीं हुआ है । सैकड़ों व्यक्ति मौत के घाट उत्तर गए और देश को अरबों रुपयों की हानि हुई । मंत्री महोदय ने अपने भाषण में जो दलीलें दी हैं, उन में कोई ऐसी बात नहीं है, जिस से यह सदन संतुष्ट हो सके और इस लिए ऐसा कोई काणर नहीं है कि मैं अपने इस प्रस्ताव को वापस लू । मैं आप से आग्रह करता हूं कि मेरे इस प्रस्ताव पर मतदान लिया जाये, ताकि जो कांग्रेसी सदस्य स्वर्णकारों के हितैषी बनते हैं, उनकी कलई खुल सके ।

श्री राम सहाय पाण्डेय : शास्त्री जी क्यों कलई खुलवाते हैं ?

Mr. Deputy-Speaker: I will now put the substitute motion of Shri Yashpal Singh to the vote of the House. The question is:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that the restriction imposed on the manufacture of gold ornaments under

[Mr. Deputy-Speaker]

the Gold (Control) Act, be withdrawn immediately and financial assistance be given to the families of those goldsmiths who lost their lives while opposing this law and also that those goldsmiths who are in jails be released immediately." (5)

The Lok Sabha divided:

Division No. 29] AYES [17.33 hrs.]

Bade, Shri
Banerjee, Shri S.M.
Berwa, Shri Onkar Lal
Chatterjee, Shri H.P.
Gopalan, Shri A.K.
Gupta, Shri Priya
Kandappan, Shri S.
Karni Singhji, Shri
Laxmi Das, Shri
Limaye, Shri Madhu
Nambiar, Shri
Pattnayak, Shri Kishen
Rajaram, Shri
Ramabadran, Shri
Roy, Shri Saradish
Sezhiyan, Shri
Shastri, Shri Prakash Vir
Swamy, Shri M.N.
Trivedi, Shri U.M.
Umanath, Shri
Utiya, Shri
Vishram Prasad, Shri
Yadav, Shri Ram Sewak
Yashpal, Singh, Shri

NOES

Achal Singh, Shri
Akkamma Devi, Shrimati
Alagesan, Shri
Alva, Shri Joachim
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bal Krishna Singh, Shr
Balmikik, Shri
Barua, Shri R.
Basappa, Shri
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Chanda, Shrimati Jyotsna
Chandrabhan Singh, Shri
Chaturvedi, Shri S. N.
Chaudhry, Shri Chandramani Lal
Chaudhuri, Shrimati Kamala
Chaudhuri, Shri Sachindra
Chavda, Shrimati Joraben
Dafle, Shri
Daljit Singh, Shri
Das, Shri B. K.
Das, Shri N. T.
Dass, Shri C.
Deshmukh Shri B. D.
Deshmukh, Shrimati Vimla
Dighe, Shri
Dorai, Shri Kasinatha
Gandhi, Shri V. B.
Gupta, Shri Shiv Charan
Haq, Shri M. M.
Hem Raj, Shri
Himatsingka, Shri
Jadhav, Shri M. L.
Jadhav, Shri Tulshidas
Jagjivan Ram, Shri
Jedhe, Shri
Jena, Shri
Jyotishi, Shri J. P.
Khan, Dr. P. N.
Khanna, Shri Mehr Chand
Khanna, Shri P. K.
Kotoki, Shri Liladhar
Kripa Shankar, Shri
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeo Prasad, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Maniyangadan, Shri
Mantri, Shri D. D.
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Melkote, Dr.
Minimata, Shrimati
Mirza, Shri Bakar Ali
More, Shri K. L.
Mukerjee, Shrimati Sharda
Muthiah, Shri
Naik, Shri D. J.
Nanda, Shri
Niranjan Lal, Shri
Oza, Shri
Paliwal, Shri
Pande, Shri K. N.
Parashar, Shri
Patil, Shri D. S.
Pratap Singh Shri
Rai, Shrimati Sahodra Bai
Raj Bahadur, Shri
Rajdeo Singh
Ram Sewak Shri,
Ram Swarup, Shri
Ramanathan Chettiar, Shri R.
Ramshekhar Prasad Singh, Shri
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Muthyal
Rao, Shri Thirumala
Reddi, Dr. B. Gopala
Reddy, Shri H. C. Singh
Sadhu Ram, Shri
Saha, Dr. S. K
Sahu, Shri Rameshwar
Sarma, Shri A. T.
Satyabhama Devi, Shrimati
Shah, Shri Manabendra
Shashi Ranjan, Shri
Sheo Narain, Shri
Shree Narayan Das, Shri
Shukla, Shri Vidya Charan
Siddananjappa, Shri
Siddhanti, Shri Jagder Singh
Sidheshwar Prasad, Shri
Singha, Shri G. K.
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sinhasan Singh, Shri
Soundaram Ramachandran, Shrimati.
Subramaniam, Shri C.
Swamy, Shri M. P.
Swaran Singh, Shri
Tiwary, Shri D.N.
Tiwary, Shri R. S.
Tula Ram, Shri
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Verma, Shri Balgovind
Wadiwa, Shri

Mr. Deputy-Speaker: The result of the division is: Ayes 24, Noes 111.

श्री यशपाल सिंह : मेरी लाइट नहीं आ रही है ।

***डा० राम मनोहर लोहिया :** हमारा वोट नहीं आया अध्यक्ष महोदय । हमारा भी गिन लीजिए ।

Mr. Deputy-Speaker: It will be noted.

The motion was negatived.

Mr. Deputy-Speaker: The next substitute motion is by Shri A. K. Gopalan.

Shri A. K. Gopalan: I do not press it.

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his substitute motion?

Some hon. Members: Yes.

Substitute motion No. 4 was, by leave, withdrawn.

Mr. Deputy-Speaker: The next one is by Shri Shree Narayan Das.

Shri Shree Narayan Das: I do not press it.

Mr. Deputy-Speaker: Has the hon. Member the leave of the House to withdraw his substitute motion?

Some hon. Members: Yes.

Substitute motion No. 5 was, by leave withdrawn.

Mr. Deputy-Speaker: The next one is by Shri Daji.

Shri Daji: It may be put to the vote.

Mr. Deputy-Speaker: The question is:

That for the original motion, the following be substituted, namely:—

"This House is of opinion that—

(a) the Gold (Control) Act and the relevant rules restricting the manufacture of ornaments above 14 carats be withdrawn forthwith;

(b) the bullion trade be nationalised;

(c) gold be made available to self-employed and certified goldsmiths; and

(d) financial and other assistance be given to the working goldsmiths to enable them to recover from the loss of livelihood caused to them by the Gold Control.". (6)

The motion was negatived.

Mr. Deputy-Speaker: The next one is by Shri Karni Singhji.

Shri Karni Singhji: It may be put to the vote.

Mr. Deputy-Speaker: The question is:

That at the end of the motion, the following be added, namely:

"and adequate compensation be paid to goldsmiths who suffered losses as as result of this measure": (2)

The motion was negatived.

Mr. Deputy-Speaker: Now I am putting the main motion of Shri Prakash Vir Shastri to the vote of the House. The question is:

"That this House is of opinion that Gold Control be withdrawn and necessary steps in that regard taken by the Government immediately."

The Lok Sabha divided:

* Dr. Ram Manohar Lohia also wanted to vote for 'AYES'.

Division No. 30] **AYES** [17 37 hrs.

Bade, Shri
Banerjee, Shri S. M.
Basant Kanwari, Shrimati
Berwa, Shri Onkar Lal
Chatterjee, Shri H. P.
Daji, Shri
Deo, Shri P. K.
Gopalan, Shri A.K.
Gulshan, Shri
Gupta, Shri Priya
Himmatsinhji, Shri
Kakkar, Shri Gauri Shankar
Kamath, Shri Hari Vishnu
Kandappan, Shri S.
Kapur Singh, Shri
Kar, Shri Prabahat
Karni Singhji, Shri
Krishnapal Singh, Shri
Laximin Das, Shri
Limaye, Shri Madhu
Lohia, Dr. Ram Manohar
Nair, Shri Vasudevan
Nambiar, Shri
Pattnayak, Shri Kishen
Raja Ram, Shri
Reddy, Shri Yaliamanda
Sezhiyan Shr
Shastri, Shri Prakash Vir
Singh, Shri Y.D.
Sinhga, Shri Y. N.
Swamy, Shri M. N.
Trivedi, Shri U. M.
Umanath, Shri
Utiya, Shri
Vishram Prasad, Shri
Warior, Shri
Yadav, Shri Ram Sewak
Y shpal Singh

NOES

Achal Singh, Shri
Akkamma Devi, Shrimati
Alagesan, Shri
Alva, Shri A. S.
Alva, Shri Joachim
Azad, Shri Bhagwat Jha
Babunath Singh, Shri
Bajaj, Shri Kamalnayan
Bal Krishna Singh, Shri
Balmiki, Shri
Barua, Shri R.
Baswant, Shri
Bhagat, Shri B. R.
Bhakt Darshan, Shri
Chanda, Shrimati Jyotsna
Chandrabhan Singh, Dr.
Chaturvedi, Shri S. N.
Chaudhry, Shri Chandramani Lal
Chaudhuri, Shrimati Kamala
Chaudhuri, Shri Sachindra
Chavda, Shrimati Johraben
Dafle, Shri
Daljit Singh, Shri
Das, Shri B. K.
Das, Shri N. T.
Dass, Shri C.
Deshmukh, Shri B. D.
Deshmukh, Shrimati Vimala
Dighe, Shri
Dorai, Shri Kasinatha
Gandhi, Shri V. B.
Gupta, Shri Shiv Charan
Haq, Shri M. M.
Hem Raj, Shri
Himatsingka, Shri
Jadhav, Shri M. L.
Jadhav, Shri Tulsidas
Jagjivan Ram, Shri
Jedhe, Shri
Jena, Shri
Jyotishi, Shri J. P.
Khan, Dr. P. N.
Khanna, Shri Mehr Chan
Khanna, Shri P. K.
Kotoki, Shri Liladhar
Koujalgi, Shri H. V.
Laskar, Shri N. R.
Laxmi Bai, Shrimati
Mahadeo Prasad, Shri
Mahida, Shri Narendra Singh
Mahishi, Dr. Sarojini
Maniyangadan, Shri
Mantri, Shri D. D.
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Melkote, Dr.
Minimata, Shrimati
Mirza, Shri Bakar Ali
More, Shri K. L.
Mukerjee, Shrimati Sharda
Muthiah, Shri
Naik, Shri D. J.
Nanda, Shri
Niranjan Lal, Shri
Oza, Shri
Paliwal, Shri
Pande, Shri K. N.
Parashar, Shri
Patil, Shri D. S.
Pratap Singh, Shri
Rai, Shrimati Sahodra Bai
Raj Bahadur, Shri
Rajdeo Singh, Shri
Ram Sewak, Shri
am Swarup, Shri
Ramanathan Chettiar, Shri R.
Rameshekhar Prasad Singh, Shri
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Thirumala
Re di, Dr. B. Gopala
Re dy, Shri H. C. Linga
adhu Ram, Shri
Sha, Dr. S. K.
Sahu, Shri Rameshwar
Sarma, Shri A. T.
Satyabhama Devi, Shrimati
Shah, Shri Manabendra
Shashi Ranjan, Shri
Sheo Narain, Shri
Shree Narayan Das, Shri
Shukla, Shri Vidya Charan
Siddananjappa, Shri
Sidheshwar Prasad, Shri
Sinha, Shri Satya Narayan
Sinha, Shrimati Tarkeshwari
Sinhasan Singh, Shri
Soundaram Ramachandran, Shrimati
Subramaniam, Shri C.
Swamy, Shri M. P.
Swaran Singh, Shri
Tiwary, Shri D. N.
Tiwary, Shri R. S.
Tula Ram, Shri
Uik Shri
Upadhayaya, Shri Shiva Dutt
Vaishya, Shri M. B.
Verma, Shri Balgovind
Wadiwa, Shri

Shri M. R. Masani: My light is not working.

Shri Surendranath Dwivedy: There is some defect in this; it is not working.

Dr. Saradish Roy: My vote has not been recorded.

Mr. Deputy-Speaker: The result of the division is:

Ayes*	38
Noes	108

The motion is lost.

The motion was negatived.

Some hon. Members: Shame, shame.

17.37 hrs.

INSTITUTE OF INTERNATIONAL STUDIES†

Mr. Deputy-Speaker: Shri Kishen Pattnayak.

Shri S. Kandappan (Tiruchengode): Sir, I rise on a point of order. This half-an-hour discussion pertaining to the Institute of International Studies is being taken up in this House for the third time. It is a deliberate attempt to malign an institute of international repute for the simple reason that that institution has not accommodated some fanatic Hindi elements within the campus of that institution. The fact that a centrally sponsored university or an institution deemed to be a centrally sponsored one, simply because it is centrally sponsored....

Mr. Deputy-Speaker: What is the point of order?

Shri S. Kandappan: I am coming to it. This is the first time I am raising a point of order in this House after I entered this House.

Mr. Deputy-Speaker: What is the rule or article that has been infringed?

Shri S. Kandappan: Simply because it is a central university or deemed to be a central institution it does not mean that the institution should give only scope for Hindi. The accident of the situation of the institution in some Hindi area....

Mr. Deputy-Speaker: You are arguing on merits.

Shri S. Kandappan: It is a question of academic freedom. It is a reputed institution which is serving the whole of India and not only my Hindi friends here. It is an institution for all of us. If they mean to denigrate or suppress an institution of its autonomy, it is not fair.

Mr. Deputy-Speaker: You have not shown me how there is any point of order arising. You have been speaking for the last five minutes.

Shri S. Kandappan: The dignity and decorum of this House demand that this kind of repeated attempt on the part of some Hindi imperialists just to have Hindi everywhere to the degradation......

Mr. Deputy-Speaker: Order, order; there is no point of order. Shri Kishen Pattnayak.

Shri S. Kandappan: I pray that this should not be allowed to be taken up in this House.

Shri Madhu Limaye (Monghyr): Under what rule are you raising the point of order?

Shri S. Kandappan: Government has decided its policy. How can they bring it in the House repeatedly? *(Interruption)*

Mr. Deputy-Speaker: Order, order. There is no point of order.

श्री चन्द्र मणिलाल चौधरी (महुआ) : हिन्दी आपकी जबान नहीं है तो अंग्रेजी भी नहीं है ।

Shri S. Kandappan: Let my Hindi friends appreciate one point that when we use English in this House, it is not that English is our mother-tongue but it is in the larger interest of the national unity. We are graceful enough to tolerate proceedings in Hindi in the House. At least courtesy should be shown to us.

Mr. Deputy-Speaker: There is no point of orders. Shri Kishen Pattnayak.

*Shri M. R. Masani, Shri Surendranath Dwivedi and Dr. Saradish Roy also wanted to vote for "AYES".

†Half-An-Hour Discussion.

श्री किशन पटनायक (सम्बलपुर) : मैं कण्डप्पन साहब से कहना चाहता हूं मेरी अपनी मातृ-भाषा भी हिन्दी नहीं है ।

श्री मधु लिमये : यहां तामिल चले, मैं सौ फी सदी आपके साथ हूं ।

Shri S. Kandappan: Is there a provision in the rules for me to speak in Tamil?

श्री मधु लिमये : आप तमिल में बोलिये मैं आपका साथ दूंगा ।

Mr. Deputy-Speaker: Order, order. Please sit down.

Shri S. Kandappan: When I tried to speak in Tamil, I was not allowed. It was on record.

श्री किशन पटनायक : उपाध्यक्ष महोदय, भारत की राजधानी में बहुत सी तिकड़मी संस्थायें हैं जिनको सरदार कपूर सिंह ने रैकेट कहा था । जहां तक स्कूल आफ इन्टर-नेशनल स्टडीज की बात है, मंत्री महोदय कभी कभी खड़े हो जाते हैं और कहने लगते हैं कि यह अन्तर्राष्ट्रीय प्रसिद्धि की संस्था है । क्यों ऐसा कहते हैं—उसका कोई कारण कभी नहीं बताया । जहां तक मैं जानता हूं, श्री चागला साहब ने पिछली बार इस के लिये कहा था कि इस संस्था की एक विशेषता यह है कि इस में एरियाज की स्टडी होती है, स्पेशलाइजेशन होता है, क्या स्पेशलाइजेशन होता है, वह मैं ने पिछली बार भी बताया था और आज फिर से दोहरा देता हूं । इस इंस्टीचूट में एक अध्यापक हैं जिन्होंने नेपाल पर काम किया है लेकिन उन को दिया गया है कामनवेल्थ का डिपार्टमेंट, एक दूसरे अध्यापक जिसने यू० एन० ओ० पर काम किया है उन को भी काममवेल्थ डिपार्टमेंट के स्टाफ में रखा गया है और जिस ने अफरीका कांगों पर काम किया है उसको सेन्ट्रल एशिया दिया गया है । यह आपकी एरिया-स्टडीज का स्पेशलाइजेशन है ।

इस के साथ कुछ ऐसे विभाग भी हैं जिन में कोई स्टडीज ही नहीं हुई हैं, 10 साल में एक भी शोध ग्रन्थ प्रकाशित नहीं हुआ है, जैसे कि सेन्ट्रल एशिया का डिपार्टमेंट है । इस के अतिरिक्त जितनी किताबें अभी तक प्रकाशित हुई हैं और ग्रन्थ बने हैं उनकी कोई बिक्री नहीं हुई है । किताबें छपा दी जाती हैं, लेकिन बिकती नहीं हैं, इंस्टीचूट के गोदाम में पड़ी हुई हैं और जब भी उस में से किसी का रिव्यू होता है तो उसको "ट्रेश" कहा जाता है । इस तरह का काम इंस्टीचूट कर रहा है और पैसे की फजूलखर्ची तो वहां बहुत ही ज्यादा है ।

17.45 hrs.

[SHRI P. K. DEO *in the Chair*]

मैंने बताया था कि इस इंस्टीचूट में एक विद्यार्थी पर 10 हजार खर्च होते हैं जब कि अन्य यूनिवर्सिटियों में बहुत कम खर्च होता है, लेकिन यहां पर इतना रुपया पढ़ाई पर खर्च नहीं होता है इस में ज्यादातर खर्च होता है क्लर्कों पर, अध्यापकों और स्टाफ पर और मकानों पर । सन् 1965-66 में इस इंस्टीचूट में क्लैरिकल स्टाफ पर एक लाख 51 हजार रुपये खर्च हुए, टीचिंग स्टाफ पर 2 लाख 60 हजार रुपये खर्च हुए, जब कि विद्यार्थियों पर केवल 65 हजार रुपये खर्च हुए । इस के साथ ही यहां एक मकान का इन्आगूरेशन हुआ था उस में यू० जी० सी० ने 500 रुपया ग्रान्ट दी थी लेकिन इस इंस्टीचूट ने उस पर 6 हजार रुपये खर्च किए । इस किस्म की फिजूलखर्ची इस रैकेट में होती है ।

अब जहां तक आज का जो मुख्य विषय है—हिन्दी में शोध-पत्र लिखने की इजाजत, उस के सम्बन्ध में मुझे यह कहना है कि उस दिन छागला साहब ने एक रेजोल्यूशन हमारे सामने रखा था । इस इंस्टीचूट ने एक रेजो-ल्यूशन पास किया है, जो कि बहुत मूर्खतापूर्ण है । उस रेजोल्यूशन को बता कर छागला साहब कुछ आश्वासन देना चाहते थे कि हिन्दी को भी और अन्य भारतीय भाषाओं को वहां स्थान मिलेगा । लेकिन मैं उन को बता देना चाहता हूं कि हाल में उस विद्यार्थी के लिये वार्षिक परीक्षा का अवसर आया और उसने अपना शोधपत्र सबमिट किया अपने डिपार्टमेन्ट के हेड के सामने, जो उसने

हिन्दी में लिखा था। लेकिन चूंकि यह हिन्दी में लिखा था, इसलिये उस को लौटा दिया गया, नामन्जूर कर दिया गया, उस पर कोई जांच भी नहीं हुई। यहां पर मैं छागला साहब को बता देना चाहता हूं कि यह कौन सा डिपार्टमेन्ट था ? यह ऐसा डिपार्टमेन्ट है कि जिस में अभी तक एक भी थीसिस नहीं आया है और इस बेचारे विद्यार्थी ने इस डिपार्टमेन्ट पर एक थीसिस लिखने की कोशिश की—यह डिपार्टमेन्ट है सेन्ट्रल एशिया का डिपार्टमेन्ट। सेन्ट्रल एशिया के बारे में मैं छागला साहब को यह भी जानकारी देना चाहता हूं कि सेन्ट्रल एशिया पर अंग्रेजी में किताबें बिल्कुल नहीं हैं, बल्कि उस से कहीं ज्यादा ग्रन्थ हिन्दी में प्रकाशित हो चुके हैं, हो सकता है कि रूसी भाषा में भी ज्यादा ग्रन्थ हों, लेकिन सेन्ट्रल एशिया के बारे में अंग्रेज़ी में कम किताबें हैं, हिन्दी में ज्यादा किताबें हैं। इस सत्य को छागला साहब न भुलायें। अब यह जो रेजोल्यूशन हुआ है, यह बहुत ही मूर्खतापूर्ण है, इस में कहा गया है—कब इजाजत दी जायगी भारतीय भाषा को, जब उस भाषा में पर्याप्त पढ़ने की सामग्री मिल जायगी और जब ऐसे अध्यापक होंगे और जांच करने वाले होंगे जिनको उस भारतीय भाषा की जानकारी होगी। यह इतना मूर्खतापूर्ण है कि एक तरफ़ तो कहा जाता है कि विश्वविद्यालयों में मीडियम भारतीय भाषायें इसलिये नहीं बनती हैं कि भारतीय भाषाओं में किताबें नहीं हैं, भारतीय भाषाओं में शोध ग्रन्थ नहीं हैं, भारतीय भाषाओं में अभी कुछ कार्य नहीं हुआ है, इसलिये विश्वविद्यालयों या स्कूलों में माध्यम भारतीय भाषायें होनी चाहियें, लेकिन दूसरी तरफ़ जब एक विद्यार्थी कोशिश करता है कि भारतीय भाषा में ग्रन्थ लिखे और खुद जोखिम उठा कर जब ऐसा प्रयत्न करता है, तब आप उस को इजाजत नहीं देते हैं।

जहां तक किताबों की बात है कि भारतीय भाषाओं में किताबें नहीं मिलती हैं, इस का जवाब मैं खुद न दे कर श्री रविन्द्र नाथ टैगोर से जवाब दिलाऊंगा। मैं श्री छागला साहब से इतना निवेदन करूंगा कि छागला साहब या कोठारी साहब अपने को बहुत बड़ा शिक्षाविद न मानें और जरा ख्याल करें कि हिन्दुस्तान में शिक्षा के बारे में, संस्कृति के बारे में और कोई सचमुच में मनिषि हमारे देश में हाल के समय में हुए हैं तो वे थे—महात्मा गांधी और दूसरे थे—श्री रविन्द्र नाथ टैगोर। उन्होंने इस सम्बन्ध में जो लिखा है वह मैं यहां पर पढ़ कर सुनाता हूं, खास तौर से जब यह कहा जाता है कि किताबें नहीं हैं, इसलिये माध्यम भारतीय भाषायें कैसे बन सकती हैं—

> "I know what the counter-argument will be. 'You want to give higher education through Indian languages, but where are the text-books?' I am aware that there are none. But unless the higher education is given in our own languages, how are the text-books to come into existence?"

आप अगर शोध ग्रन्थ नहीं लिखने देंगे तो किताबें बनेंगी कैसे ? माध्यम होगा कब ? इस आर्गूमेन्ट का तर्क छागला साहब याद कर लें।

दूसरी बात यह है कि जहां जो विकसित भाषा है जैसे जर्मनी में जर्मन भाषा है, तो जो लोग जर्मन भाषा में शोध ग्रन्थ लिखते हैं उन को पढ़ने की सामग्री जर्मन भाषा में नहीं मिलती है, उनको पढ़ने की सामग्री दूसरी भाषाओं में मिलती है। जैसे उस दिन डा० लोहिया ने कहा था कि मैक्स म्यूलर ने कई ग्रन्थ लिखे, बहुत बड़े बड़े ग्रन्थ लिखे, लेकिन उन ग्रन्थों को लिखने के लिये पढ़ने की सामग्री उन को संस्कृत भाषा में मिली। पढ़ने की सामग्री जिस भाषा में मिलती है यह जरूरी नहीं है कि शोध ग्रन्थ भी उसी मीडियम में लिखा जाय। यह बात समझ लेनी चाहिये, हमारे यहां इतने शिक्षाविद हिन्दुस्तान में हैं। इस के साथ कांस्टिट्यूशन

[श्री किशन पटनायक]

का 351 अनुच्छेद है जो कहता है कि हिन्दी को एक समृद्ध भाषा बनाने, एक समृद्ध अभिव्यक्ति का माध्यम बनाने की जिम्मेदारी केन्द्रीय सरकार की है । इस को श्री चागला काट कर अपने दफ्तर में लटकायें आंखों के सामने ताकि भूल न जायें क्योंकि जो जिम्मेदारी आप के ऊपर है उस को आप निभायेंगे कैसे । जिस संस्था को आप इतने पैसे देते हैं, शत प्रतिशत अनुदान देते हैं, अगर उस संस्था के जरिये आप संविधान के इस अनुच्छेद को कार्यान्वित नहीं करेंगे तो किस संस्था के जरिये करेंगे । संविधान का अनुच्छेद 351 आप को मजबूर कर देता है और आज समय की मांग है कि आप इस को मान लें ।

Shri S. Kandappan: The best thing would be to scrap that article.

श्री किशन पटनायक : जहां तक अध्यापकों की बात है, जिस विद्यार्थी के सम्बन्ध में बहस शुरू हुई उस विद्यार्थी का जो प्रोफेसर है वह बिल्कुल हिन्दी जानने वाला है । अंग्रेजी तो खैर, जहां तक मैं जानता हूं, उसे बहुत ज्यादा अच्छी नहीं आती है, लेकिन हिन्दी जरूर उस को मालूम है, और अगर उस को हिन्दी न भी मालूम हो, तो 351 अनुच्छेद के अनुसार यह आप का कर्त्तव्य है कि आप उस को प्रोत्साहन दें । विद्यार्थियों को अपनी भाषा में, भारतीय भाषा में, हिन्दी भाषा में, गुजराती भाषा में, दूसरी भाषाओं में कार्य करने के लिये जितनी सहूलियतें चाहियें उन को दिलाना सरकार का धर्म और कर्त्तव्य हो जाता है ।

जब से यह वैदिक का सवाल उठा, दूसरे इन्स्टियूट्स और दूसरे विद्यार्थियों के मन के अन्दर यह आशा पैदा हो गई है कि शायद गवर्नमेंट उन लोगों को भी अपने कामों की थीसिस अपनी भाषा में लिखने का मौका दिला दे, और उन्होंने अपनी इच्छा प्रकट भी कर दी है । जैसे कि गुजरात की एक विद्यार्थिनी ने कह दिया है कि वह भी चाहती है कि गुजराती भाषा में अपने कामों की थीसिस लिखे । इसी तरह से लोग तमिल में लिखना चाहते हैं । जब आप एक बार यह बात शुरू कर देंगे, कोई रोक नहीं लगायेंगे, और विद्यार्थियों को मालूम हो जायेगा कि अगर वे अपनी भाषा में अपने शोध कार्य को लिखना चाहेंगे तो उन को जरूरी सहूलियतें मिल जायेंगी, प्रोफेसर भी मिल जायेंगे, सारी सुविधायें हो जायेंगी तब फिर इस बात की एक बाढ सी आ जायेगी और शोध ग्रन्थ ज्यादातर अपनी भाषा में, भारतीय भाषाओं में लिखे जाने लगेंगे । जब शोध ग्रन्थ भारतीय भाषाओं में लिखे जाने लगेंगे तब आप ने जो दस साल का फैसला किया है वह गलत है क्योंकि दस साल तो बहुत दूर हैं, तत्काल यह हो जाना चाहिये कि विश्वविद्यालय का माध्यम भारतीय भाषायें होनी चाहियें, आंचलिक भाषायें होनी चाहियें । आप अगर अभी से शोध ग्रन्थ भारतीय भाषाओं में नहीं लिखवाते हैं तब आप दस साल तक भी कैसे विश्वविद्यालय का माध्यम भारतीय भाषाओं को बना सकते हैं । क्या आकाश से किताबें लायेंगे या सड़क से लायेंगे या पाकिस्तान से लायेंगे, चीन से लायेंगे ।

आखीर में मैं सिर्फ इतना कहना चाहता हूं कि भारत के शिक्षा मंत्री तीन प्रकार के हो सकते हैं । एक तो वह हो सकता है जो अपनी नीति अपने देश के आधार पर या एक महान शक्तिशाली राष्ट्र के आधार पर बनाये, दूसरे ऐसा शिक्षा मंत्री भी हो सकता है जो शिक्षा के बारे में कुछ न जानता हो और कुछ कर न सकता हो । तीसरे ऐसा शिक्षा मंत्री हो सकता है जो कि जाने या अनजाने पाकिस्तान या चीन की दलाली का काम करे और इस तरह से अपनी नीति बनाये जिस से देश भी टूटे, भाषा भी टूटे और यह देश बिल्कुल विकसित न हो सके ।

श्री रामसेवक यादव (बाराबंकी) : मैं माननीय मंत्री महोदय से जानना चाहता हूं कि क्या इस संख्य का 30 लाख या इस से अधिक रुपया हिमालय के ऊपर शोध कार्य के लिये अब तक खर्च हुआ, और उस का समय अक्तूबर में बीतने वाला है ।

एक माननीय सदस्य : बीत चुका है ।

श्री रामसेवक यादव : समय बीत चुका है, लेकिन इस के सम्बन्ध में एक अक्षर भी काम नहीं हुआ है । दूसरी बात यह जानना चाहता हूं कि क्या इस संस्था ने एक भी शोध कार्य इस तरह का किया है जिस का नाम देश और विदेशी स्तर पर हो । अगर किया है तो जरा उस का नाम भी बतला दें ।

Shri Umanath (Pudukkottai): If I have understood the position taken by Shri M. C. Chagla on the question of allowing thesis in the respective Indian languages, he has stated that the institute will permit the writing of thesis in the various Indian languages provided two conditions are satisfied. And it is on those two provisos that I want to ask a question. The first is adequate material in the language being available; second, competent supervisors and examiners being available. I think this Institute has been there for the past ten years. I would like to know whether any investigation was undertaken by the Institute to find out if adequate materials in various Indian languages are available and also whether competent supervisors and examiners are available. If so, what was the result? If not, what steps have Government taken to bring about a situation in these two directions?

Shri Sezhiyan: Are Government aware of the growing apprehension in the minds of the non-Hindi people that all the Institutions of higher education and research of an all-India character happen to be situated in Hindi-speaking areas, due to which there is an increasing pressure and coercion to make these institutions of all-India character just Hindi institutes, and that being so, there is need to establish institutes of higher education and research with the same facilities and central assistance in the non-Hindi areas, especially in the south, so that they could go on with that and keep up the same standard of work without linguistic fanaticism from outside?

Shri N. Sreekantan Nair (Quilon): In view of the fact that this Institute is carrying on post-graduate and research studies, in view also of the fact that there must be some uniform standard for students as well as teachers, and in view further of the fact that there is scarcity of teachers knowing Hindi and examiners knowing Hindi and also of books in Hindi on the various subjects handled by the Institute, may I know whether it is the policy of Government to surrender to the pressures exerted by the Hindi fanatics and imperialists and allow the standard of universities education to be lowered so that we become a laughing stock in the world in matters of international importance?

Shri Rajaram (Krishnagiri): I want to know whether because the Institute of International Studies happens to be located at Delhi, Government are thinking of introducing Hindi inside the Institute, removing any chance for other regional languages like Tamil, Gujarati, Malayalam and others. I was told that there was no teacher or professor in the Institute to teach in other languages like the ones I have mentioned and that this Institute has no research study so far undertaken in any other language. I want to know from Government whether they are going to maintain any standard in consonance with the standard of education in foreign universities.

Shri S. Kandappan: We are interested in upholding the standard of our educational institutions, particularly post-graduate and research institutions. Now that Hindi imperialism is on the rampage to destroy everything in its way, are Government prepared to suitably amend the Constitution so that they do not give a weapon, a handle, to the fanatics of Hindi to destroy everything in their way, so that we uphold and safeguard the academic freedom of our higher educational institutions?

Shri Nambiar (Tiruchirapalli): In view of the fact that the very name of the Institute shows that it is intended for international studies, may I know whether Government will see that the language controversy and fanaticism will not be brought into this Institute so that the Institute is not spoiled and the opportunity available to all students from all language groups in India to do research and post-graduate studies is not denied?

श्री सिद्धेश्वर प्रसाद (नालंदा) : मैं जानना चाहता हूं कि भारत सरकार के शिक्षा मंत्रालय को क्या यह बात मालूम है कि भारत सरकार ने इस बात को स्वीकार कर लिया है कि संविधान की चौदह भाषाओं को संघीय लोक सेवा आयोग की परीक्षाओं का माध्यम बनाया जाये । यदि वह बात मालूम है तो इस के अनुरूप भारत सरकार ने शिक्षा नीति में क्या परिवर्तन किया है और क्या इस इन्स्टिट्यूट के अधिकारियों को भी यह बात बतलाई गई है कि इस के अनुरूप इस इन्स्टिट्यूट की नीति में परिवर्तन किया जायेगा । यदि हां तो उस इन्स्टीट्यूट ने इसके मुताबिक अब तक क्या कोई परिवर्तन किया है ?

18 hrs.

श्री भागवत झा आजाद (भागलपुर) : क्या शिक्षा मंत्री इस संस्था को अन्तर्राष्ट्रीय संस्था इसलिये मानते हैं कि इस संस्था ने जहां पर शिक्षण और शोध कार्य में कुछ हजार रुपया खर्च किया है वहां लाखों लाख रुपये का अपव्यय किया है ? क्या वह इस अन्तर्राष्ट्रीय संस्था को अन्तर्राष्ट्रीय संस्था इसलिये मानते हैं कि इस संस्था ने बहाली का और लोगों को निकालने का कोई नियम नहीं बनाया है ? क्या इसलिए वह इस संस्था को अन्तर्राष्ट्रीय संस्था मानते हैं कि सेंट्रल एशियाटिक डिपार्टमेंट में दस वर्ष के बाद भी आज तक कोई शोध कार्य नहीं हुआ है ? क्या वह इस को अन्तर्राष्ट्रीय संस्था इसलिए मानते हैं.....

सभापति महोदय : एक सवाल ही आप पूछ सकते हैं ।

श्री भागवत झा आजाद : मैं सवाल ही पूछ रहा हूं । सम्पूर्ण हिन्दुस्तान में, संसद में, तथा जनता में कामनवैल्थ के खिलाफ जब प्रचार हो रहा था उस समय इस इंस्टीट्यूट के डायरेक्टर कामनवैल्थ की स्पोर्ट में लम्बे लम्बे आर्टिकल लिख रहे थे, इस वास्ते क्या इसको वह अन्तर्राष्ट्रीय संस्था मानते हैं ? और क्या यह जो मैं कह रहा हूं बात सच नहीं है ? चेयरमैन साहब मैं चेलेंज करता हूं और मैं नाम भी दे सकता हूं कि इस संस्था में जो विद्यार्थी रिसर्च के नाम पर आए, वे कल आए और आज रीडर बन गए, क्या यह भी सच नहीं है ? क्या यह भी सच नहीं है कि एक श्री के० आर० सिंह नाम के विद्यार्थी ने सम्पूर्ण संसार घूमा और उन्होंने हजारों डालर इंस्टीट्यूट का खर्च किया लेकिन आज तक अपनी रिसर्च का मोनोग्राम तक नहीं लिखा ? क्या इसको अन्तर्राष्ट्रीय संस्था इसलिए नहीं कहा जाता है कि डा० कुंजरू की सिफारिश पर हिमालयन प्राजेक्ट नाम की एक प्रोजेक्ट ली गई थी तीन वर्ष पहले और उस हिमालयन प्राजेक्ट पर बहुत सा रुपया खर्च भी हो गया लेकिन अब तक कुछ भी काम नहीं हुआ . . .

Shri Nambiar: We also know how to make speeches. We did not do that. We only put a question. This is wrong.

श्री भागवत झा आजाद : मैं प्रश्न ही पूछ रहा हूं । सभापति महोदय, इन्होंने प्रश्न किया तो मैंने इनको बिल्कुल नहीं टोका । हमें ये हिन्दी इम्पीरियलिस्ट्स के नाम से पुकारते हैं, हमें ये गालियां देते हैं, बार बार गालियां बकते हैं......

Shri Nambiar: You are making a speech.

सभापति महोदय : अब आप समाप्त करे ।

श्री भागवत झा आजाद : मैं समाप्त कर रहा हूं । क्या ये सारी बातें सच नहीं हैं

कि इस अन्तर्राष्ट्रीय संस्था में अन्तर्राष्ट्रीय संस्था के नाम पर रुपये का अपव्यय, बहाली आदि में नेपोटिज्म, त्राइबरी करप्शन आदि होते हैं और क्या यह बात भी सच नहीं है कि डा० कुंजरू की सिफारिश पर हिमालयन प्राजैक्ट के नाम पर हजारों रुपया तो इसने खर्च कर दिया है लेकिन अभी तक कुछ भी कार्य नहीं हुआ है ? मैं जानना चाहता हूं कि क्या ये सारी बातें झूठ हैं ?

Shri Basappa (Tiptur): May I know whether the various State Governments have awarded any scholarships to be given to the students, if so, how many scholarships have been instituted by various State Governments in this institution and how many students are being benefited by that? What is the number of students who are studying in this institution, and supposing the theses have to be written in all the languages; how many language teachers are needed and what will be the total expenditure for this institution, how much of it is given by the Government?

श्री मधु लिमये : सभापति महोदय, मैंने नाम दिया था ।

सभापति महोदय : मेरे पास तो आपका नाम नहीं है ।

The Minister of Education (Shri M. C. Chagla): I think it is most unfortunate that remarks should have been made running down an institute of very high standing in our country and also in the world outside. We have heard a great deal in this House of character assassination. That was restricted to personalities. I am sorry that my hon. friend Shri Azad has now started character assassination with regard to the institution.

Shri Bhagwat Jha Azad: I strongly oppose Mr. Chagla. You are trying to assassinate my character. Please stop this, I tell you. Do not talk in that way, I tell you. You are assassinating my character. You are trying to do that. (*Interruptions*)

Shri M. C. Chagla: I have got his words here. He has talked of bribery and corruption in this institution.

Shri Bhagwat Jha Azad: Please talk like a Minister. Do not try to abuse. (*Interruptions*).

श्री रामसेवक यादव : मेरा एक व्यवस्था का प्रश्न है। मेरा व्यवस्था का प्रश्न आप सुन लें और उनको बिठा दें ।

Shri Bhagwat Jha Azad: You are trying to put one against another. Please talk about the institution.

Shri M. C. Chagla: I am talking about the institution.

Shri Bhagwat Jha Azad: He wants we should fight here (*Interruptions*).

श्री रामसेवक यादव : मेरा एक व्यवस्था का प्रश्न है ?

Mr. Chairman: Which rule has been infringed?

श्री रामसेवक यादव : जो बहस चल रही है उस पर मैं उठा रहा हूं । मैं चरित्र हनन के बारे में कहना चाहता हूं । जब कभी कोई आरोप कहीं किसी गलती को ले कर उठाये जाते हैं तो चरित्र हनन की बात मंत्री महोदय कह दिया करते हैं । मैं चाहता हूं कि चरित्र हनन का प्रश्न इस तरह से मंत्री महोदय न उठाया करें ।

Mr. Chairman: The hon. Minister is perfectly right in using that expression.

Shri M. C. Chagla: If necessary Mr. Azad can look at the record; I have taken down his words. He said that there was bribery and corruption in this Institute. If that is not character assassination of an institute, I do not know what is.

Shri Bhagwat Jha Azad: Let these facts be read; they will show if I am wrong.

Shri Nambiar: Who gave those facts?

Shri Bhagwat Jha Azad: We will pass it on to you.

Shri Kishen Pattnayak: Have a judicial enquiry to see if there is not corruption... (*Interruption*.)

श्री पालीवाल (हिण्डौन) : किसी परसन के ऊपर परसनल अटैक हो तो चरित्र

[श्री पालीवाल]

हनन का प्रश्न उठ सकता है। लेकिन यहां पर तो एडमिनिस्ट्रेशन के ऊपर इंस्टीट्यूट की. .

Mr. Chairman: Mr. Paliwal, please resume your seat.

Shri N. Sreekantan Nair:. The institute had already been named.

श्री पालीवाल एडमिनिस्ट्रेशन के ऊपर उन्होंने आरोप लगाया है। कहां से यह करेक्टर एसेसीनेशन हो गया ?

Mr. Chairman: I am sorry you are obstructing the proceedings of the House. Mr. Paliwal. Please resume your seat.

Shri M. C. Chagla: I repeat: if you say that an institution is corrupt, there is corruption and bribery in an Institute, you are trying to ruin the reputation of that Institute.

Shri Ram Sewak Yadav: If there is corruption, why cannot a judicial enquiry *be held?* .... *(Interruptions).*

Shri Bhagwat Jha Azad: We are prepared to see that through; I stand by the charges. I am prepared to give one dozen names.

Mr. Chairman: You had your turn; you had your say .... *(Interruptions.)*

Shri M. C. Chagla: If Mr. Azad will give me any instance of corruption or bribery, I assure him and this House that I will look into them .... *(Interruptions.)*

Shri Paliwal: If there is waste of public money, what is it?

Shri Bhagwat Jha Azad: Let there be a committee; I challenge; I will produce the facts.

Shri Nambiar: He has said that he is prepared.

Shri M. C. Chagla: I am prepared to look into them; I have already promised. We are not going .... *(Interruptions.)*

Shri Kishen Pattnayak: You have a committee of judicial enquiry.

Shri Nambiar: I have a point of order: the Minister is not allowed to reply ... *(Interruptions)*. We want to hear him.

Mr. Chairman: There is absolutely no point of order.

Shri M. C. Chagla: This Institute, as I said, enjoys a very high status in our country; it enjoys a high status outside and it is not right that on the floor of this House we should make statements which will lower the prestige and dignity and status of that institution. I repeat again ....

Shri Ram Sewak Yadav: It is a racket.

Shri M. C. Chagla: It is character assassination..... *(Interruptions)*.

Mr. Chairman: Order, order. You cannot go on like this.

Shri Ram Sewak Yadav: How can the Minister say that there is character assassination when there is an allegation.... *(Interruptions.)*

Shri M. C. Chagla: I repeat it is character assassination.

Shri Ram Sewak Yadav: I say Mr. Chagla you must learn that it is not character assassination.... *(Interruptions)*.

Mr. Chairman: Order, order.

Shri M. C. Chagla: I am not going to be shouted down.

Shri Nambiar: We want to hear him.

Shri Ram Sewak Yadav: We see what you have done in Rajya Sabha; you have moved a privilege motion. Everywhere character assassination was the charge.

Mr. Chairman: I am so sorry, Mr. Yadav, you are obstructing the proceedings.

Shri Bhagwat Jha Azad: Reply to our charges, no generalisations.. *(Interruptions.)*

Mr. Chairman: Order, order. You must hear him.

Shri M. C. Chagla: If you do not want me to say so, do not use the word 'racket' .... *(Interruptions)*.

Shri Ram Sewak Yadav: Why not? If there is racket.... *(Interruptions)*.

Shri M. C. Chagla: This Institute was inaugurated by no less a person than the President of India, who was then Vice President on 3rd October, 1955. One of the main objectives of the school was the advancement of knowledge of international affairs in India. The school is designed to be a centre for advanced studies in international affairs and a centre of studies with special reference to political, economic and social developments in the countries of Asia; it is for both Indian and foreign students. The school is the premier national centre for the training of post-graduate students in international affairs.

So, you must realise what is the nature of the institution. It is a post-graduate institution; it is not an under-graduate institution. It is intended to study international affairs; it is intended to study the developments. We want to strengthen our foreign service: the External Affairs Ministry sends officers for a short course and also a longer course. This institution teaches them in a particular subject with reference to where they are being posted. We have students from all over India. I gave the figures last time, and I am prepared to give them again. We have professors and teachers from all over India. We have professors from abroad; students from abroad have come to this institution. I can produce the certificates, testimonials given by people who have come from abroad and who have been tremendously impressed by the very fine research work that is being done in this school. That is why I feel so indignant when these remarks are being made about this institution.

Shri Bhagwat Jha Azad: It is all wrong.

Shri M. C. Chagla: What is all wrong?

Shri Bhagwat Jha Azad: We are charging you with definite instances; please speak on them. I always support the objective of the Institute of International Studies; please reply to those charges. Do not speak like this.

Shri M. C. Chagla: What are the charges? I have already told Shri Azad that if he can give me specific instances, I shall enquire into them. But now we have a general discussion on this institution. (*Interruption*). First, about the medium of instruction. How is it possible today, when we get students from the South, when we get students from Bengal, when we get students from Maharashtra and other parts of the country who do not know Hindi, how is it possible....

Shri Ram Sewak Yadav: Why not have Marathi, why not have Bengali?

Shri M. C. Chagla: How many languages could we have?

Shri N. Sreekantan Nair: Let us have it in all the 14 languages.

Shri Basappa: Is it possible to have instruction in all the 14 languages? It is very difficult.... (*Interruption*).

Shri Nambiar: Language studies will be done in elementary schools; not here.

Mr. Chairman: I request the Minister to conclude in two minutes. It is just an half-an-hour discussion.

Shri M. C. Chagla: Will you allow me five minutes? (*Interruption*.)

Shri Nambiar: It is not an elementary school for language study. It is for post graduate studies. Go ahead.

Shri M. C. Chagla: Teaching can be done only in one language; it is not possible to do in all the 14 languages here. Situated as we are, it must be done in English; it may be a foreign language, but in the context of the present situation, it cannot be helped.

As regards writing the thesis in Hindi, I have answered the question in this House that we will permit the thesis to be written in any Indian language provided we have a teacher or a guide who knows that language and who can teach the students or assist the students....

Shri Kishen Pattnayak: In this particulars case, he knows the language.

Shri Sheo Narain: Sir, there is no quorum in the House.

Shri N. Sreekantan Nair: Yes; let there be quorum. There is no quorum in the House.

Mr. Chairman: Order, order. Let us have quorum. The bell is ringing

Mr. Chairman: The bell has stopped ringing and there is no quorum. Under Direction No. 19 of Directions by the Speaker, the hon. Minister may, with the permission of the Speaker, lay a statement on the Table of the House later on.

Shri M. C. Chagla: If you permit me, I will lay a statement on the Table of the House on Monday or Tuesday.

Mr. Chairman: Yes; he may do so on Monday or Tuesday. As there is no quorum, the House stands adjourned till 11 A.M. on Monday.

18.18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, September 5, 1966/*Bhadra* 14, 1888 (*Saka*).

MGIPND—JOB II—1633 LS JC 10444—26-11-66